

152

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1662 Dated: 29/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Joyti Kumar
S/O Prithvi Nath
R/O H.No.Lane No.3, H.No.8E, Anand Vihar, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-152/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 28-03-19

No: 60826-31/19 Dated: 29/3/2019

(Signature)
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Joyti Kumar, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 28-03-19
(Signature)
28/3/19

151
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

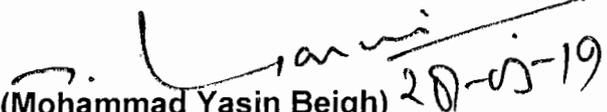
No: 1655 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

**Mr. Adil Malik
S/O Nazir Ahmad
R/O H.no.514, New Plot, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-151/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

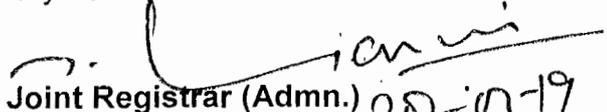

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60771-76/LP Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K. Jammu for uploading on the website.
6. **Mr. Adil Malik, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

150
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1663 Dated: 29-3-2019

It is hereby notified that vide High Court Order Dated 18.03.2019

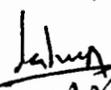
**Mr. Zahid Miyan
S/O Mohd Amin Wani
R/O Wani Mohalla, Diver Tral, Distt. Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-150/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

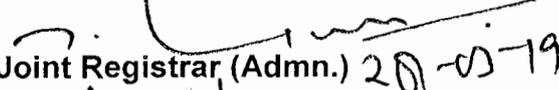
No: 60032-37/4 Dated: 29-3-19 *


28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Pukwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Zahid Miyan, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

28/3/19

149

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1664 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Zahid Iqbal Ahmad Lone
S/O Gh Ahmad Lone
R/O Village Wanpora, Tehsil Gurez, Distt. Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-149/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

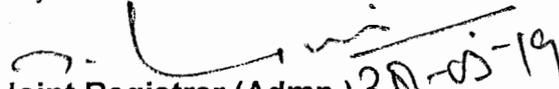

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60838-43/2019 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bandipora
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Zahid Iqbal Ahmad Lone , Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

28/3/19

148

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1702 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Ziya Ul Nisa,
D/O Mohammad Ramzan Wani,
R/O Bagati Kani Pora, Sheikh Dawood Colony, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-148/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 61183-38/18 Dated: 30/3/2019

(Signature)
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Ziya Ul Nisa, Advocate

.....for information and necessary action.

(Signature)
Joint Registrar, (Admn.) 20-03-19
(Signature)
28/3/19

147
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1700 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Yassir Hussain Shah,
S/O Raiz Hussain Shah,
R/O Hari Mohalla, Sanai, Surankote, Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-147/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

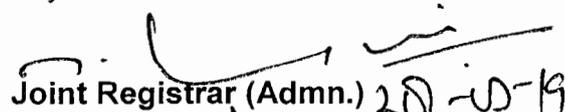

(Mohammad Yasin Beigh) 20-0579
Joint Registrar (Admn.)

No: 61/21-26/LP Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Yassir Hussain Shah, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-0579

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1703 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Wajida Naseem,
D/O Choudhary Haq Nawaz,
R/O Kahara, Doda. A/P Mominabad, Near Jalalabad Chowk, Bathindi,
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-146/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 6/139-44/2P Dated: 30/3/2019
29/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah/Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, haderwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Wajida Naseem, Advocate

.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19
29/3/19

145
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

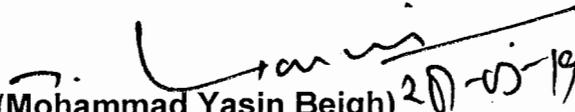
No: 1699 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Varnika Gupta
D/O Rajesh Gupta
R/O Ward No.17, Friednsa Colony near Kidzee School, Omarah,
Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-145/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

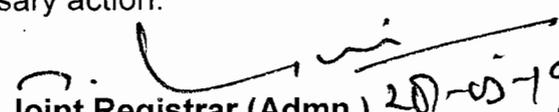

(Mohammad Yasin Beigh) 20-05-19
Joint Registrar (Admn.)

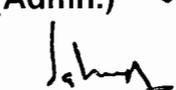
No: 6/115-20/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Varnika Gupta, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-05-19


20/3/19

144
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1698 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Vimmy Talla
D/O Vinod Kumar
R/O Extn. 9-A, new karan Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-144/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/109-14/21 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Vimmy Talla, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

143
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1697 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

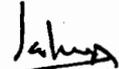
Mr. Varun Sharma
S/O Surinder Kumar
R/O H.No.3 Near Govts Quarters, main stop Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-143/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

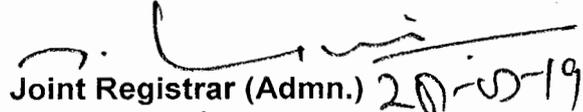
No: 6/103-8/4P Dated: 30/3/2019 

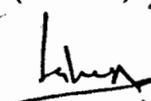

28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Varun Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19


28/3/19

142
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1098 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Umar Mukhtar,
S/O Gulam Mohd Mughal,
R/O Kotranka, Draj, Rajouri,
A/P Zubairabad Nowabad Sunjwani Road, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-142/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 61097-102/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Umar Mukhtar, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 20-03-19

141
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1695 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

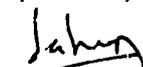
**Mr. Udhey Vir Singh Jamwal,
S/O Avtar Singh Jamwal,
R/O Agorre Jandyal, Near Govt. High School, Bhalwal, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CiD. His/her name has been entered under serial No. JK-141/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

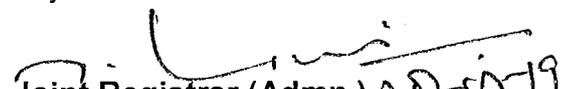

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

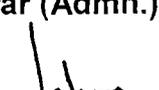
No: 61091-96/2P Dated: 30/3/2019


28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Udhey Vir Singh Jamwal, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19


28/3/19

140
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1694 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Uday Singh Salaria,
S/O Sehdev Singh,
R/O Bani Chack, P.O Sherpur, Hiranagar, Kathua
A/P H.No. 76-A, Sec-3 Nanak Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-140/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 61085-90/2019 Dated: 30/3/2019

(Signature)
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Uday Singh Salaria,, Advocate**
.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 28-03-19
(Signature)
28/3/19

139

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

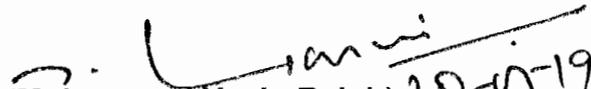
No: 1653 Dated: 29/03/2019

It is hereby notified that vide High Court Order dated Dated 18.03.2019

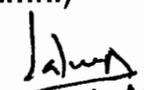
**Ms. Urvashi Raina,
D/O Anil Raina,
R/O 135/7 Upper Roop Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification; subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-139/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

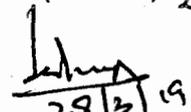
No: 60756-61/EP Dated: 29/03/2019


28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Urvashi Raina, Advocate

.....for information and necessary action.


Joint Registrar (Admn.) 28-03-19

28/3/19

138
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1693 Dated: 30/3/2019

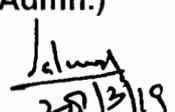
It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Tanveer Farooq Bhat
S/O Farooq Ahmad Bhat
R/O Mohalla Khawaja Saheb, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-138/2019 in the roll of Advocate maintained by this Registry.

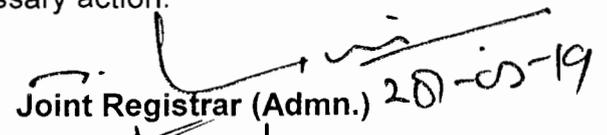
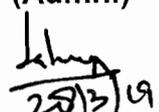
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61077-84/18 Dated: 30/3/2019

25/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tanveer Farooq Bhat, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

25/3/19

137
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1692 Dated: 30/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Tehseen Ahmed
S/O Maqbool Hussain
R/O Husplote, Tehsil Thanamandi, Distt. Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-137/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 61073-78/2019 Dated: 30/03/2019

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tehseen Ahmed, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 20-03-19

136
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

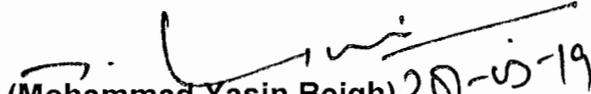
No: 1675 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

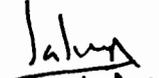
**Ms. Towheeda Fayaz,
D/O Fayaz Ahmad Bhat,
R/O Masjied Mohalla, Uricherso, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-136/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

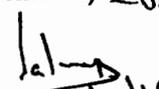
No: 60951-36/19 Dated: 29/03/2019


28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Towheeda Fayaz, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

28/3/19

124

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1691 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Tarun Bholla,
S/O Romesh Bholla,
R/O H.No.103, Phase Ist, Shant Nagar, Janipur, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-135/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 61065-70/19 Dated: 30/3/2019

(Signature)
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association,
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tarun Bholla, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 20-03-19
(Signature)
28/3/19

134
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

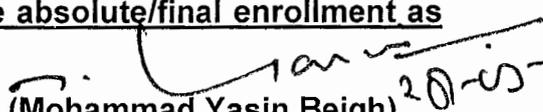
No: 1691 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Tania Sharma
D/O Satish Sharma,
R/O H.No. 176, New Plot, Near State Motor Garage, Jammu
A/P H.No. 347 Ward No. 39 Patoli Mangotrian, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-134/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

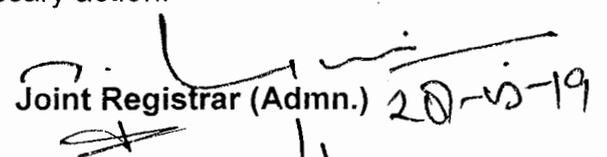

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61065-70/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tania Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

133
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1690 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Tahshumah Shafi
D/O Mohd Shafi Dar,
R/O Rahmoo, Rajpora, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-133/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

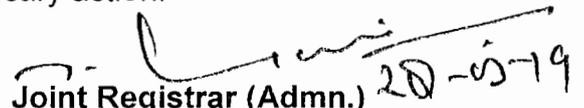
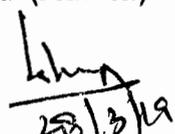

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 61059-64/LP Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tahshumah Shafi, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

28/3/19

132
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

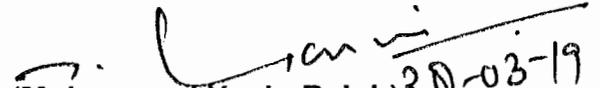
No: 1689 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Shahid Yousuf Koka
S/O Mohd Yousuf Koka
R/O Bogam, Kakapora, Distt.Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-132/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 6/053-58/LP Dated: 30/3/2019

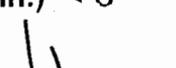

28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shahid Yousuf Koka, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19


28/3/19

131
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

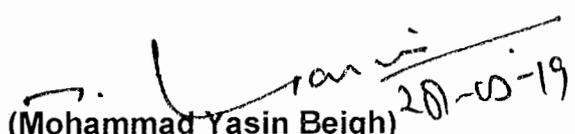
No: 1688 . Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Ms. Samreen Farooq
D/O Farooq Ahmad Bawani
R/O Nai Basti, Tehsil & Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-131/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

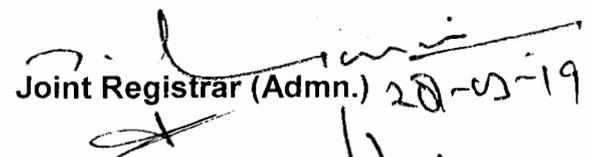

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61047-52/LP Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Samreen Farooq, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

120
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1687 Dated: 30/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Ms. Surbhi Sharma

D/O Ajay Sharma

R/O H.No.3, Extn.1, Bansant Enclave, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-130/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

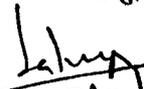
No: 61041-46/2019 Dated: 30/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Surbhi Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 28-03-19


28/3/19

128

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

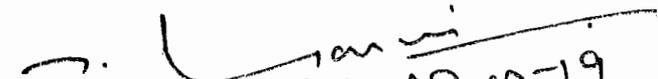
No: 1685 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Sandeep Singh Somaria
S/O Kapoor Singh Somaria
R/O 797/B, Subash Nagar, Rojal Chowk, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-128/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 6102934/B Dated: 30/3/2019


28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sandeep Singh Somaria, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 28-03-19

28/3/19

127
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1661 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Shashank Vasisatha
S/O Braham Datt Sharma
R/O 280/7, Sector-7, Channi Himmat, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-127/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60820-25/CP Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shashank Vasisatha, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.)

126
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1660 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Sahil Sangra
S/O Surinder Kumar
R/O Rajinder Pura, Tehsil Vijaypur, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-126/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

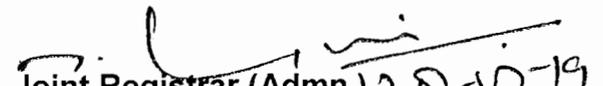

(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 60814-19/2019 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sahil Sangra, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 28-03-19

28/3/19

125
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1720 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Sneha Slathia

D/O Sahdev Singh Slathia

R/O Mandi Garh, Gurah Slathia Rakh Barothian, Teh. & Distt.Samba

**A/P H.No.723 behind Shiva Public High School Main Road, Digiana near
Digiana Pulli, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-125/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61265-70/LP Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu. | samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sneha Slathia, Advocate**

.....for information and necessary action

Joint Registrar (Admn.)

124
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1659 Dated: 29/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

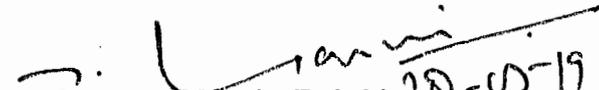
Ms. Sonali Parihar

D/O Narinder Singh Parihar

R/O W.No.60 near Tiny Tots School Dokh Plaoura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-124/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

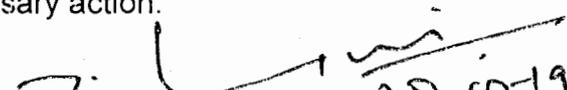

(Mohammad Yasin Beigh) 20-05-19
Joint Registrar (Admn.)

No: 60795-800/19 Dated: 29/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sonali Parihar, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-05-19

28/3/19

122
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1657 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Shabir Ahmad Reshi
S/O Ghulam Nabi Reshi
R/O Samboora, Kakapora, Pulwama, Eid Gah Mohalla, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-122/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60783-88/4 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shabir Ahmad Reshi, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 20-05-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1656 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Shivani Feria
D/O Rajnish Feria
R/O W.No.9, H.No.20, Main Bazar, Arya Samaj, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-121/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60777-82/11 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shivani Feria, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

120

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1774 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Syed Basit Riyaz
S/O Syed Riyaz Ahmad
R/O Bongam, Chanapora, Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-120/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 62040-45/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Shopian.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Syed Basit Riyaz, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

119
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1772 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

**Mr. Syed Akeel Shah,
S/O Syed Shakeel Shah,
R/O Shah Complex, Bus Stand, W.No.4 Near Shop No. 1 Great India Gun
House, Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-119/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 62028-33/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Syed Akeel Shah, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1749 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Sunil Sharma,
S/O Roop Lal Sharma,
R/O H.No-188-B, Resham Ghar Colony, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-118/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61890-95/20 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sunil Sharma, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1771 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Shubam Kapoor

S/O Sunil Kapoor

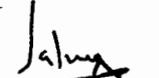
R/O Kapoor Residence, Ward No. 4, Adarsh Colony, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-117/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

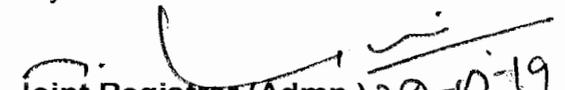
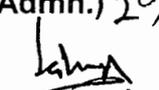

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 62022-27/1P Dated: 30/3/2019


29/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shubam Kapoor, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19

29/3/19

116
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1770 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Shriya Sharma,
D/O Rajeev Sharma,
R/O 306-B, Sec- 3 Ext, Vasant Vihar, Trikuta Nagar, Bahu, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-116/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

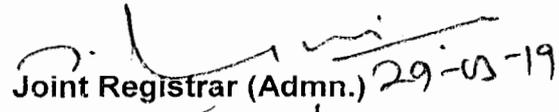

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 62016-21/47 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shriya Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

115
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

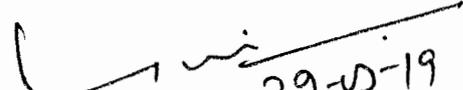
No: 1737 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

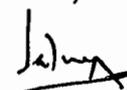
Mr. Shivam Singh
S/O Lekh Raj
R/O Dehra, Thathri, Doda
A/P H.No. 112, Sec-2, JDA Colony Rajinder Nagar, Bantalab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-115/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

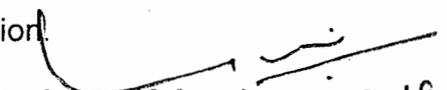
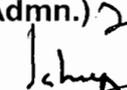
No: 6/818-23/17 Dated: 30/3/2019


28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhandarwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shivam Singh, Advocate**

.....for information and necessary action!


Joint Registrar (Admn.) 29-03-19

28/3/19

114
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1738 . Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Shivali Bhagat
D/O Jeet Ram *Chagat*
R/O Lane No. 11 H.No.48, Gurha Keran, Bantalab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-114/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61824-29/CP Dated: 30/3/2019

(Signature)
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court,
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Shivali Bhagat, Advocate

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.)

(Signature)
28/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1727 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Shefalee Koul**D/O Raju Koul****R/O H.No. 2 Lane No. 4 Near Kamal Building Material Gurga Keran
Barnai Road, Bantalab, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-113/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/366-71/18 Dated: 30/3/2019

Jahangir
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shefalee Koul, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

Jahangir
28/3/19

112
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1951)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1734 Dated: 30-03-2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Shaphali Bhagat
D/O Romesh Kumar
R/O Rangbir Sadrey, Dher Suchhetgarh, R.S.Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-112/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61030-35/19 Dated: 30-3-19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shaphali Bhagat, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19
lahry
28/3/19

111
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1741 Dated: 30-3-2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Shanum Gupta
S/O Sanjesh Gupta,
R/O H.No.147, Raghu-NathPora, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-111/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/842-47/CP Dated: 30-3-2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shanum Gupta, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

110
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1742 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

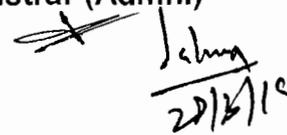
Mr. Shalabh Singh Punia
S/O Dhruv Singh Punia
R/O Trihara, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-110/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

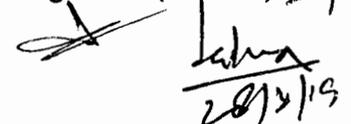

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61848-53/2P Dated: 30/3/2019


29/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shalabh Singh Punia, Advocate**
..... for information and necessary action.


Joint Registrar (Admn.) 29-03-19

29/3/19

109
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1743 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Shaibaz Raza
S/O Farid Hussain
R/O Ward No. 71, Near BSNL Exchange, Sidhra, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-109/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 6185459/11 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shaibaz Raza, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19

108
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1744 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Shafeeq Ahmed,
S/O Mohd Bashir,
R/O Fazalabad, Surankote, Poonch
A/P Qrt. No.309, Block, U4, Police Line Gulshan Ground, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-108/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 6/860-65/17 Dated: 30/3/2019

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shafeeq Ahmed, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

107

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1747 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Sehar Zulfiqar,
D/O Zulfiqar Ali Parray,
R/O H.No.213, Mast Garh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-107/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61870-83/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sehar Zulfiqar, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19
28/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1746 Dated: 20/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Sapanpreet Kour

D/O Manjeet Singh

R/O Ward No. 10 H.No.166, near B.D.O Office, R.S.Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-106/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 6/872-77/19 Dated: 20/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sapanpreet Kour, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19

105

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1745 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Sanjeev Kumar
S/O Ravi Dutt,
R/O H.No. 711, Near Devak Community Hall, Janipur, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 6866-71/19 Dated: 30/3/2019

(Signature)
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanjeev Kumar, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 29-03-19
(Signature)
28/3/19

104
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1731 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Sameer Kalotra,
S/O Dhian Chand Kalotra,
R/O W.No.5, Near Shaheedi Chowk, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

29-03-19

No: 61782-87/11 Dated: 30/3/2019

28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sameer Kalotra, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

29-03-19

28/3/19

103
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1729 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Sahil Singh Jamwal
S/O Amar Singh
R/O Omara Morh, Opp. Petrol Pump, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-103/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61770-75/4P Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sahil Singh Jamwal, Advocate**

..... for information and necessary action.

Joint Registrar (Admn.) 29-03-19

102

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1736 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Sahil Sharma,
S/O Vijay Kumar,
R/O H.No.94 Lane No. 317, Rani mandir, below Gumat, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-102/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 6/812-17/19 Dated: 30/3/2019

(Signature)
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sahil Sharma, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 29-03-19
(Signature)
28/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1735 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Sahib Thakur
S/O Raj Singh,
R/O Wazir House Kalika Nagar, Kundrarian, Katra, Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-101/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61806-11/18 Dated: 30/3/2019

29-03-19
20/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge. Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sahib Thakur, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

29-03-19
20/3/19

100
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1713 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Safoora Javeed,
D/O Javeed Ahmad Mantoo,
R/O 158-Kursoo, Rajbagh, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-100/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 61199-204/18 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Safoora Javeed, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 20-03-19
(Signature)
20/3/19

99

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1712 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Saba Atiq
D/O Atiq-ul-Rehman,
R/O Khawaja House, Ward No. 8 Basoli, Kathua
A/P Lane No. 8 Usman Colony Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61193-98/LP Dated: 30/3/2019

Jammu
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Saba Atiq, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

Jammu
28/3/19

98
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

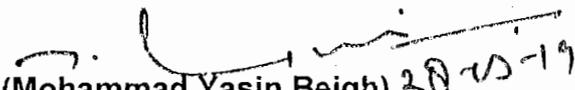
No: 1711 Dated: 30/3/2019

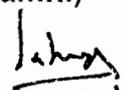
It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Rigzin Dolker
D/O Tsering Punchok
R/O Charasa Nubra, Leh Ladakh
A/P H.No.191, Patel Nagar, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-98/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

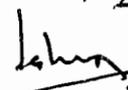

(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 6/187-92/A Dated: 30/3/2019

28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Randhir Singh, Advocate**

... for information and necessary action.


Joint Registrar (Admn.) 28-03-19

28/3/19

96
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1710 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr Rohit Sharma,
S/O Prem Chand Sharma,
R/O Govindsar (Maroli) P/O Mehta Pur, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-96/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 6/181-86/219 Dated: 30/3/2019 *
28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr Rohit Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 28-03-19
28/3/19

95
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

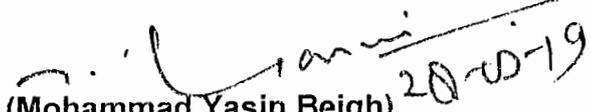
No: 1709 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

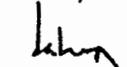
**Ms. Ritika Jamwal,
D/O Sudheer Jamwal
R/o Vill. Suchani P.O Rahya, Vijaypur , Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

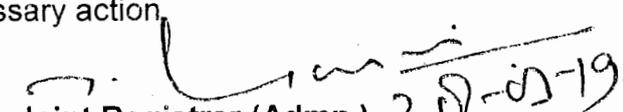
No: 6/175-80/19 Dated: 30/3/2019

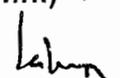

28/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ritika Jamwal,, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)


28/3/19

914
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1708 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

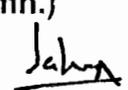
**Ms. Richa Sharma,
D/O Ashok Kumar,
R/O Mearth P.O Budhi, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

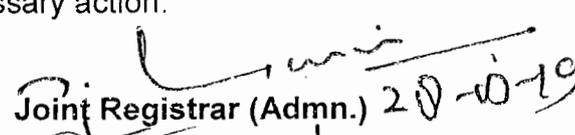
No: 61169-74/P Dated: 30/3/2019

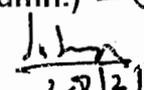

20/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Richa Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)


20/3/19

93
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1707 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms.Renu Bhagat
D/O Lal Chand,
R/O Kathar, Kothey, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-93/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 61163-68/14 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms.Renu Bhagat, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 28-03-19

97
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

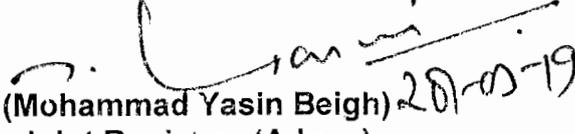
No: 1706 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

**Mr. Ravinder Kumar Pandita,
S/O Raj Nath Pandita,
R/O H.No.8, Lane No. 6, Naseeb nagar, Janipur, Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

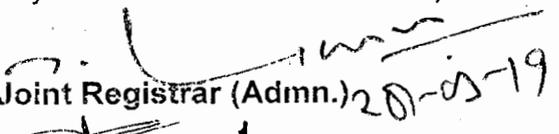
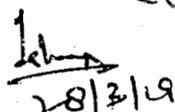

(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 61157-62/2019 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ravinder Kumar Pandita, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 28-03-19

28/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1704 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Ranju Kumari
D/O Charanjeet Singh
R/O Dron Kirani, Thatari, Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-91/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 61145-502P Dated: 30/3/2019


(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baderwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ranju Kumari, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 28-03-19
28/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1657 Dated: 29/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Deep Daler Singh Kulzem
S/O Amarjit Singh
R/O Village Thickerian Tehsil R. S. Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-31/2019 in the roll of Advocate maintained by this Registry.

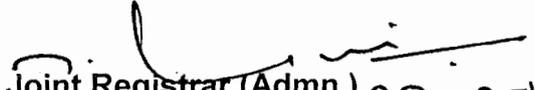
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60750-SS/UP Dated: 29/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Deep Daler Singh Kulzem, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

. * * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1665 Dated: 29/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Dheeraj Kundal
S/O Sham Lal
R/O Bharnara, Majalta, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-32/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60846-5/1/P Dated: 29/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Dheeraj Kundal, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

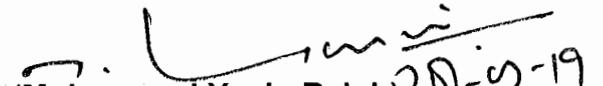
No: 1666 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Divyanshi Sharma
D/O Arvind Kumar Sharma
R/O H.No 596-A Nai Basti Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-33/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

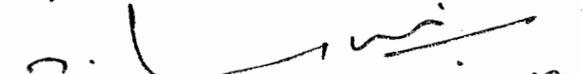
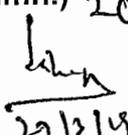

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60852 57/10 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Divyanshi Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

29/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1667 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Dimple Bharti

D/O Bansi Lal Palwal

Vill. Bathaie Tehsil Mahore, Reasi,

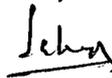
A/P H.No: 174 Rehari Colony Near Hari Mander, Bharat Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-34/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

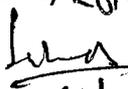

(Mohammad Yasin Beigh) 28-03-19
Joint Registrar (Admn.)

No: 60858-63/19 Dated: 29/03/2019


21/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammur for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Dimple Bharti, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 28-03-19

21/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

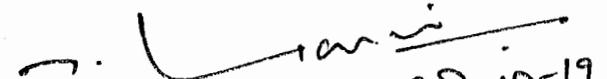
No: 1668 Dated: 29/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Ms. Diksha Mehra
D/O Pawan Kumar
R/O H.No.35, Lane No.4, Extn. Basant Nagar, Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-35/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

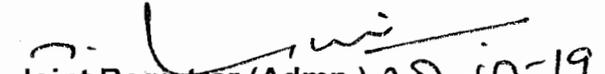

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60864-69/LR Dated: 29/03/2019


27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Diksha Mehra, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 20-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1669 Dated: 29/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Dildar Ahmed

S/O Gul Bahar

R/O P/O Nariyan opposite Govt. Middle School Rani, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-36/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 20-05-19
Joint Registrar (Admn.)

No: 60870-75/p Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Dildar Ahmed, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 20-05-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1671 Dated: 29/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Danish Bhardwaj
S/O Raghbir Singh
R/O H.No.62, Sec-8, Lower Roop Nagar, EWS Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-37/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60894-99/2P Dated: 29/03/2019
Lahry
27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Danish Bhardwaj, Advocate**
..... for information and necessary action.

Joint Registrar (Admn.) 20-03-19
Lahry
27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1672 Dated: 29/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

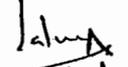
Ms. Harmeet Kour
D/O Rashpal Singh,
R/O MBS Nagar, Upper Gadi Garh, South, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-38/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

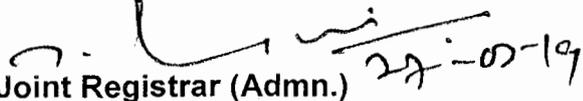
No: 60900-5/14 Dated: 29/03/2019


27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Harmeet Kour, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

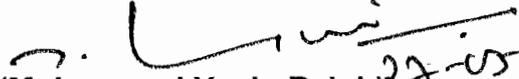
No: 1673 Dated: 29/3/2019

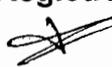
It is hereby notified that vide High Court Order dated 18.03.2019

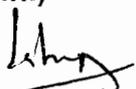
**Mr. Imtiyaz Ahmad Sheikh,
S/O Gulam Rasool Sheikh,
R/O Khindi Mohalla, Dolipora, Villagam, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-39/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

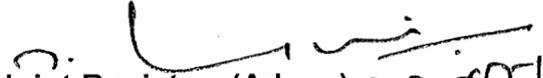
No: 60906-17/28 Dated: 29/3/2019 


29/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Distict Bar Association, Kupwara
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Imtiyaz Ahmad Sheikh, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19

29/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

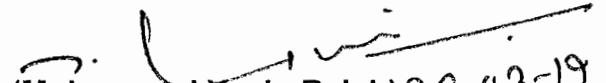
No: 1728 Dated: 30/3/2019

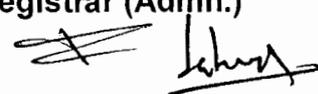
It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Iram Fayaz
D/O Fayaz Ahmad Sheikh,
R/O Zaripora, Nowshera, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-40/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

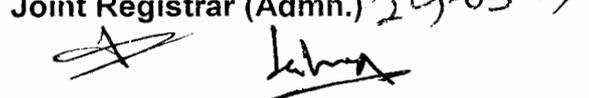

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61764-69/19 Dated: 30/3/2019 

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Iram Fayaz, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1719 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Ishfaq Ahmad Dar
S/O Mushtaq Ahmad Dar
R/O Rawanpora, Tehsil Kunzer, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-41/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

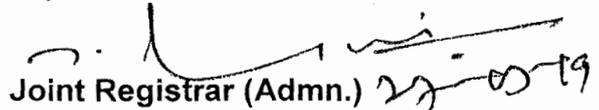

(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

No: 6/259-64/1 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Distirct Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ishfaq Ahmad Dar, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1654 Dated: 29/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Ishwin Kaur
D/O Abhinandan Singh
R/O H.No.33D C/C, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-42/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60765-70/2019 Dated: 29/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ishwin Kaur, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 20-03-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

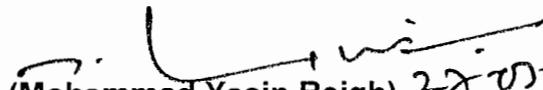
No: 1718 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

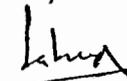
Mr. Itinder Singh
S/O Amrik Singh
R/O Main Bazar, Tehsil Kalakote, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-43/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

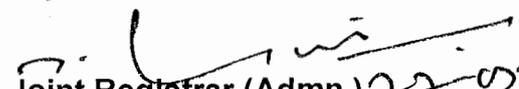
No: 6/253-58/L.R Dated: 30/3/2019

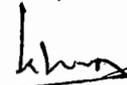

27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Itinder Singh, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19


27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

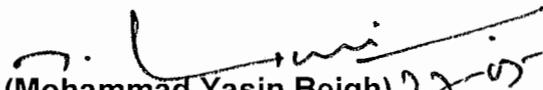
No: 1717 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

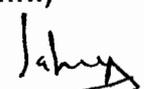
**Ms. Jagdeep Kour,
D/O Om Prakash,
R/O Vill. Kalyanpur, P.O Kanachak, Marh, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-44/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

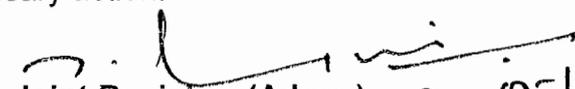
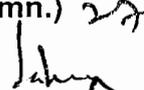
No: 6/247-52/21 Dated: 30/3/2019


27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Jagdeep Kour,, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

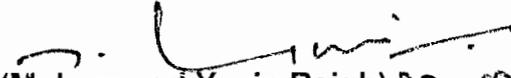
No: 1716 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

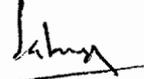
Ms. Jasmeet Kaur,
D/O Balvinder Singh,
R/O Chak Keeman, Arnia, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-45/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

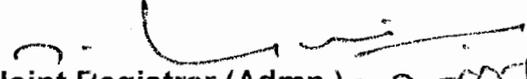
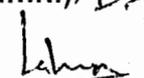
No: 6/241-46/19 Dated: 30/3/2019


27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Jasmeet Kaur, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1715 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated 18.03.2019

**Mr. Junaid Shamim Dar,
S/O Shamim Ahmad Dar,
R/O Urapora, Nagbal, Chitragama, Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-46/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

No: 6/235-40/LP Dated: 30/3/2019

27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Shopian.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Junaid Shamim Dar, Advocate**

..... for information and necessary action.

Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

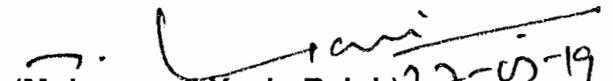
No: 1714 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated **10.03.2019**

Ms. Jyoti Devi
D/O Raghunath Singh
R/O Mandli, Tehsil Billawar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-47/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

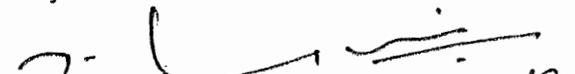
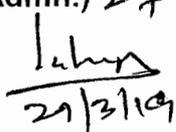

(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

No: 6/229-24/28 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Jyoti Devi, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1724 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated 18.03.2019

**Mr. Kawsar Ahmad Wani,
S/O Bashir Ahmad Wani,
R/O Bragam, Doru, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-48/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

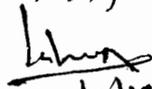

(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

No: 6/289-94/18 Dated: 30/3/2019


27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Kawsar Ahmad Wani, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

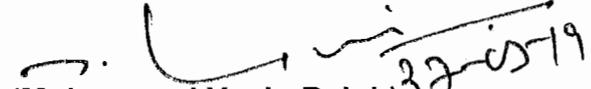
No: 1723 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Karan Jeet Singh
S/O Rashpal Singh
R/O Village Sai Kalan, Suchetgarh, Jammu
A/P H.No.55, Sec-1, Model Town, Gangyal, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-49/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/283-88/18 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Karan Jeet Singh, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1722 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated 16.03.2019

Mr Kulbir Singh
S/O Brijender Singh
R/O H.No.27, near Army Ground Falora, Nagbani, Domana, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-50/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/277-82/40 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr Kulbir Singh , Advocate**
.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1721 Dated: 30/3/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Ms. Madhu Bala
D/O Natha Ram
R/O Vill. Chak Bala P/O Rathana, R.S.Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-51/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6127/16/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Madhu Bala, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1676 Dated: 29/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

**Mr. Manik Sanson,
S/O Ram Nakish,
R/O 12-A/4, Roop Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-52/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60974-79/2019 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions' Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Manik Sanson, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1677 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Manisha Bhat
D/O Ashok Kumar
R/O Sogam Chadoora, Budgam
A/P Flat No. 21, Block 115, Lane No.20 Jagti Nagrota, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-53/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60980-85/18 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Manisha Bhat, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1678 Dated: 29/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Manjeet Kour
D/O Harbhajan Singh
R/O H.No. 90, Sec-2 Model Town, Gangyal Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-54/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60986-91/18 Dated: 29/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Manjeet Kour, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1679 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Meha Wazir
D/O Man Mohan Wazir,
R/O H.No.54, Lane No. 2/A, Roop Nagar Enclave, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-55/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60992-97/LP Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Meha Wazir, Advocate
.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1680 Dated: 29/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

**Ms. Minakshi Baru,
D/O Ravi Kumar Baru
R/O Plot No. 75, Resham Ghar Colont, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60998-61003/2019 Dated: 29/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Minakshi Baru, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1681 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Mohd Asif Naqeeb,
S/O Ghulam Mohd Naqeeb,
R/O H.No.66, Ward No. 10, Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-57/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

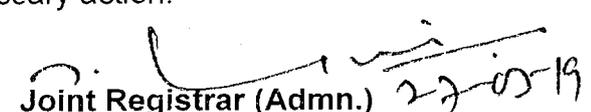

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61004-9/LP Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kishtwar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Asif Naqeeb, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

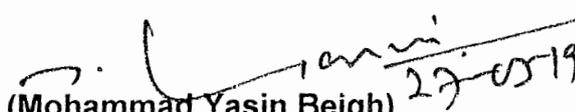
No: 1682 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Mohd Nahiem
S/O Abdul Kareem
R/O Sania, Surankote, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-58/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

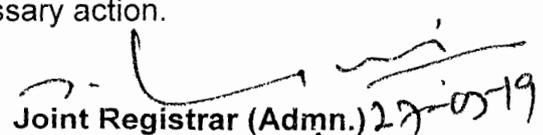

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 610/0-15/19 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Nahiem, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

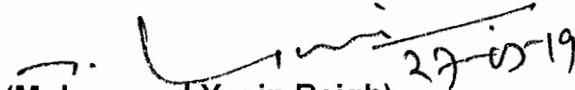
No: 1683 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Mohd Yaseer Choudhary
S/O Mohd Shabir
R/O Swari, Koteranka, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-59/2019 in the roll of Advocate maintained by this Registry.

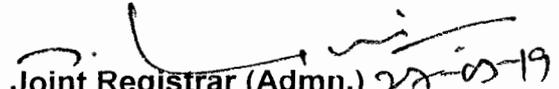
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61016-21/19 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Yaseer Choudhary, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1684 Dated: 30/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

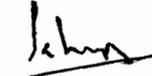
Mr. Manik Raina
S/O Mangat Ram Sharma
R/O Ward No.3, H.No.74, P.O Sunderbani, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-60/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 27-03-19
Joint Registrar (Admn.)

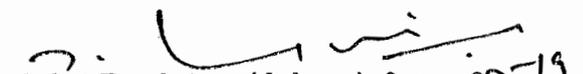
No: 61023-28/10 Dated: 30/03


27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Manik Raina, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 27-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1650 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Deepak Kumar Khokhar.
S/O Madan Lal
R/O Vill. Adlehar, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-30/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60585-90/1P Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Deepak Kumar Khokhar, Advocate**
.....for information and necessary action.

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

29
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 02 Dated: 03/4/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Deeba Ashraf Mir
D/O Mohd Ashraf Mir
R/O Jakyas Budlhi, Gandoh (Bhallesa), Doda
A/P Vidhata Nagar Lane No. 4 Bathindi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-29/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 247-52/1P Dated: 03/04/2019 Jahangir

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baderwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Deeba Ashraf Mir, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19
Jahangir

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1649 Dated: 28/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

**Mr. Daleep Kumar,
S/O Shori Lal,
R/O Kanthal, Bani, Village Maughani, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-28/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60579-84/19 Dated: 28/03/2019

(Signature)
26/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Daleep Kumar, Advocate**
.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 26-03-19
(Signature)
26/3/19

27

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1648 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Brighu Prashar
S/O Joginder Sharma
R/O 35, peermitha Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-27/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

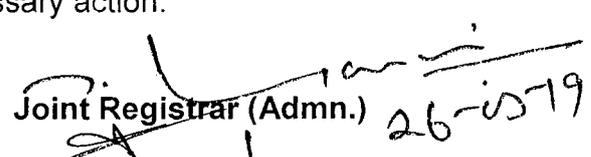

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60573-78/18 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court, Bar Association, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Brighu Prashar, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

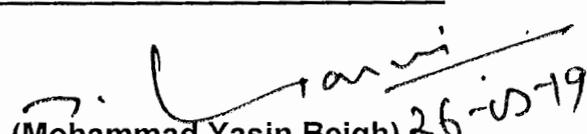
No: 1647 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Bhumanyu Jamwal
S/O Pardeep Kumar Jamwal
R/O H.No. 186, VPO Raipur, Bantala, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-26/2019 in the roll of Advocate maintained by this Registry.

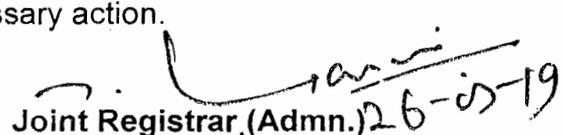
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60567-72/2P Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Bhumanyu Jamwal, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

25
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1646 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Bandhan Panotra,
S/O Ramesh Panotra,
R/O Village Mahin Charkan, P.O Smailpur, Bari-Brahmana, Samba
A/P Opp. Phusotherapic Clinic, Greater Kailash(Down) Lane No.4, Behind
Narayani, Indo Western Boutiqul Greater Kailash, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-25/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

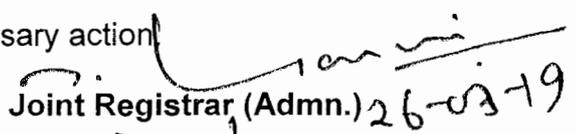

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

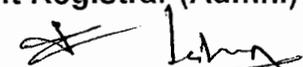
No: 60561-66/11 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba/Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Bandhan Panotra, Advocate**

.....for information and necessary action


Joint Registrar (Admn.) 26-03-19


26/3/19

24
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1645 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Babar Jahanigir
S/O Mohd Jahanigir
R/O Dhaki Behra, Mendhar, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-24/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60555-60/LP Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Babar Jahanigir, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

(Signature)
26/3/19

2.3
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

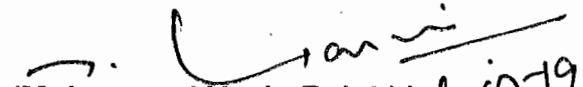
No: 1644 Dated: 28/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Bandhu Sharma
D/O Shyama Nand Sharma
R/O 77-A Last Morh Gandhi Nagar Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-23/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

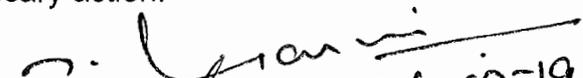
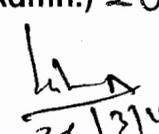

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 6054954/19 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bandhu Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26/3/19

22

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

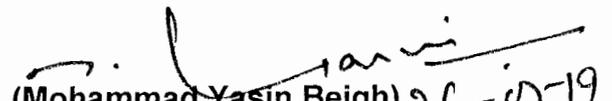
No: 1644 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

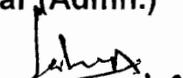
Mr. Arnab Sharma
S/O Som Dutt Sharma
R/O Ward No.9, Hira Nagar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-22/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

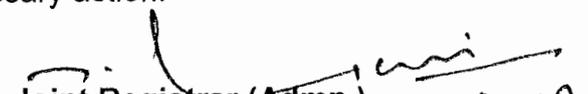
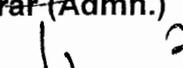
No: 60549-54/18 Dated: 28/03/2019 ✓


26/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arnab Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26/3/19

21

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1642 Dated: 28/03/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Anoop Singh
S/O Jasmant Singh
R/O 68, Hoochak, Pongal Pristhan Ukhral, Ramban
A/P Block 33, Old University Campus Canal Road, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-21/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60543-48/A Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Anoop Singh, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 26-03-19

20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1642 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Atul Dev Dutt
S/O Puran Chand
R/O Kharah P/O Akhnoor, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60537-42/19 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Atul Dev Dutt, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

(19)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1641 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Abhinandan Sharma
S/O Sudesh Kumar Sharma
R/O Kattal Brahmana, P.O Jandi, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-19/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60531-36/19 Dated: 28/03/2019

(Signature)
26/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhinandan Sharma, Advocate**
.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 26-03-19
(Signature)
26/3/19

18
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1640 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Ms. Asmita Sharma
D/O Neeraj Sharma
R/O H.No.450, Anand Street, Ambphalla, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-18/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

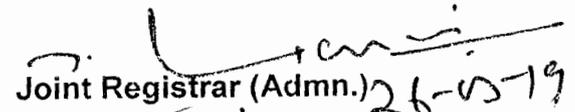

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60525-30/19 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Asmita Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26/3/19

(17)
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1639 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Ashwani Kumar
S/O Krishan Dutt Sharma
R/O Fatwal P/O Bana Chak, Teh Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-17/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60519-24/18 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ashwani Kumar, Advocate**

..... for information and necessary action.

Joint Registrar (Admn.) 26-03-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1638 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

**Ms. Arifa Majeed
D/O Ab. Majeed Lone,
R/O Gazi Chowk, Singhpora Kalan, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-16/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60513-18/P Dated: 28/03/2019

(Signature)
26/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Arifa Majeed, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 26-03-19
(Signature)
26/3/19

(15)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1637 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Amzi Arthur John
S/O Anil John
R/O 97/6 EWS Colony Lower Roop Nagar Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-15/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

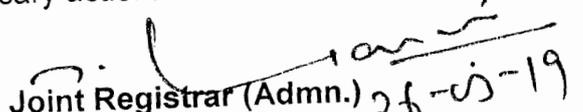
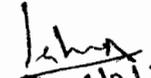

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60507-12/2P Dated: 28/03/2019


26/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amzi Arthur John, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26/3/19

(14)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

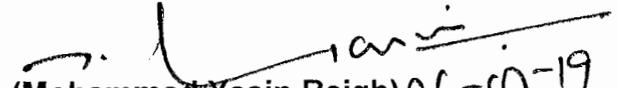
No: 1636 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Ankit Sadh
S/O Mohinder Nath Sadh
R/O W.No. 5, Near Ramlela Ground, Basohli, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-14/2019 in the roll of Advocate maintained by this Registry.

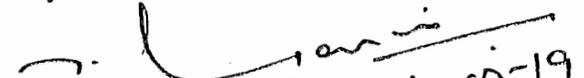
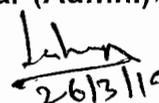
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60489-94/18 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for-publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ankit Sadh, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26/3/19

13

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

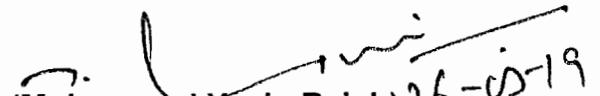
No: 1635 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Ankit Dogra
S/O Anil Dogra
R/O Bhaiya, Hiranagar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

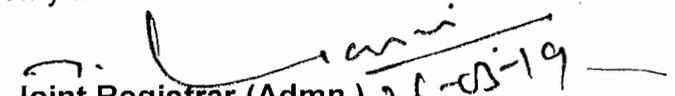
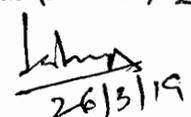

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60483-88/18 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ankit Dogra, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26/3/19

(12)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1634 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Ms. Anista Nazir Khanday
D/O Nazir Ahmad Khanday,
R/O Astanpora Rawalpora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-12/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60477-82/UP Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Anista Nazir Khanday, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

①

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1623 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Amit Puria
S/O Bishan Dutt Sharma
R/O Chack-Lala, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60471-76/2P Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amit Puria, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

(10)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

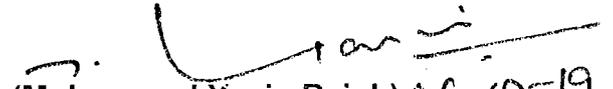
No: 1632 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

**Mr. Amit Kotwal,
S/O Ram Prasad Kotwal,
R/O Vill. Gwari (Gatha) P.O Udrana, Bhaderwah, Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-10/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60453-58/CP Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhaderwah
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amit Kotwal, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

①

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1631 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Amit Khajuria
S/O Khem Raj Khajuria
R/O VPO, Lower Gadi Garh, Near Ice Cold Store, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-09/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60447-52/19 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amit Khajuria, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 26-03-19

8

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1630 Dated: 28/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Aman Slathia
S/O Satpal Singh
R/O V.P. Gurha, Slathia, Mañdi, Vijaypur, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-08/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 60441-46/28 Dated: 28/03/2019

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aman Slathia, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 26-03-19

⑦
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1629 Dated: 28/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Ajay Anand
S/O Surinder Kumar Anand
R/O Ward No 9, Teh Nowshara Distt. Rajouri
A/P H.No.1442 Rehari Colony near Education Board, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-07/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60435-40/P Dated: 28/03/2019

(Signature)
26/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ajay Anand, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 26-03-19

(Signature)
26/3/19

(6)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1628 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

**Mr. Ahtzaz Ahmed,
S/O Sheikh Rafiq Ahmed,
R/O Ward No. 5, Village Samote, Surankote, Poonch
A/P H.No.159/4, Upper Roop Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-06/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60429-34/19 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ahtzaz Ahmed, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 26-03-19

(8)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

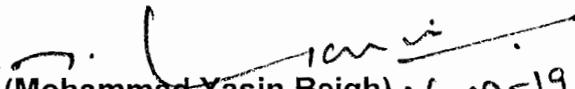
No: 1627 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

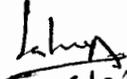
Mr. Abilash Magotra,
S/O Ram Rattan,
R/O Vill. Chak Rakwalan, Udhampur
A/P LIG, 69, Phase-I Housing Colony, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-05/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

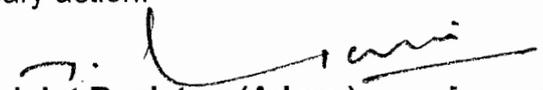

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60423-28/4 Dated: 20/03/2019


26/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abilash Magotra, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

26(3)19

④
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1626 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Abhinandan Salgotra
S/O Ravi Kumar
R/O Ward No. 8 Hiranagar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-04/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

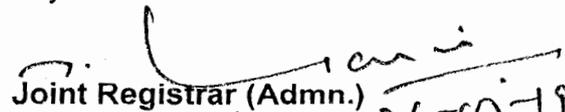

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60417-22/L.P Dated: 28/03/2019 *

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhinandan Salgotra, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

②

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1625 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Mr. Abhinandan Raina
S/O Bharat Bhushan Raina
R/O 72, Rampura, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-03/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 60411-16/L.P Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhinandan Raina, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

②

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1624 Dated: 28/3/2019

It is hereby notified that vide High Court Order dated 18.03.2019

Ms. Aarushi Sharma
D/O Vikram Dutt
R/O House No.251, Sec-B, Sainik Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-02/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 26-03-19

No: 60405-10/L.P Dated: 28/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Aarushi Sharma, Advocate**

.....for information and necessary action.

(Signature)
Joint Registrar (Admn.) 26-03-19

①
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1623 Dated: 28/03/2019

It is hereby notified that vide High Court Order dated **18.03.2019**

Mr. Aabid Manzoor
S/O Manzoor Ahmad Malik
R/O Wuyan, Pampore, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-01/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

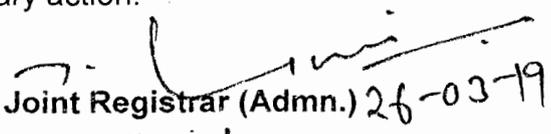

(Mohammad Yasin Beigh) 26-03-19
Joint Registrar (Admn.)

No: 60399-404 Dated: 28/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aabid Manzoor, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 26-03-19

90
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1760 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Rajinder Singh,
S/O Ghansham Singh,
R/O Kundhal Near Jawala Temple, Vill. Phagmulla, Pogal Paristan
Ukheral, Ramban
A/P Excise Quarter No. 2, Behind Excise and Taxation Training Institute,
Nagrota, Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/956-6/KP Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rajinder Singh, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

89
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1755 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Rajesh Sharma,
S/O Dina Nath Sharma,
R/O Dab Sudan P/O Kanachak, Tehsil, Marh, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-89/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

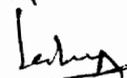

(Mohammad Yasin Beigh) 29-05-19
Joint Registrar (Admn.)

No: 6/926-31/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rajesh Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 29-05-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1759 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Priya Saini
D/O Balram Singh
R/O H.No.99, Sector-3, Sanjay Nagar, Shastri Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-88/2019 in the roll of Advocate maintained by this Registry.

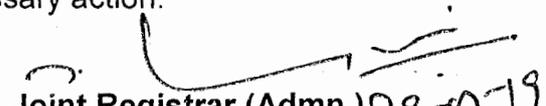
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 29-03-19

No: 61950-55/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Priya Saini, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19

27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1758 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Priya Sharma
D/O Jeet Kumar Sharma
R/O Doongi near Higher Secondary School Jatote, Rajouri
A/P Priya Darshini Girls Hostel, University of Jammu, Baba Saheb Ambedkar
Road, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-87/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-05-19
 Joint Registrar (Admn.)

No: 61944-49/2.1 Dated: 30/3/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Priya Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 29-05-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1726 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Priya Charak,
D/O Kuldip Singh Charak,
R/O Lane No.4 Bari Brahmana, Kartholi Dassal, Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-86/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 6/320-28/18 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Priya Charak, Advocate**

.....for information and necessary action

Joint Registrar (Admn.)

29-03-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1754 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Princee Pandoh

D/O Kuldip Pandoh

R/O 9/B, Lane No. 11, Near Police Post, Greater Kailash, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-85/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-05-19
Joint Registrar (Admn.)

No: 61920-25/2P Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Princee Pandoh, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-05-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1674 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Preetika Thakur,
D/O Surjeet Singh Bali,
R/O Viil. Alinbass Pogal Paritan Ukhral, Ramban
A/P H.No. 63 Sec-A, Pamposh Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-84/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 28-03-19
 Joint Registrar (Admn.)

No: 60945-50/19 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Preetika Thakur, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 28-03-19
 Lehy
 27/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1753 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Preeti Charak,
D/O Dharam Singh,
R/o H.No.501, Lane No-11, Sec-1, Dogra Nagar Muthi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-83/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/9/4-17/19 Dated: 30/3/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Preeti Charak, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1752 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Pratibha Rani,
D/O Dinesh Singh,
R/O Laswara, P/O Deoli, Bishnah, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 16908-13/19 Dated: 23/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Pratibha Rani, Advocate

.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19
27/3/19

81

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

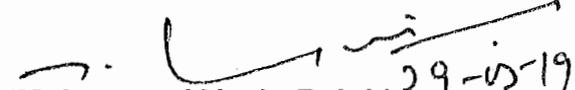
No: 1751 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Prab Simran Singh,
S/O Ragbir Singh,
R/O Ward No.9, Radio Station, Haveli, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-81/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

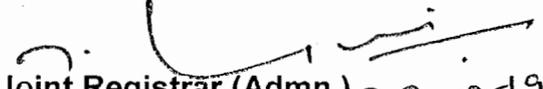

(Mohammad Yasin Beigh) 29-05-19
Joint Registrar (Admn.)

No: 61902-7/AP Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Prab Simran Singh, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 29-05-19

80

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1757 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Ms. Palbi Jasrotia,
D/O Balbir Singh
R/O W.No.1, near Durga Mandir, Kharakhedian,
Barwal, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-80/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

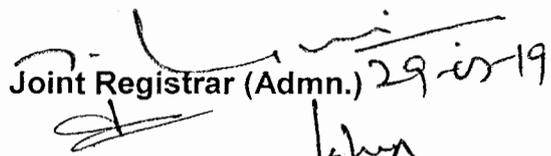

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61938-43/412 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Palbi Jasrotia, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

79

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1701 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Ms. Palak Sharma,
D/O Suriner Kumar Sharma,
R/O H.No.26, Opp. J&K Bank, Near Satya Narayan Temple Panjtirthi,
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/127-32/19 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Palak Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1756 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Orusha Rasool
D/O Sufi Gh. Rasool
R/O Nawakadal, Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-78/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-05-19
Joint Registrar (Admn.)

No: 61932-37/KP Dated: 30/3/2019

29/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Orusha Rasool, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-05-19
29/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1773 Dated: 30/3/2019It is hereby notified that vide High Court Order Dated **18.03.2019****Ms. Onisa Ismail
D/O Mohd Ismail
R/O Sheikh Dowd Colony, Lachmanpora, Batmaloo, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-77/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

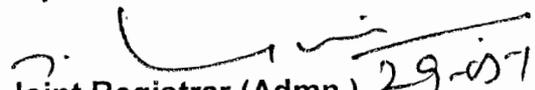
No: 62034-39/11 Dated: 30/3/2019


27/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Onisa Ismail, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19


27/3/19

76

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1775 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Nindia Sharma
D/O Narinder Sharma
R/O 466-A, Gandhi Nagar, Jammu
A/P VPO Lower Gadi Garh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

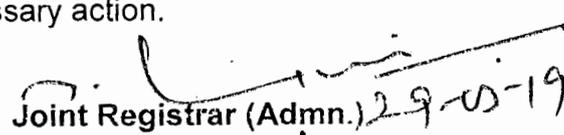

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 62046-51/1P Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nindia Sharma, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19

75

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1769 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Ms. Nighat Shafeeq
D/O Shafeeq Ahmed
R/O Kalaban Tehsil Mendhar, Distt.Poonch
A/P H.No.341, Sector-A, Sanjay Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-75/2019 in the roll of Advocate maintained by this Registry.

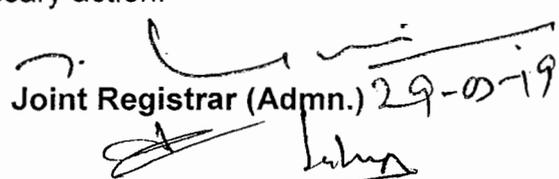
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 62010-15/LP Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nighat Shafeeq, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19

74

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1768 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Ms. Neelam Kumari
D/O Ushanak Chand
R/O Rajwal P/O Kaleeth, Tehsil Jaourian, Akhnoor, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-74/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

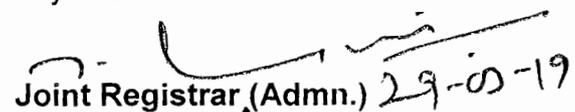

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

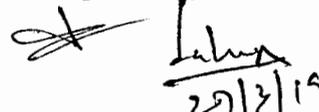
No: 62004-9/18 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Neelam Kumari, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

29-03-19

29/3/19

-72

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1767 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Nomni Sharma
D/O Mast Ram Sharma
R/O Ward No.12, Shiv Nagar, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-73/2019 in the roll of Advocate maintained by this Registry.

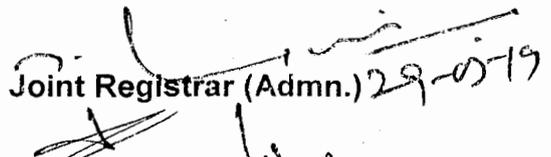
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61998-2003 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nomni Sharma, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.)

71

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

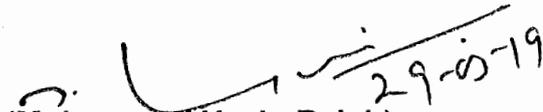
No: 1766 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Navneet Thakur,
S/O Thakur Das Thakur,
R/O H.No.253, Vill. Kashirah, Near Air Force Station, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

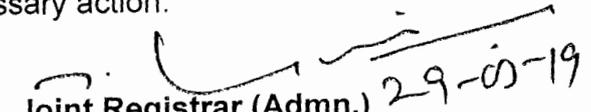

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61992-97/11 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Navneet Thakur, Advocate**

.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1761 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Narender Jamwal
S/O Atam Singh Jamwal
R/O Jagti, Nagrotra, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-70/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61962-67/19 Dated: 30/3/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Narender Jamwal, Advocate**

.....for information and necessary action.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1705 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Malvika Uppal
D/O Nirdosh Uppal
R/O E-29, Dahsmesh Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-69/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/157-56/19 Dated: 30/3/2019

29-05-19
29/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Malvika Uppal, Advocate

.....for information and necessary action.

Joint Registrar (Admn.) 29-05-19

29/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1762 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Mr. Mohd Naseer
S/O Abdul Kabir
R/O Chelhota, Behota Marnet, Tehsil Goha, Distt. Doda
A/P Dabbar, Opposite grid Station, Sidhra, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-68/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 6(974-79/18) Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhandarwah.
6. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
7. Mr. Mohd Naseer, Advocate
.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1765 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

**Mr. Mohammad Saqib Shah
S/O Gh Hassan Shah
R/O Bomai, Sopore, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-67/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 6/986-9/19 Dated: 30/3/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohammad Saqib Shah , Advocate**
.....for information and necessary action.

Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1764 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Megha Sharma
D/O Subash Chander Sharma
R/O Ward No.5, Near Bal Bharati School, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-66/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61980-85/LN Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Megha Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 29-03-19

65
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1725 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Megha Choudhary
D/O Sat Pal Singh
R/O Chak Salarian, Ward No.11, Ram Garh Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65/2019 in the roll of Advocate maintained by this Registry.

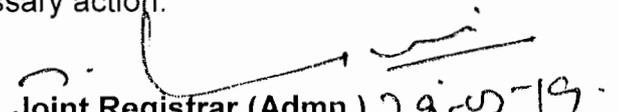
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 61312-17/10 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Megha Choudhary, Advocate**
..... for information and necessary action.


Joint Registrar (Admn.) 29-03-19

64
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

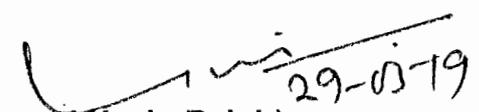
No: 1748 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Ms. Mridhu Bhashni
D/O Satish Kumar
R/O Pndita Mohalla, W.No.11, H.No.89, Haveli, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-64/2019 in the roll of Advocate maintained by this Registry.

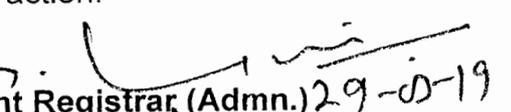
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61884-89/12 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Mridhu Bhashni, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.) 29-03-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1740 Dated: 30-3-2019It is hereby notified that vide High Court Order Dated **18.03.2019****Mr. Mohd Younus Hafiz
S/O Mohd Sultan Hafiz
R/O prichoo Teh and Distt: Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-63/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-3-19
Joint Registrar (Admn.)

No: 61836-41/CP Dated: 30-3-2019

29/3/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Younus Hafiz, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.) 29-3-19

29/3/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1750 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Mohd Arif Nayak
S/O Safdar Ali Nayak
R/O Lamber, tehsil Banihal, Distt. Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-62/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

No: 6/896-701/W Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Arif Nayak, Advocate**

.....for information and necessary action.

(Mohammad Yasin Beigh) 29-03-19
Joint Registrar (Admn.)

61
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1762 Dated: 30/3/2019

It is hereby notified that vide High Court Order Dated **18.03.2019**

Mr. Mohd Aqib Aslam
S/O Mohd Aslam
R/O H.No.193, Sector-1, Pamposh Colony, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-61/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 61962-73/18 Dated: 30/3/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Aqib Aslam, Advocate**
.....for information and necessary action.

Joint Registrar (Admn.)

2/2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

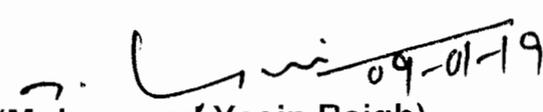
No: 1543 Dated: 18/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Rashid
S/O Ab Rashid Malla
R/O Jawbara Awantipora Pulwama

vide Notification No.552 dated 07.08.2018 has been declared as Absolute/Final.

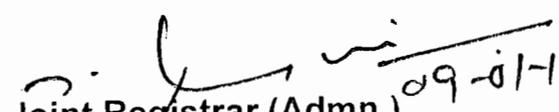
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53929-34/LP Dated: 18/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ishfaq Rashid, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

2-11
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

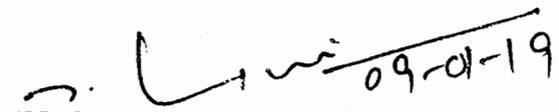
No: 1542 Dated: 18/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mashooq Ahmad Malik
S/O Mohammad Yousuf Malik
R/O Qusba Khull Tehsil. D.H.Pora Distt. Kulgam
A/P Dainwari Chattabal Srinagar

vide Notification No.1568 dated 03.03.2018 has been declared as Absolute/Final.

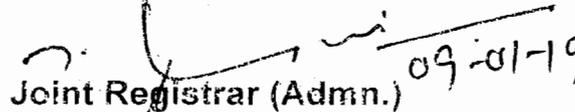
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 52923-28/CP Dated: 18/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mashooq Ahmad Malik, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

210
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

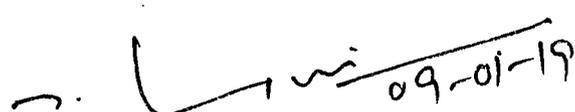
No: 1607 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rouf Raza Dar
S/O Ali Mohd Dar
R/O Waterhail Dar Mohalla the Khansahib Distt Budgam

vide Notification No.1588 dated 05.03.2018 has been declared as Absolute/Final.

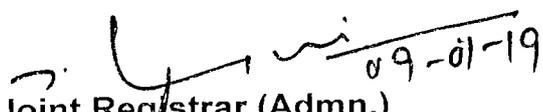
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 543465/1/19 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Rouf Raza Dar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

209
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1606 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aquib Hussain
S/O Nazir Ahmad Bhat
R/O Kursoo Padshahi Bagh Srinagar

vide Notification No.452 dated 02.07.2018 has been declared as Absolute/Final.

By Order

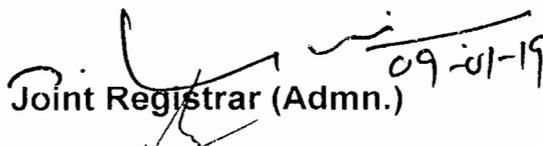

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54340-45/18 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Aquib Hussain, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

208
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

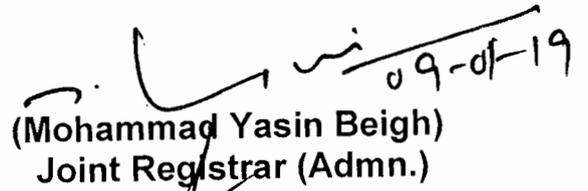
No: 1605 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showkat Ahmad Akhoon
S/O Mohamad Akbar Akhoon
R/O Durhama, Mukdam Mohalla Tehsil Wayoora Distt. Baramulla

vide Notification No.1632 dated 05.03.2018 has been declared as Absolute/Final.

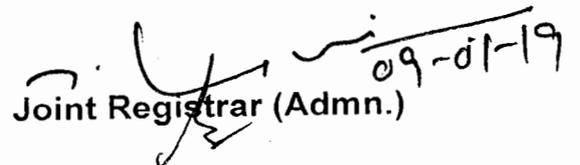
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54334-39/LB Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Showkat Ahmad Akhoon, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

2017
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

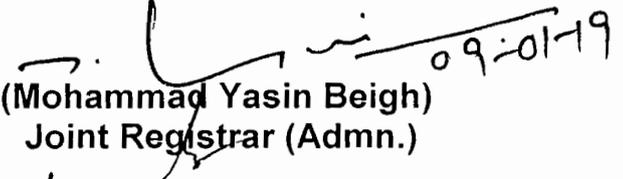
No: 1604 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aijaz Ahmad Sheikh
S/O Nazir Ahmad Sheikh
R/O Ganstan Sumbal Sonawari Checkpora Distt. Bandipora**

vide Notification No.1518 dated 02.03.2018 has been declared as Absolute/Final.

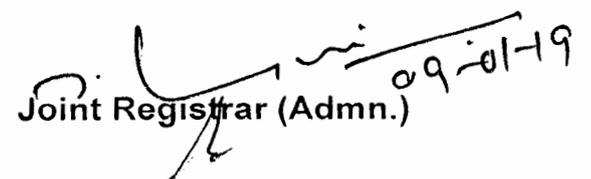
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54328-33/18 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Aijaz Ahmad Sheikh, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

706
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1603 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Lokesh Kumar
S/O Yijay Kumar
R/O Rajpura Mangotrain Jammu

vide Notification No.1540 dated 03.03.2018 has been declared as Absolute/Final.

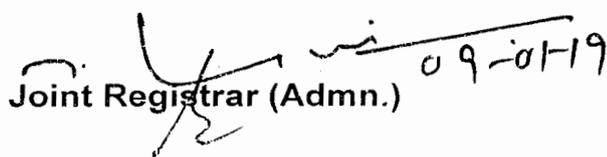
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54322-27/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Lokesh Kumar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

205
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

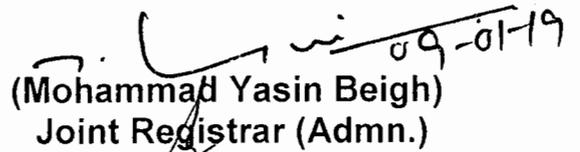
No: 1602 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parvaze Ahmad Malik
S/O Nisar Ahmad Malik
R/O Ladgoo, Tehsil D.H.Pora Distt. Kulgam

vide Notification No.1567 dated 03.03.2018 has been declared as Absolute/Final.

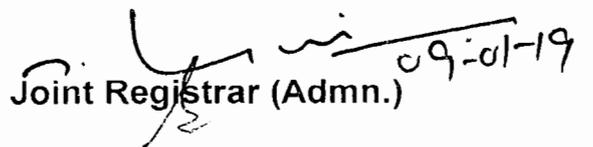
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54316-21/1/P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Parvaze Ahmad Malik, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

204
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

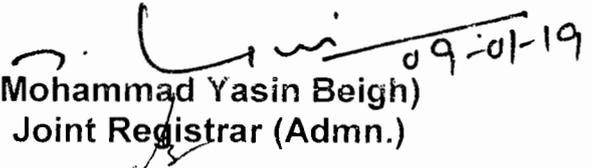
No: 1601 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ambreen Akhter
D/O Mohd Amin Bandh
R/O Kai Chachkoot Banpora, Awantipora Pulwama

vide Notification No.448 dated 02.07.2018 has been declared as Absolute/Final.

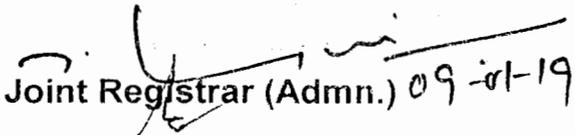
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 543/0-15/p.p Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ambreen Akhter, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

203
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

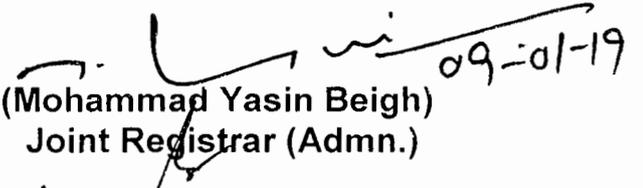
No: 1600 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Rafiq Khan
S/O Ab Rashid Khan
R/O Hostel Mohalla Rangwar Tehsil and Distt. Baramulla

vide Notification No.1505 dated 02.03.2018 has been declared as Absolute/Final.

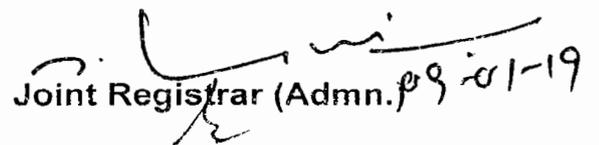
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 59304-9/1/P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mohd Rafiq Khan, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

202

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

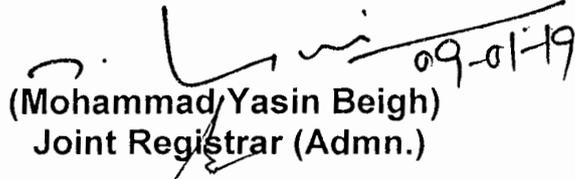
No: 1599 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Makqueen Khonja
D/O Adal Khonja
R/O H.No.109, Christian Colony Prem Naagar Jammu

vide Notification No.14 dated 05.04.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54298-303/18 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Makqueen Khonja, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

201

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1598 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rohni Kiran

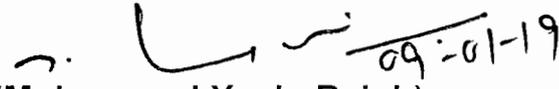
D/O Sh. Jawala Parkash

R/O Hira Nagar W.No.5/8 Tehsil Hira Nagar Kathua

A/P Lane No.16, Plot No.14 Tawi Vihar Colony Sidhra Jammu

vide Notification No.1658 dated 05.03.2018 has been declared as Absolute/Final.

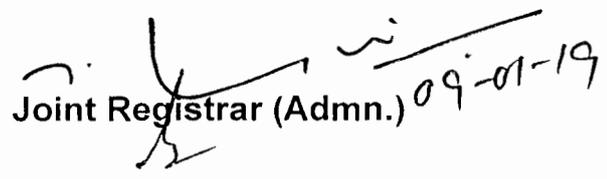
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54292-97/18 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Rohni Kiran, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

173
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1532 Dated: 18-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

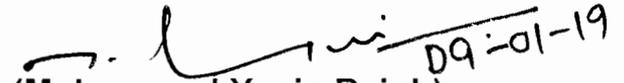
Ms. Qurrat Ul Ain

D/O Sh. Gh. Ahmad Wani

R/O H.No.883, Govt Housing Colony Ompora Budgam

vide Notification No. 1791 dated 14.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
09-01-19

No: 53063-60/LP Dated: 18-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Qurrat Ul Ain, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)
09-01-19

1572

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

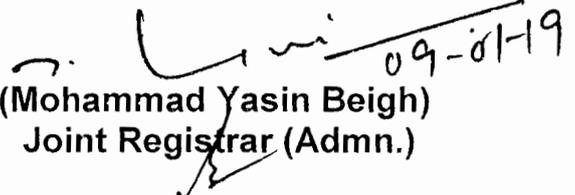
No: 1526 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ummar Farooq
S/O Mohmad Farooq Ganie
R/O Kurhamad Bye Pass Mohalla, Ganderbal

vide Notification No.614 dated 08.08.2018 has been declared as Absolute/Final.

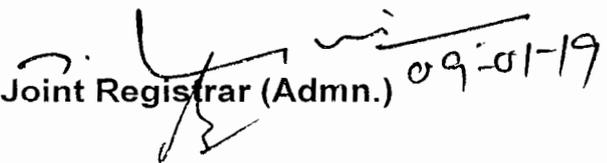
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53812-17/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ummar Farooq, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

171
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

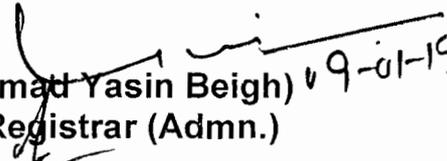
No: 1525 Dated: 17-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muzamil Nisar
D/O Sh. Gh. Mohd Mir
R/O Khanda Khomeini Chowk Budgam

vide Notification No. 491 dated 10.07.2018 has been declared as Absolute/Final.

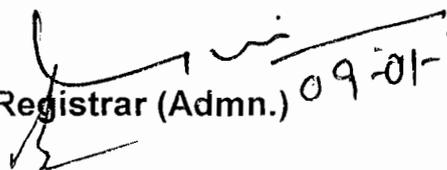
By Order


(Mohammad Yasin Beigh) 19-01-19
Joint Registrar (Admn.)

No: 53806-11/CP Dated: 17-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Muzamil Nisar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

170
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

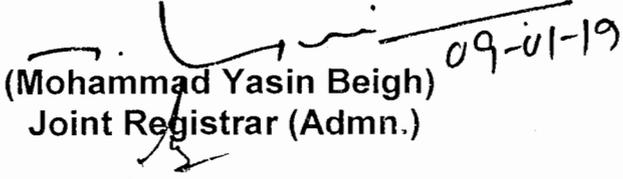
No: 1524 Dated: 17-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Azhar Maqsood Lone
S/O Sh. Maqsood Ahmad Lone
R/O Kachwa Muqam Wagoora Baramulla

vide Notification No. 534 dated 07.08.2018 has been declared as Absolute/Final.

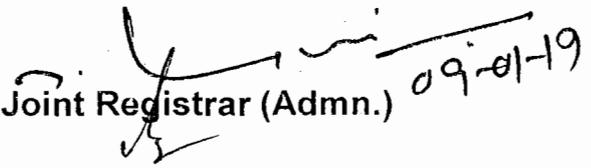
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53000-05/CP Dated: 17-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Azhar Maqsood Lone, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

169
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1523 Dated: 17-1-19

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Faisal Farooq
S/O Sh. Farooq Ahmad Wani
R/O Kuthoo Mohalla Harwan Srinagar

vide Notification No. 546 dated 07.08.2018 has been declared as
Absolute/Final.

By Order

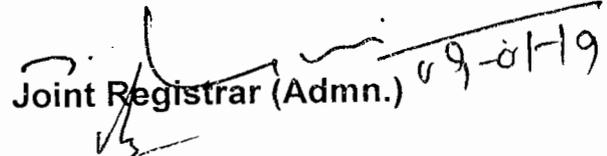

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53794-99/UP Dated: 17-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Faisal Farooq, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

168

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1522 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chander Prakash Singh

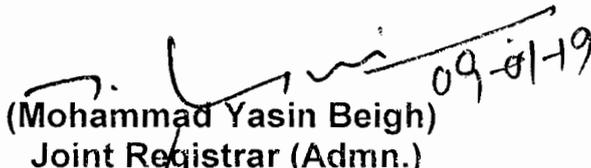
S/O Sh. Chanan Singh

R/O Sanoora, The Rajpora Distt. Samba A/P H.No.37/C Lane No.2

Ambika Colony Kunjwani Bye pass Gangyal Jammu

vide Notification No. 1847 dated 15.03.2018 has been declared as Absolute/Final.

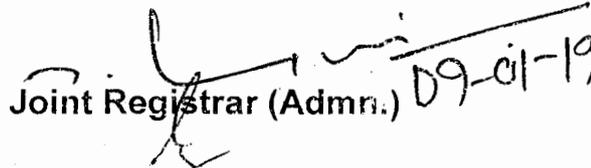
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53787-93/4 Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Samba.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Chander Prakash Singh, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

167

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

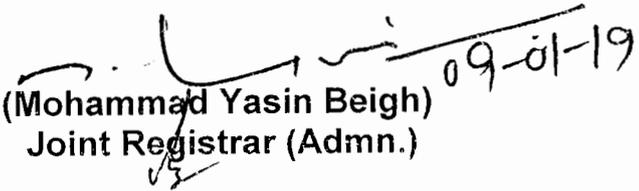
No: 1533 Dated: 10-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Hussain Badroo
S/O Sh. Gh. Rasool Badroo
R/O 105-A, New Colony Teh. Baramulla A/P H.No.68 Highland
Enclave Airport Road Gogoo Budgam

vide Notification No. 621 dated 08.08.2018 has been declared as Absolute/Final.

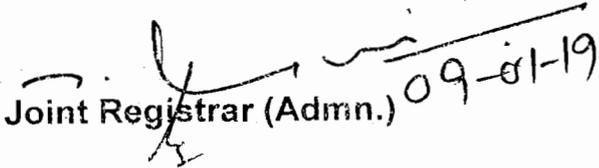
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: S3069-74/LP Dated: 10-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla/Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mohd Hussain Badroo, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

166
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

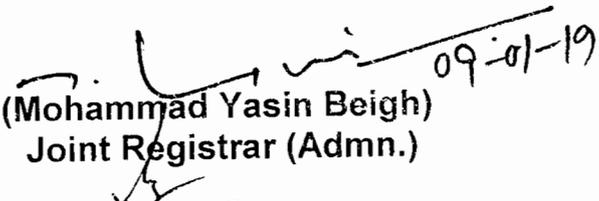
No: 1520 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Junaid Mubarik
S/O Sh. Mubarik Ahmad
R/O Saria Balla Amira Kadal, Srinagar

vide Notification No. 479 dated 09.07.2018 has been declared as
Absolute/Final.

By Order

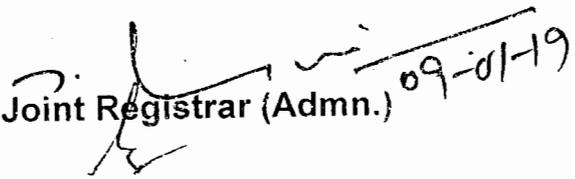

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53775-80/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Junaid Mubarik, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

165
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

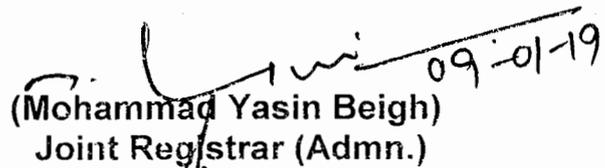
No: 1519 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Ahmad Khan
S/O Sh. Mohd Maqbool Khan
R/O Chokar pathpora Tehsil Pattan, Baramulla

vide Notification No. 562 dated 07.08.2018 has been declared as Absolute/Final.

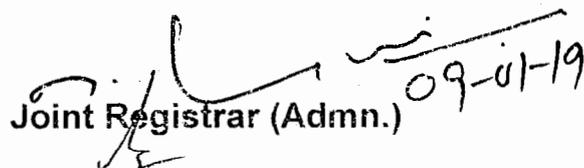
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53769-74/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ishfaq Ahmad Khan, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

164
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

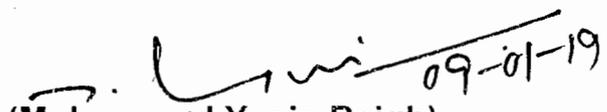
No: 1518 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Manzoor
D/O Sh. Manzoor Ahmad Zarger
R/O Khanpora, Noor Bagh Baramulla

vide Notification No. 556 dated 07.08.2018 has been declared as Absolute/Final.

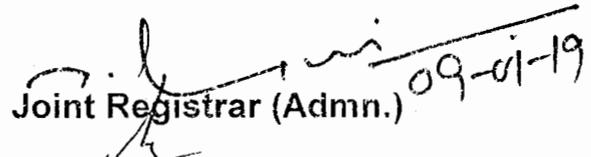
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53763-68/4P Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Insha Manzoor**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

163
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

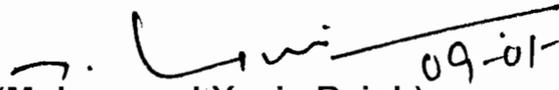
No: 1517 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Naheedah Bashir
D/O Sh. Bashir Ahmad Sheikh
R/O Frisal Dhobipora Distt. Kulgam

vide Notification No. 495 dated 10.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53757-62/UP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Naheedah Bashir**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

162

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

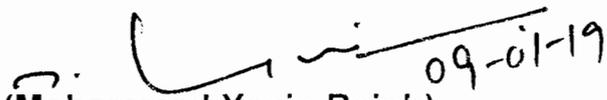
No: 1516 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sehrish Sami Wani
D/O Abdul Sami Wani
R/O Lane No.5 W.No.3 Puraninbal Shivpora Srinagar

vide Notification No.1638 dated 05.03.2018 has been declared as Absolute/Final.

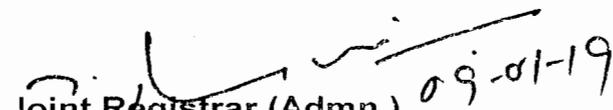
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53751-56/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Ms. Sehrish Sami Wani, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

161
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

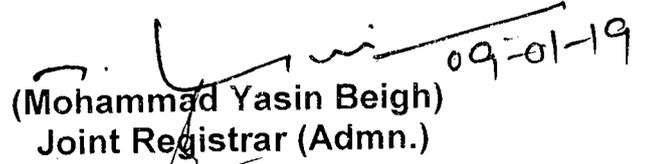
No: 1474 Dated: 16-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rifat Khursheed
D/O. Khursheed Ahmad Shah
R/O Malyarpora Azad Gunj, Distt Baramulla

vide Notification No.590 dated 07.08.2018 has been declared as Absolute/Final.

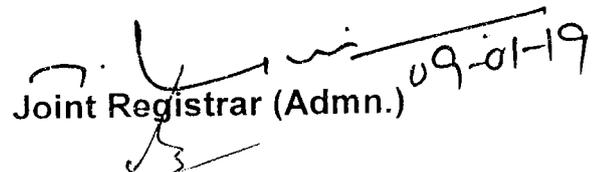
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: S3302-08/11 Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Rifat Khursheed, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

160
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

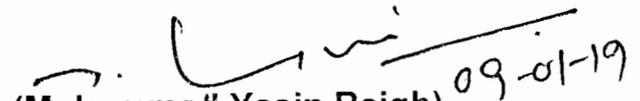
No: 1515 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Yaseen
D/O Sh. Mohd Yaseen Wani
R/O Dardpora Baramulla

vide Notification No. 26 dated 05.04.2018 has been declared as Absolute/Final.

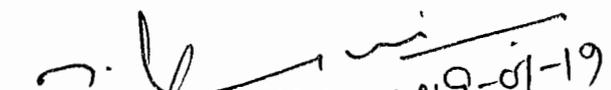
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53745-50/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Saima Yaseen**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

15⁰⁹
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1514 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

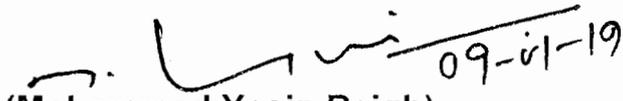
Ms. Nishmeena

D/O Sh. Syed Mir Gh Nabi

R/O Gassi Mohalla Posha Masjid Iddgah Srinagar

vide Notification No. 579 dated 07.08.2018 has been declared as Absolute/Final.

By Order

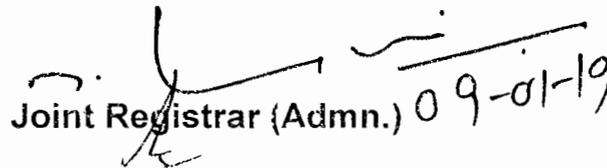

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53739-44/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Nishmeena, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

158
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1513 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Henna Khan
D/O Sh. Abdul Rashid Khan
R/O Chandapora Habakadal Srinagar

vide Notification No. 1506 dated 02.03.2018 has been declared as Absolute/Final.

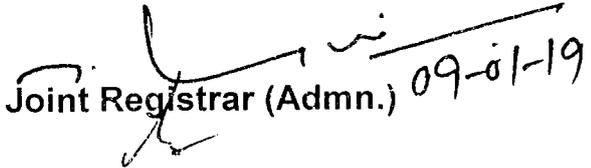
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53733-38/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Henna Khan**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

1574
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1512 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

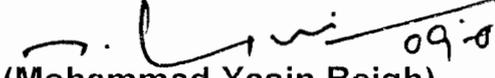
Ms. Azhar Muzaffar

D/O Muzaffar Ahmad Wani

Purnibal Shivpora Srinagar A/P W.No.3 Lane No.5 Srinagar

vide Notification No.1519 dated 02.03.2018 has been declared as Absolute/Final.

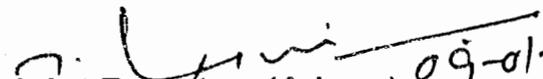
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53727-32/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Azhar Muzaffar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

156
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1511 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

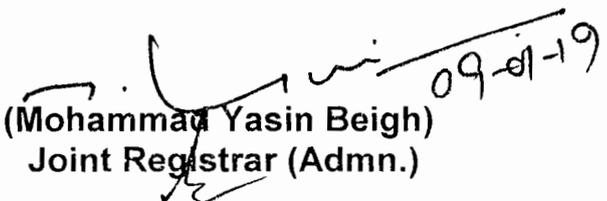
Ms. Masrat Rasool Mir

D/O Sh. Ghulam Rasool Mir

**R/O Budshah Nagar, Natipora Stadium Colony, Lane No. G,
Srinagar**

vide Notification No. 1555 dated 03.03.2018 has been declared as Absolute/Final.

By Order

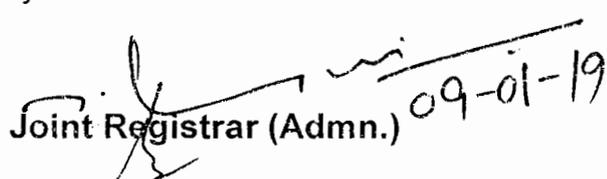

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53721-26/4 Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Masrat Rasool Mir, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

155
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1510 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Ahad

D/O Sh. Abdul Ahad Mir

R/O Hardu Aboora, Tehsil Karhama, Distt, Baramulla

vide Notification No. 1514 dated 02.03.2018 has been declared as Absolute/Final.

By Order

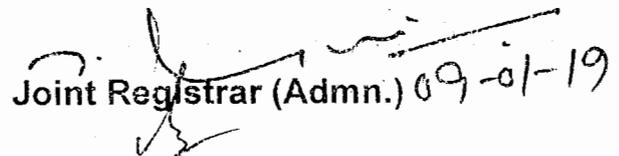

(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53715-20/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Insha Ahad, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

1574
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1484 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

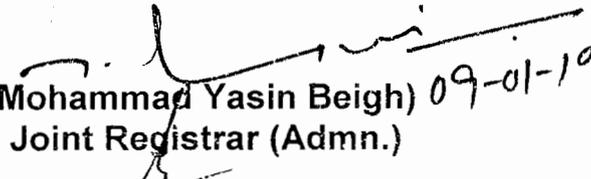
Ms. Sudesh Kumari

D/O Sh. Bua Ditta

R/O Sant Colony Gagain R.S. Pora Jammu

vide Notification No. 508 dated 10.07.2018 has been declared as Absolute/Final.

By Order

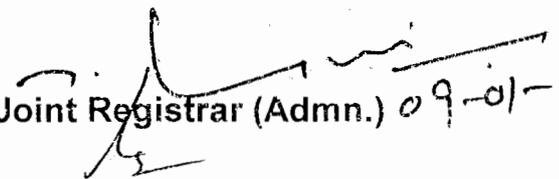

(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53551-56/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Sudesh Kumari, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

153
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

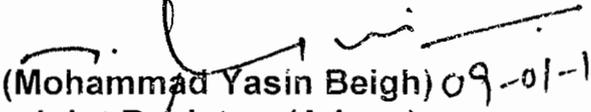
No: 1483 Dated: 17-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Om Parkash
S/O Sh. Puran Chand
R/O Pacca Talab, New Plot Jammu

vide Notification No. 478 dated 09.07.2018 has been declared as Absolute/Final.

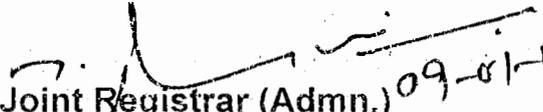
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53545-50/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Om Parkash, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

152
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1509 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nidhi Biskotra
D/O Sh. Kuldip Raj Singh
R/O V.P.P. Ratnal Khari Tehsil Bishnah Jammu

vide Notification No. 995 dated 15.02.2017 has been declared as Absolute/Final.

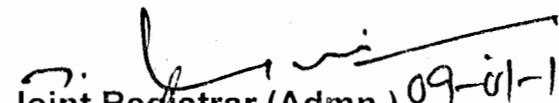
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53709-14/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Nidhi Biskotra**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

157

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1500 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Sultan

S/O Sh. Mohd Sultan Reshi

R/O Drusoo near Police Lines, Tehsil & District Pulwama

vide Notification No. 10 dated 05.04.2018 has been declared as Absolute/Final.

By Order

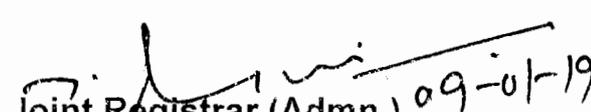

(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53695-700/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Junaid Sultan, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

150

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1471 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

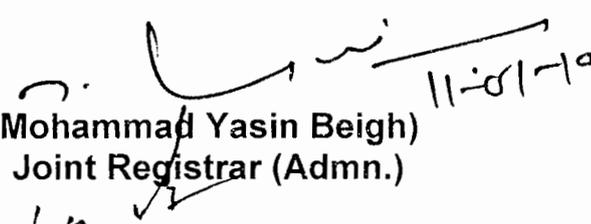
Ms. Raheela Riyaz

D/O Sh. Riyaz Ahmad Bhat

R/o Gulshan Nagar Bye Pass Nowgam Chadoora Srinagar

vide Notification No. 1670 dated 05.03.2018 has been declared as Absolute/Final.

By Order

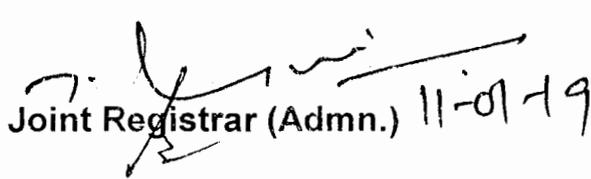

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53285-90/cf Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Raheela Riyaz, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

149

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

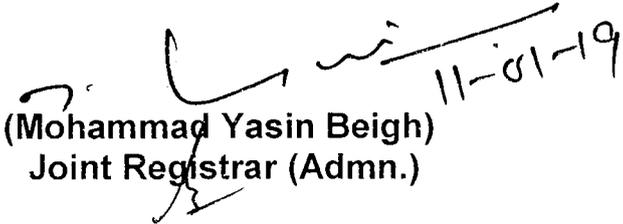
No: 1460 Dated: 16-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Niyaz Bhat
S/O Sh. Niyaz Ahmad Bhat
R/O Gole Market, Karan Nagar, Srinagar
A/P Mominabad Batamaloo Lane No.9, Srinagar

vide Notification No. 1512 dated 02.03.2018 has been declared as Absolute/Final.

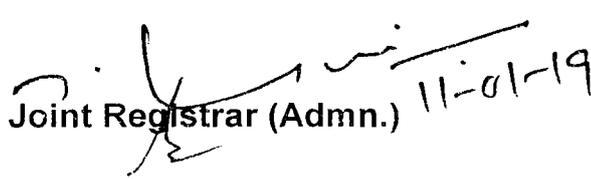
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53213-18/L.P Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Aamir Niyaz Bhat, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

64
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1569 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Rasheed
S/O Sh. Abdual Rasheed Bhat
R/O Gariend Khurd, Check Colony, Budgam

vide Notification No. 1272 dated 07.12.2017 has been declared as Absolute/Final.

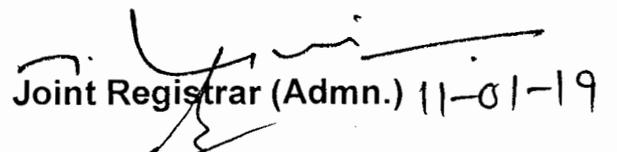
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 54110-15/219 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Irshad Rasheed, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

63
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1568 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Maqbool
D/O Sh. Ishtiaq Maqbool Bhat
R/O Kulgam, Lakipora Kulgam

vide Notification No. 1268 dated 07.12.2017 has been declared as Absolute/Final.

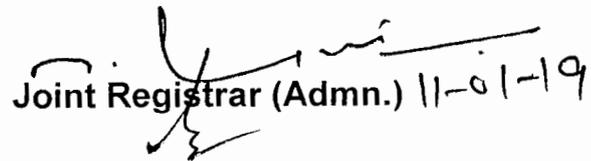
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 54109-9/2/P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Ishrat Maqbool, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

62
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

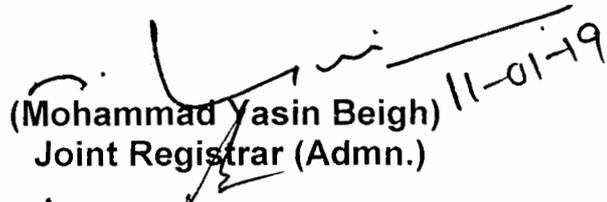
No: 1567 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tawseef Ahmad Malik
S/O Sh. Fayaz Ahmad Malik
R/O Taki Sultan, Baramulla

vide Notification No.1337 dated 12.12.2017 has been declared as Absolute/Final.

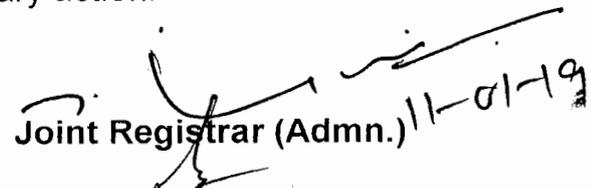
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54098-103/1P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Tawseef Ahmad Malik, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1566 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

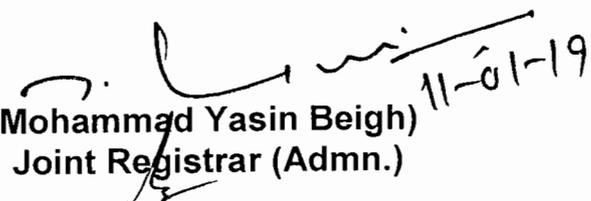
Ms. Ruhi Ashraf

D/O Sh. Mohd Ashraf *Shah*

R/O Chaser Kulgam A/P Toiba Colony, Srinagar

vide Notification No. 942 dated 21.08.2017 has been declared as Absolute/Final.

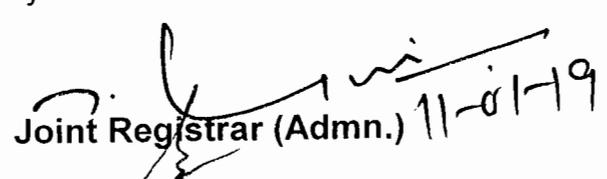
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54092-97/P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Ruhi Ashraf**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

59
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

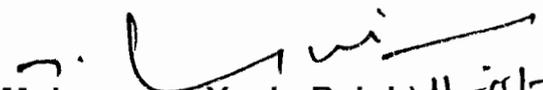
No: 1446 Dated: 15-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Iflad Sarver Manhas
S/O Sh. Mohd Sarver Manhas
R/O Village Potha, tehsil Surankote, Distt. Poonch

vide Notification No. 825 dated 16.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53070-75/UP Dated: 15-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Poonch.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Iflad Sarver Manhas, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

58
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1445 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

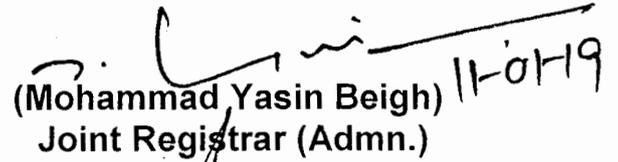
Ms. Nancy Kundal

D/O Sh. Somnath Kundal

R/O Amir Nagar, Dabbar (Harsa), Bishnah, Jammu

vide Notification No. 809 dated 12.02.2016 has been declared as Absolute/Final.

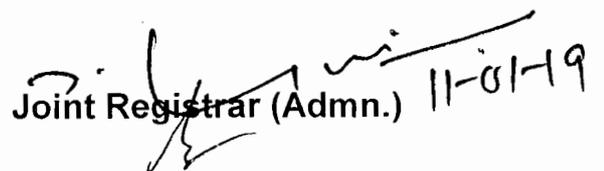
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53065-69/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Nancy Kundal**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

57
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 14410 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Choudhary

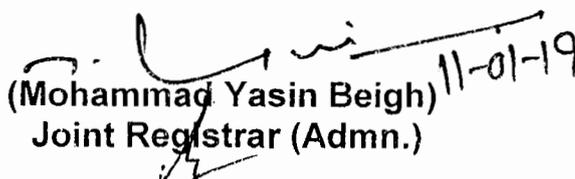
D/O Sh. Mohmmmed Majeed Choudhary

R/O Dhammi Nagarota, Jammu

A/P H.No.122/F oppo. Azad Residence Gujjar Nagar, Jammu

vide Notification No. 334 dated 06.06.2016 has been declared as Absolute/Final.

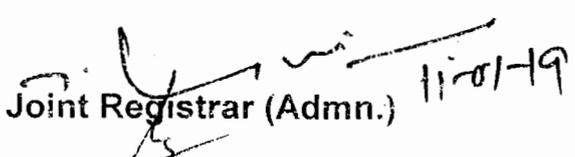
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53032-37/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Shazia Choudhary, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

56
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

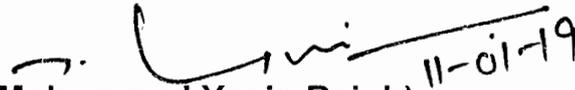
No: 1441 Dated: 15-01-19

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Fozia Tabasum
D/O Bashir Ahmad Teli
R/O Iqbal Colony, Baramulla

vide Notification No. 521 dated 02.08.2016 has been declared as
Absolute/Final.

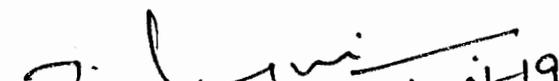
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53038-43/CP Dated: 15-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Fozia Tabasum, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

50
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1992 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

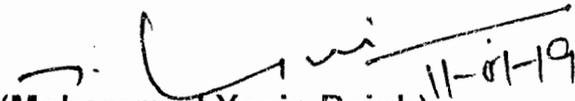
Mr. Suhail Zahoor Khan

S/O Sh. Zahoor Ahmad Khan

R/O Bagat-I-Barzulla Khan Moh, Chanpora, Srinagar

vide Notification No. 07 dated 07.04.2016 has been declared as Absolute/Final.

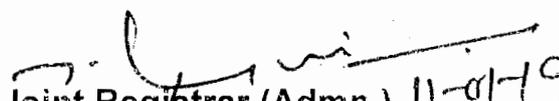
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 3044-49/CP Dated: 15-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Suhail Zahoor Khan, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

54
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1443 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

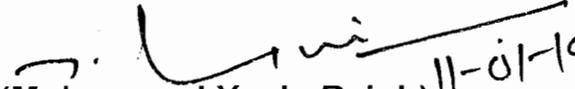
Mr. Haroon Rashid Shah

S/O Sh. Ab Rashid Shah

R/O Duroo Shah Mohalla, Tehsil Sopore Dangerpora, Distt. Baramulla

vide Notification No. 714 dated 22.11.2016 has been declared as Absolute/Final.

By Order

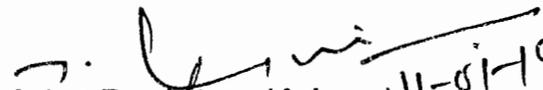

(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53050-55/CP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Haroon Rashid Shah, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

53
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

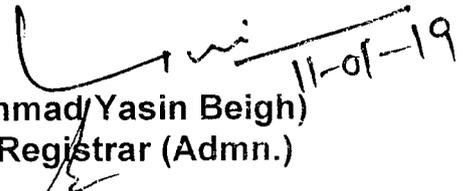
No: 1444 Dated: 15/1/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nissar Ahmad Kumar
S/O Sh. Mohd Shaban Kumar
R/O Kehnusa, Tehsil Aloosa, Distt. Bandipora

vide Notification No. 536 dated 02.08.2016 has been declared as Absolute/Final.

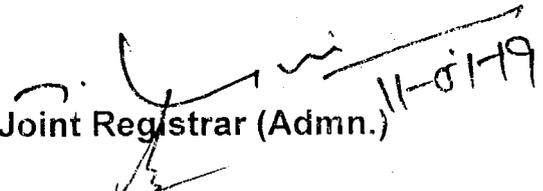
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
11-01-19

No: 53059-64/LP Dated: 15/1/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Badipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Bandipora.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Nissar Ahmad Kumar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)
11-01-19

52
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1439 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Osman Ali Watali
S/O Sh. Shafqat Ali Watali
R/O-310 E.P Flats, Wazarat Road, Jammu

vide Notification No. 344 dated 06.06.2016 has been declared as Absolute/Final.

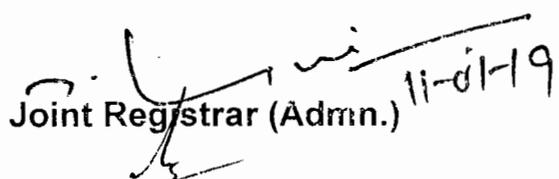
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: S3026-31/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Osman Ali Watali, Advocate.**
... for information and necessary action.


Joint Registrar (Admn.)

51
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1463 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sajida Nain
D/O Javaid iqbal
R/O 20-A, Lane-22, Tawi Vihar, Sidhra, Jammu

vide Notification No.349 dated 06.06.2016 has been declared as Absolute/Final.

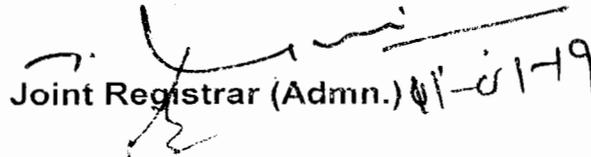
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
11-01-2019

No: 53931-36/19 Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Ms. Sajida Nain, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)
11-01-19

50
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1138 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

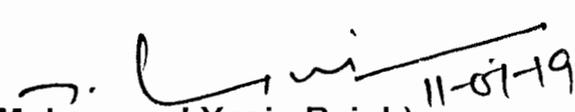
Mr. Mushtaq Ahmad Tantry

S/O Sh. Gh. Qadir tantry

R/O Ainoo Brai, Tantry Pora, Tehsil Pahalgam, Distt. Anantnag

vide Notification No. 555 dated 02.08.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 53020-25/UP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mushtaq Ahmad Tantry, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

499
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

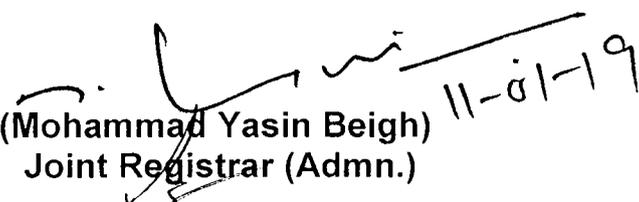
No: 1437 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad Dar
S/O Mohammad Subhan Dar
R/O H.No.64, Dar Mohalla, Palapora, Pattan, Baramulla

vide Notification No.773 dated 12.02.2016 has been declared as Absolute/Final.

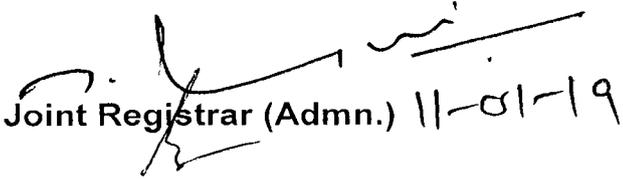
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 53014-19/CP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Irshad Ahmad Dar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

48
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1436 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

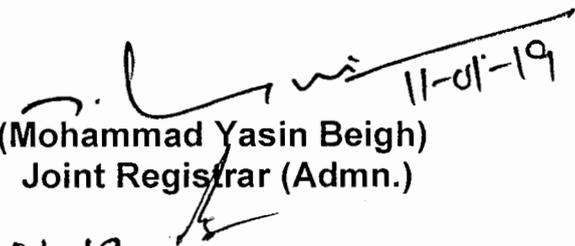
Mr. Maninder Singh

S/O Sh. Balbir Singh

R/O Sector-3, Gobind Nagar, Camp Road, Talab Tillo, Jammu

vide Notification No. 1129 dated 17.03.2016 has been declared as Absolute/Final.

By Order

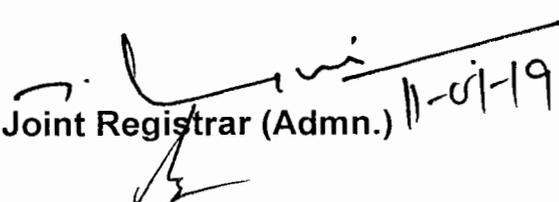

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: SB008-13/4 Dated: 15-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Maninder Singh**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.)

47
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1435 Dated: 15-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manpreet Kour

D/O Sh. Prithipal Singh

R/O Main Road Digiana Camp near Pawan Electronics Co. Digiana,

Camp, Jammu

vide Notification No. 1070 dated 17.03.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 52059-64/CP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Manpreet Kour, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

46
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1434 Dated: 15-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

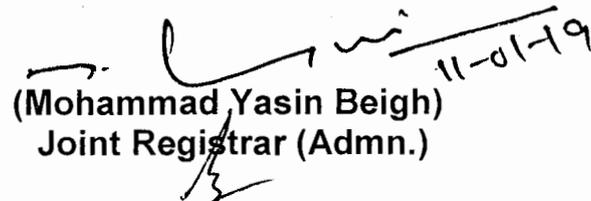
Ms. Neha Salaria

D/O Sh. Naseeb Singh

R/O Krishna Nagar, Kartholi, Dyansar, W.No.6, Tehsil Bari-Brahmna, Distt. Samba

vide Notification No. 553 dated 02.08.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 52053-50/CP Dated: 15-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Samba.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Neha Salaria**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.)

45
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

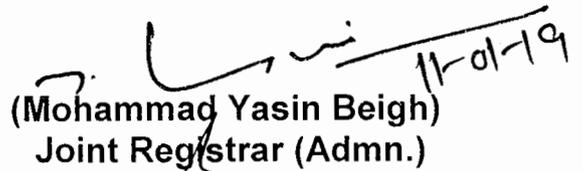
No: 1433 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jagpreet Kour
D/O Sh. Avtar Singh
R/O Ward No.17, Police Line, Jammu

vide Notification No. 1120 dated 17.03.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 52047-52/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Jagpreet Kour, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

44
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

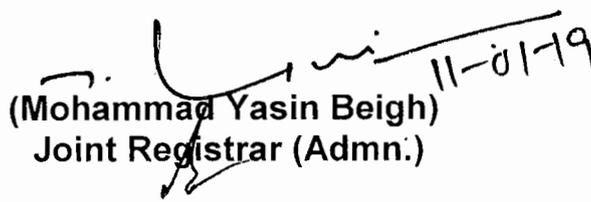
No: 1432 Dated: 15-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshaydeep Singh
S/O Sh. Anoop Singh Jasrotia
R/O H.No.25/2, Sector-C, Sainik Colony, Jammu

vide Notification No. 37 dated 07.04.2016 has been declared as Absolute/Final.

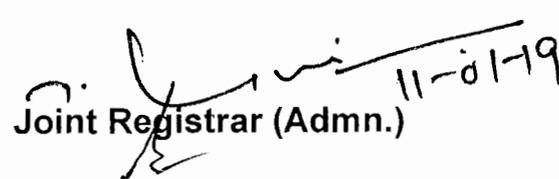
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 52041-46/18 Dated: 15-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Akshaydeep Singh**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

43
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1431 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Angad Singh

S/O Sh. Karanjit Singh

R/O Plot No.46, Sector-10, Nanak Nagar, Jammu

vide Notification No. 38 dated 07.04.2016 has been declared as Absolute/Final.

By Order

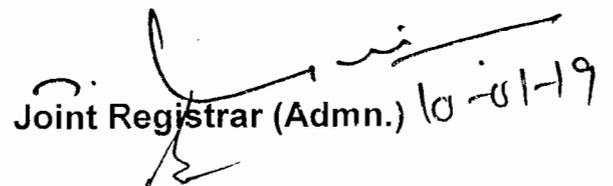

(Mohammad Yasin Beigh) 10-01-19
Joint Registrar (Admn.)

No: 52035-40/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Angad Singh**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

42
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

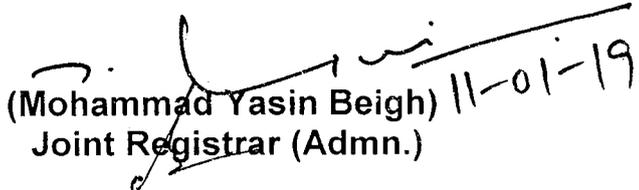
No: 1430 Dated: 15-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shaikh Arshad Habeeb
S/O Habib Ullah Shaikh
R/O Ajar, W.No.6, Green Land Colony, Tehsil & Distt. Baramulla

vide Notification No.547 dated 02.08.2016 has been declared as Absolute/Final.

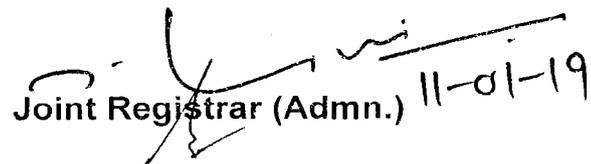
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 52029-34/LP Dated: 15-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Shaikh Arshad Habeeb, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

41

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1429 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Gupta
S/O Sh. Naresh Kumar Gupta
R/O Ward No.9, Hira Nagar, Kathua

vide Notification No. 591 dated 29.09.2016 has been declared as Absolute/Final.

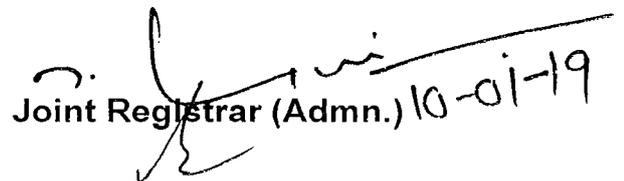
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 10-01-19

No: 52023-20/UP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kathua.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Amit Gupta**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

490
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1428 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

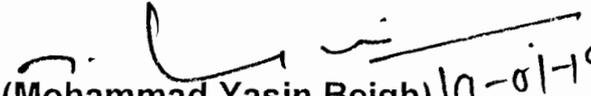
Ms. Shivani Rajput

D/O Sh. Sudarshan Singh

R/O Barwal (kathua), Mohalla Tariwala, Tehsil & Distt. Kathua.

vide Notification No. 333 dated 06.06.2016 has been declared as Absolute/Final.

By Order

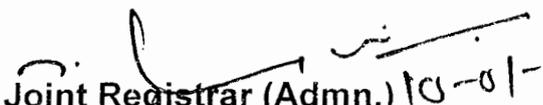

(Mohammad Yasin Beigh) 10-01-19
Joint Registrar (Admn.)

No: 52017-22/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kathua.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Shivani Rajput, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

39
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1427 Dated: 15-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Gupta

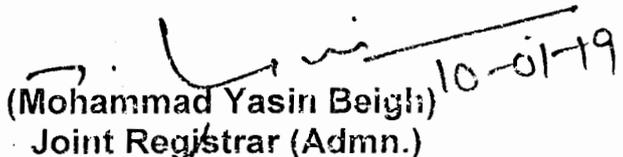
S/O Sh. Subash Chander Gupta

R/O D.C Colony Bhawani Nagar B-Block near 16-B (Sucha Singh

D.Co. Talab Tillo, Jammu

vide Notification No. 08 dated 07.04.2016 has been declared as Absolute/Final.

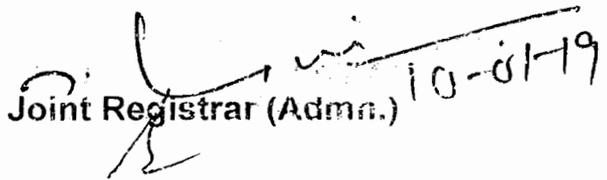
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 52009-14/LP Dated: 15-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Rohit Gupta, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

3rd

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

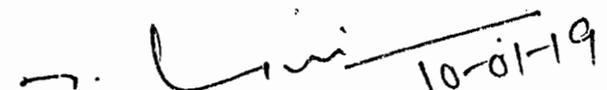
No: 1426 Dated: 15-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangir Ahmad Wani
S/O Sh. Gulzar Ahmad Wani
R/O Shahoora Litter, Bunpora-Opposite Tehsil Office Pulwama

vide Notification No. 752 dated 02.12.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 10-01-19

No: 51994-09/CP Dated: 15-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Jahangir Ahmad Wani, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 15-01-19

37
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

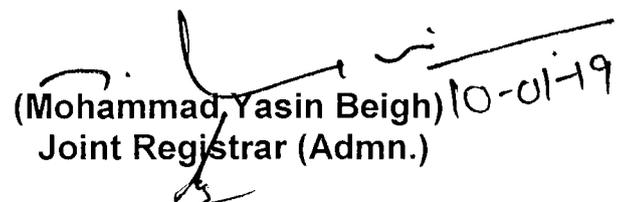
No: 1425 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Supriya Chouhan
D/O Sh. Chuni Lal Chouhan
R/O Bagla Mohra, Jogpur Jakh, Samba
A/P H.No.107, Sec.3, Bhagwati Nagar, Canal Road, Jammu

vide Notification No. 1094 dated 17.03.2016 has been declared as Absolute/Final.

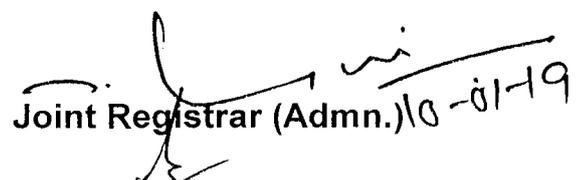
By Order


(Mohammad Yasin Beigh) 10-01-19
Joint Registrar (Admn.)

No: 51900-93/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Supriya Chouhan**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

36

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1424 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Intakhab Ahmed
S/O Sh. Abdul Latief
R/O Village Hari, Surankote Poonch
A/P Indra Colony Janipur, Jammu

vide Notification No. 795 dated 12.02.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 10-01-19

No: 51989-07/CP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Intakhab Ahmed, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

35

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1423 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anurag Singh
S/O Prithpal Singh
R/O 9-Ideal Enclave, Extn.-3, Trikuta Nagar, Jammu

vide Notification No.786 dated 12.02.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 51976-01/29 Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Anurag Singh, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

34
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1422 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

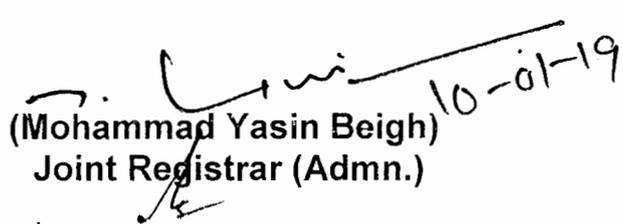
Syed Rabia Showkat

D/O Sh. Syed Showkat Hussain

R/O Sangam near Children Park Boniyar, Baramulla.

vide Notification No. 723 dated 22.11.2016 has been declared as Absolute/Final.

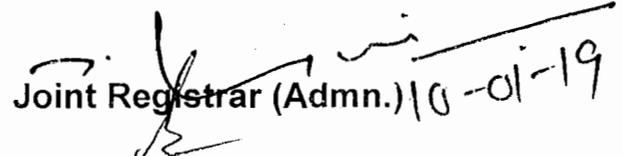
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 5970-75/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Syed Rabia Showkat, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

33
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

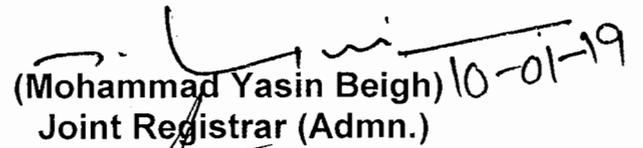
No: 1421 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Abdullah Shah
S/O Sh. Shabi Ahmad Shah
R/O Wagoora, Baramulla.

vide Notification No. 548 dated 02.08.2016 has been declared as Absolute/Final.

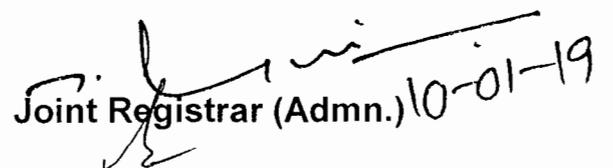
By Order


(Mohammad Yasin Beigh) 10-01-19
Joint Registrar (Admn.)

No: 51964-69/UP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mohammad Abdullah Shah, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

725

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

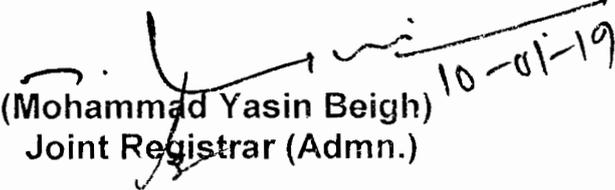
No: 1555 Dated: 10-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Shaziya Lateef
D/O Syed Lateef Fazily
R/O Sofnaman Aglar Shopian

vide Notification No.27 dated 05.04.2018 has been declared as Absolute/Final.

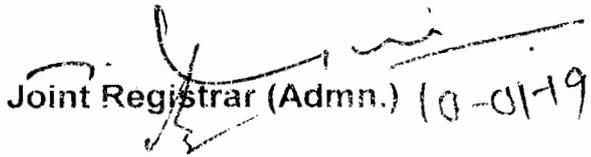
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 10-01-19

No: 16006-11/CP Dated: 10-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Ms. Syed Shaziya Lateef, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

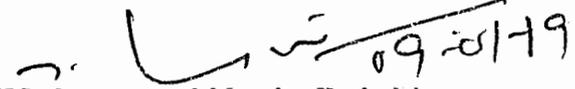
No: 1554 Dated: 10-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Danishta Gulzar
D/O Gh. Mohammad Bafanda
R/O Vidday, Srigufwara, Anantnag

vide Notification No.07 dated 05.04.2018 has been declared as Absolute/Final.

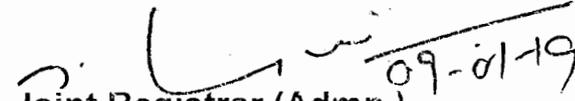
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16001-06/CP Dated: 10-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Danishta Gulzar**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

223
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1553 Dated: 18-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Nabi
S/o Gh. Nabi Pararray
R/o Ugjam, Dialgam Anantnag
A/P Iqbal Abad Lane No.4 Sector, Bemina Srinagar

vide Notification No. 1531 dated 03.03.2018 has been declared as Absolute/Final.

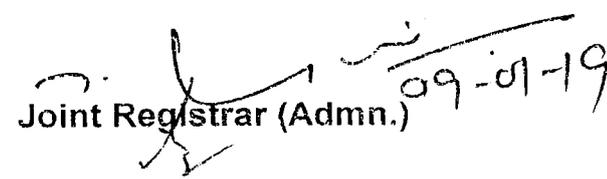
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 15994-16000/LP Dated: 18-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Danish Nabi, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

22
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

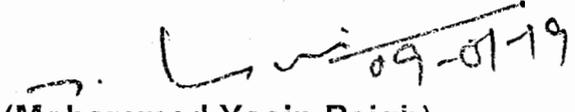
No: 1552 Dated: 18-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farooq Ahmed Khan
S/O Ali Mohammad Khan
R/O Kursoo Raj Bagh Near Masjid Musaib Srinagar

vide Notification No.463 dated 03.07.2018 has been declared as Absolute/Final.

By Order

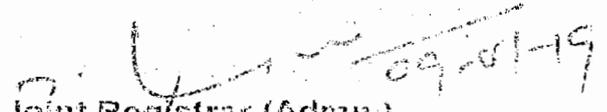

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 15988-93/LD Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of Jammu for uploading on the website.
6. Mr. Farooq Ahmed Khan, Advocate.

for information and necessary action.


Joint Registrar (Admn.)

22-1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1551 Dated: 18-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

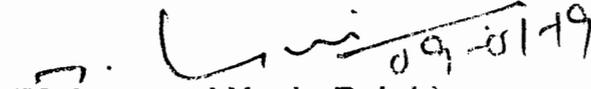
Mr. Naseer Ahmad Parey

S/O Mohd Akbar Parey

R/O Andergam Parrey Mohalla Teh. Pattan, Baramulla

vide Notification No.1572 dated 05.03.2018 has been declared as Absolute/Final.

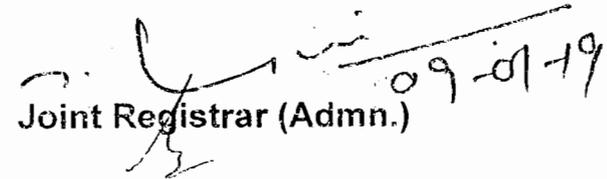
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 15402-07/4 Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Mr. Naseer Ahmad Parey, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

220
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

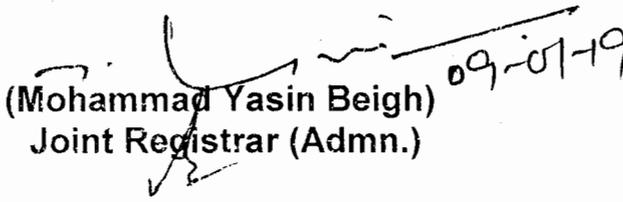
No: 1550 Dated: 18-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Baseerat Ul Ain
D/O Nazir Ahmad Wagay
R/O Ganowpora Arshi Shopian

vide Notification No. 542 dated 07.08.2018 has been declared as Absolute/Final.

By Order

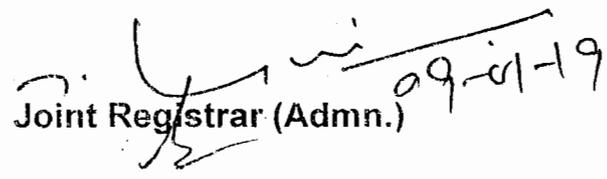

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 15974-81/40 Dated: 18-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Shopian.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Baseerat Ul Ain, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

200

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1597 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

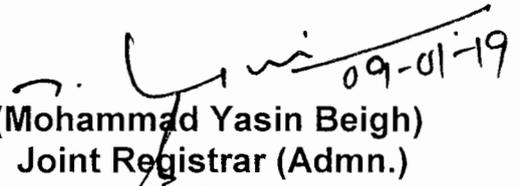
Mr. Gaurav Sharma

S/O Sh. Vinod Kumar Raina

R/O 105, Sector 4 Marble Enclave Trikuta Nagar Jammu

vide Notification No. 1552 dated 03.03.2018 has been declared as Absolute/Final.

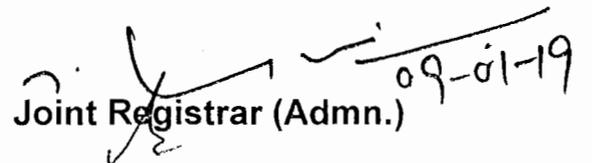
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54286-91/1.P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Gaurav Sharma, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

199

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

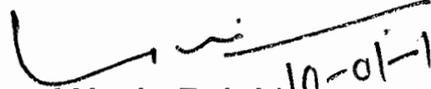
No: 1596 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Mahajan
D/O Vaishno Dass Gupta
R/O A/d, Gandhi Nagar Jammu

vide Notification No.1614 dated 05.03.2018 has been declared as Absolute/Final.

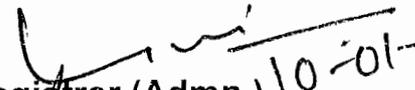
By Order


(Mohammad Yasin Beigh) 10-01-19
Joint Registrar (Admn.)

No: 54280-85/1P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Neha Mahajan, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

198

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1595 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pritam Singh

S/O Attar Singh

R/O H.No.72, Camp Gole Gujral Road Munshi Chak Talab Tillo

Jammu

vide Notification No. 1598 dated 05.03.2018 has been declared as Absolute/Final.

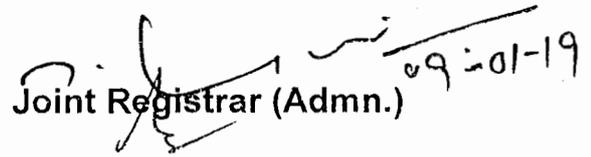
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54274-77/JP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Pritam Singh**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

1957
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1409 Dated: 11.01.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Narinder Kour

D/O Sh. Satpaul Singh

R/O Near Army Gate Bandhu Rakh, Kunjwani Jammu

vide Notification No. 1620 dated 05.03.2018 has been declared as Absolute/Final.

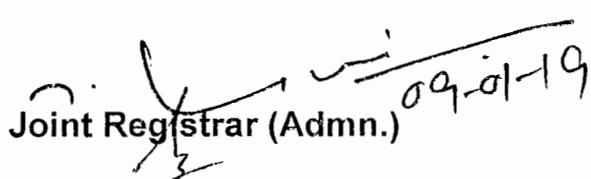
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51700-05/LP Dated: 11.1.2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu.
4. For publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Narinder Kour, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

196

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1593 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

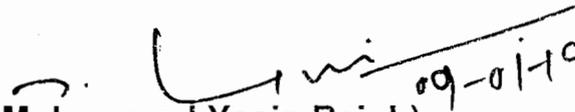
Ms. Meera Bangotra

D/O Sh. Mohinder Paul

R/O Rajwal.P.O. Kaleeth Tehsil Akhnoor Distt Jammu

vide Notification No. 1579 dated 05.03.2018 has been declared as Absolute/Final.

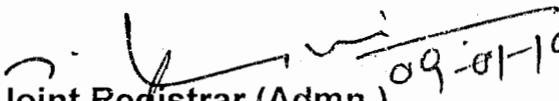
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54260-66/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Meera Bangotra, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

195
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

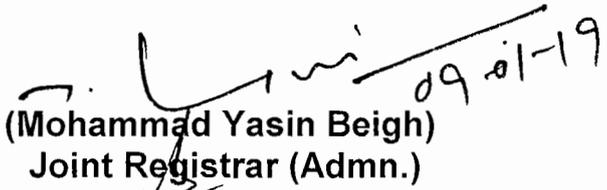
No: 1594 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Karan Pandoh
S/O Sh. Virender Pandoh
R/O Ward No.8 Muslim Mohalla Reasi

vide Notification No. 1862/ dated 15.03.2018 has been declared as Absolute/Final.

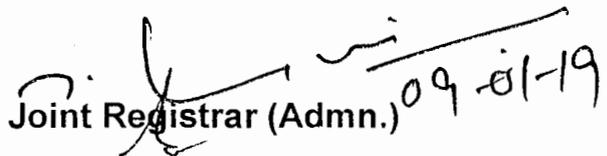
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54267-73/21P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Reasi.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Karan Pandoh**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09.01.19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

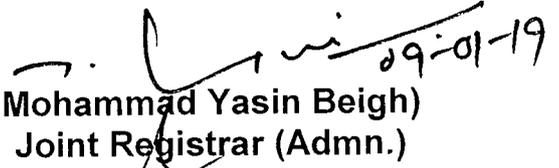
No: 1475 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Daljit Singh Sasan
S/O Sh. Puran Singh
R/O Ward No.1 Street No.5 Jawahar Nagar Kathua

vide Notification No. 1789 dated 14.03.2018 has been declared as Absolute/Final.

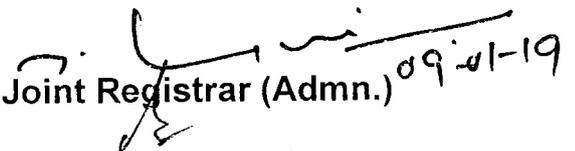
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53322-27/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Kathua.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Daljit Singh Sasan**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

193
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

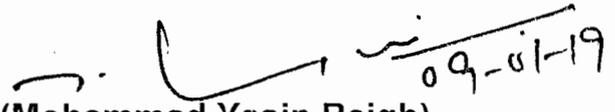
No: 1402 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pawan Kumar
S/O Sh. Jagdish Nath
R/O Diansar Bari Brahmna Samba

vide Notification No. 1894 dated 16.03.2018 has been declared as Absolute/Final.

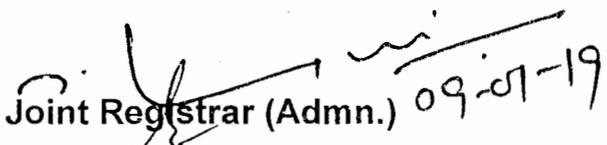
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51757-62/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Samba.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Pawan Kumar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

192
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1565 Dated: 18-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arun Pratap Singh

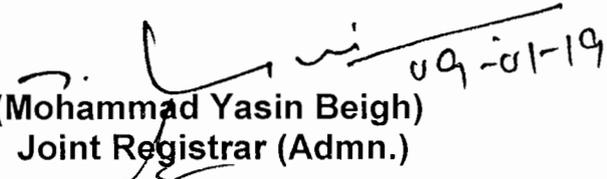
S/O Sh. Kulbhushan Singh

R/O Bhalwal's Cottege W.NO.64 Lane No.2 Block Roop Nagar

Enclave Jammu

vide Notification No. 451 dated 02.07.2018 has been declared as Absolute/Final.

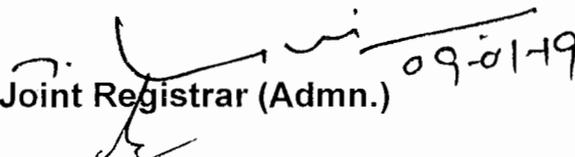
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16076-52/4 Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Arun Pratap Singh**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

101
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

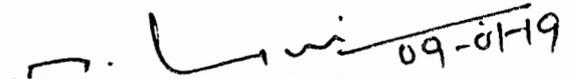
No: 1564- Dated: 10-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mufrooza Altaf
D/O Sh. Mohd Altaf Mir
R/O Drangbal Pampore Pulwama

vide Notification No. 13 dated 05.04.2018 has been declared as Absolute/Final.

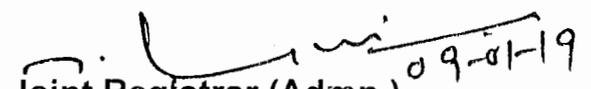
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16069-75/LP Dated: 10-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Mufrooza Altaf**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

190
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

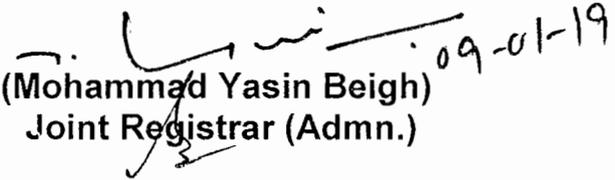
No: 1384 Dated: 11.1.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Rashid Mir
S/O Sh. Abdul Rashid Mir
R/O Kachan Ganderbal Wani Mohalla Ganderbal

vide Notification No. 553 dated 07.08.2018 has been declared as Absolute/Final.

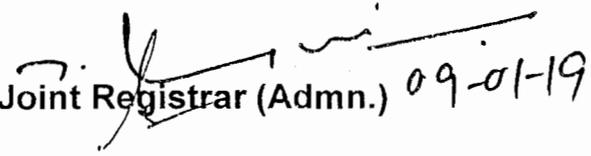
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51646-51/CP Dated: 11.1.19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Irfan Rashid Mir**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

18/1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

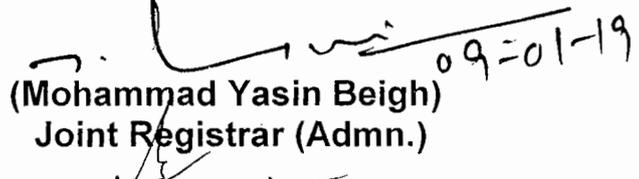
No: 1563 Dated: 18-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Mohd Yahaya
S/O Syed Mohd Ashraf
R/O Nai Sadak Habba Kadal Srinagar

vide Notification No.485 dated 10.07.2018 has been declared as Absolute/Final.

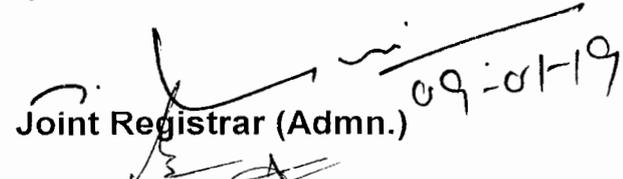
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16063-68/CD Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Syed Mohd Yahaya, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

18th
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

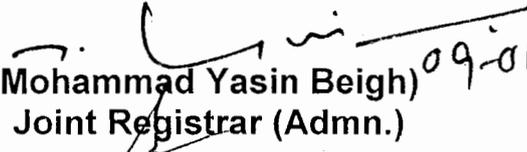
No: 1562 Dated: 18-1-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Nengroo
S/O Sh. Gh Mohd Nengroo
R/O Vovidee Pora Sursuna Yaripora Kulgam

vide Notification No. 1901 dated 16.03.2018 has been declared as Absolute/Final.

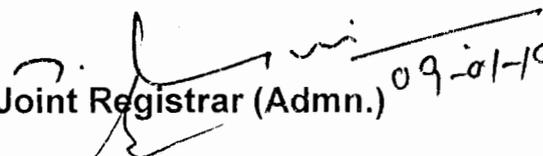
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 18056-62/LP Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mudasir Ahmad Nengroo, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

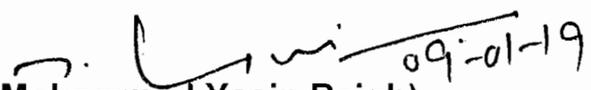
No: 1561 Dated: 10-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rayees Ahmad Khanday
S/O Sh. Manzoor Ahmad Khanday
R/O Nepora Bumthan Anantnag

vide Notification No. 1593 dated 05.03.2018 has been declared as Absolute/Final.

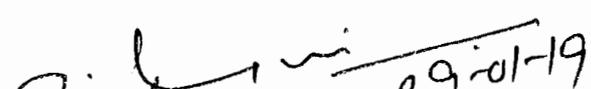
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16049-55/4 Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Rayees Ahmad Khanday, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

186

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

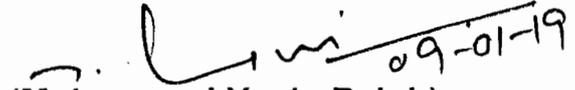
No: 1561 Dated: 10-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehraj Ud Din
S/O Sh. Muhammad Shafi Chopan
R/O Brinty Batpora Dialgam Usman Anantnag

vide Notification No. 16 dated 05.04.2018 has been declared as Absolute/Final.

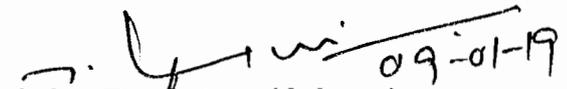
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16043-48/LP Dated: 10-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mehraj Ud Din, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

189
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

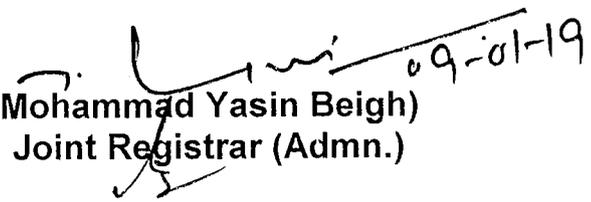
No: 1560 Dated: 10-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabassum Rasool
D/O Sh. Gh Rasool Anchari
R/o Umar Colony –B Lane 3 Lal Bazar Srinagar

vide Notification No. 1871 dated 15.03.2018 has been declared as Absolute/Final.

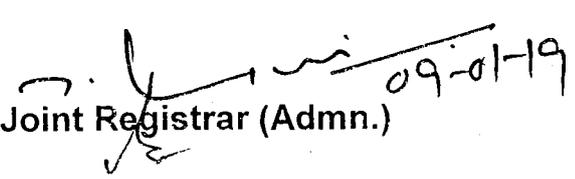
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16036-42/LD Dated: 10-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Tabassum Rasool, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

184
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

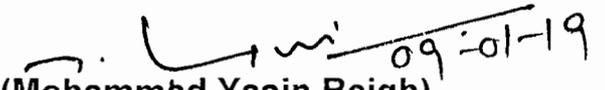
No: 1559 Dated: 18-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javaid Ahmad Mir
S/O Sh. Nazir Ahmad Mir
R/O Bugroo Khan Sahib Mir Mohalla Budgam

vide Notification No. 1857 dated 15.03.2018 has been declared as Absolute/Final.

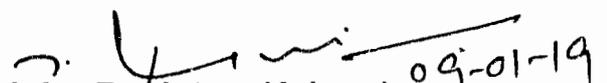
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16030-35/LP Dated: 18-01-2019,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Javaid Ahmad Mir, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

183
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

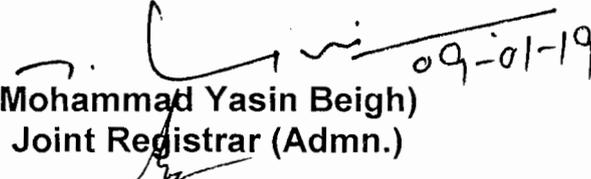
No: 1558 Dated: 18-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Masheer Ul Haq
S/O Sh. Mujtaba Ahmad Masoodi
R/O Tragpora Rafiabab Baramulla

vide Notification No. 481 dated 10.07.2018 has been declared as Absolute/Final.

By Order

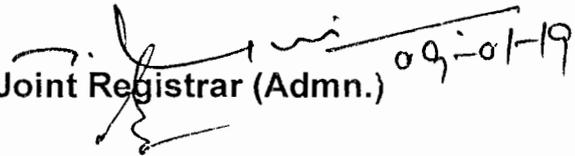

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16024-29/LP Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Masheer Ul Haq**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.)

192

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

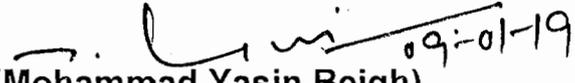
No: 1557 Dated: 18-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naveed Naseem
S/O Sh. Nazir Ahmad Wani
R/O Naira, Para Mohalla Pulwama

vide Notification No. 529 dated 10.07.2018 has been declared as Absolute/Final.

By Order

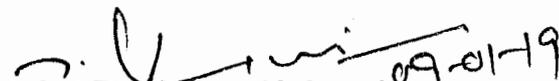

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 16018-17/UP Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Naveed Naseem, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

181
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

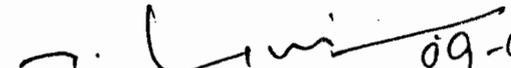
No: 1556 Dated: 15-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Qurat Ul Ain
D/O Sh. Ab Hamid Pandit
R/O Syed Hamid Pora, Nawa Bazar Srinagar

vide Notification No. 1594 dated 05.02.2018 has been declared as Absolute/Final.

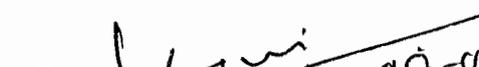
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 16012-17/LP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Qurat Ul Ain**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

180
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

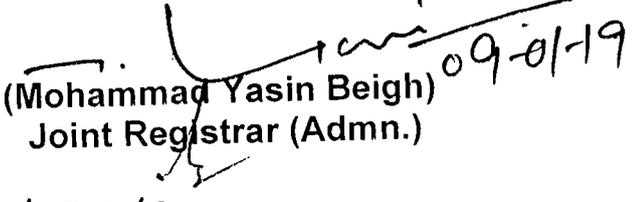
No: 1537 Dated: 18-1-2019

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Bismah Shafi
D/O Mohd Shafi Ahanger
R/O Gojwara, Malik Sahib Srinagar

vide Notification No.1845 dated 15.03.2018 has been declared as
Absolute/Final.

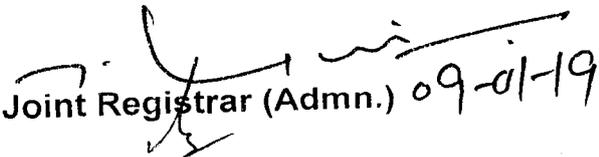
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53893-98/LP Dated: 18-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Bismah Shafi, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

179

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

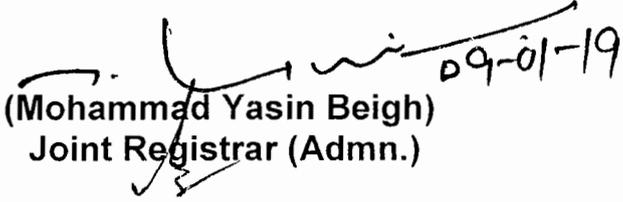
No: 1536 Dated: 10-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umman Bashir
S/o Kh. Bashir ud Din Wani
R/O Wagoora Khawja Mohalla Baramulla

vide Notification No. 1784 dated 13.03.2018 has been declared as Absolute/Final.

By Order

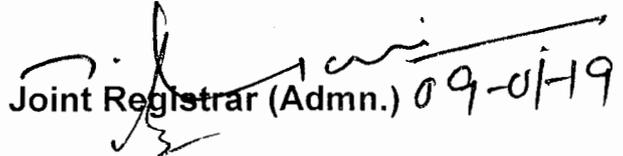

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53007-92/4 Dated: 10-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Umman Bashir**, Advocate.

..... for information and necessary action.


Joint Registrar (Admn.) 09-01-19

178
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1535 Dated: 18-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

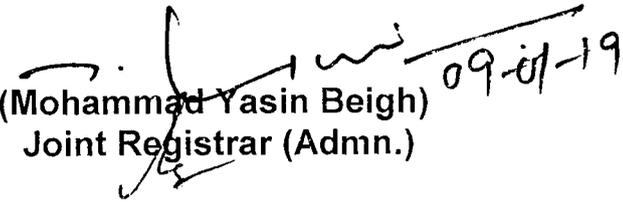
Mr. Keshav Singh Slathia

S/O Sh. Kalyan Singh

R/O House No.95, Sector 1-A (East Extn.) Trikuta Naga, Jammu

vide Notification No. 11 dated 05.04.2018 has been declared as Absolute/Final.

By Order

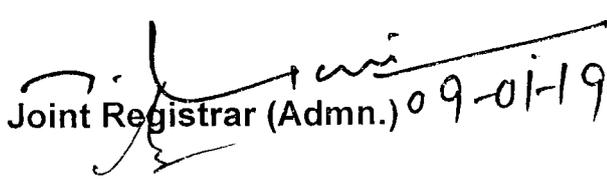

(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53881-06/CP Dated: 18-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Keshav Singh Slathia, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

177

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1527 Dated: 17-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

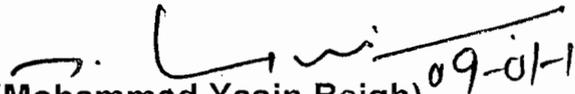
Ms. Anam Fatima

D/O Sh. Ali Asghar

R/O H.No.732, Rajput Ground Near D.P.S. Shahidi Chowk, Jammu

vide Notification No. 06 dated 05.04.2018 has been declared as Absolute/Final.

By Order

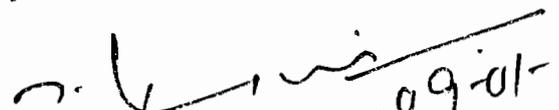

(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53810-23/CP Dated: 17-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Anam Fatima**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

176
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1528 Dated: 17-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sujata Mattoo
D/O Victor Mattoo
R/O H.No.106, Christian Colony, Prem Nagar, Backside Eid Gah
Road Jammu

vide Notification No.21 dated 05.04.2018 has been declared as Absolute/Final.

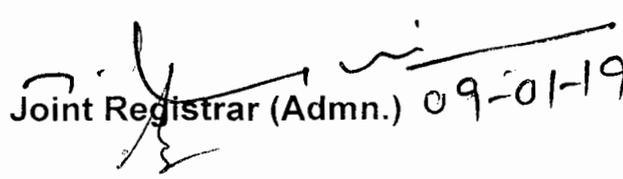
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53024-29/1P Dated: 17-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Ms. Sujata Mattoo, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

175
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1529 Dated: 17-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

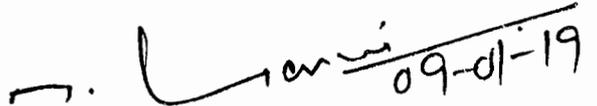
Ms. Rehana Bashir

D/O Sh. Bashir Ahmad Bhat

R/O Khandipora Ranger Chadoora Budgam

vide Notification No. 585 dated 07.08.2018 has been declared as Absolute/Final.

By Order

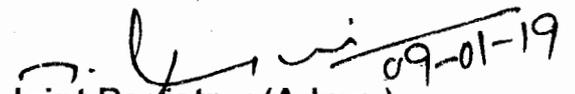

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53030-35/CP Dated: 17-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Rehana Bashir, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

174

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1534 Dated: 10-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumeara Rashid Tantray
D/O Sh. Abdul Rashid Tantray
R/O Parnewa, Khan Sahib Budgam
A/P Tengpora Bye Pass Batmaloo Srinagar

vide Notification No. 1590 dated 05.03.2018 has been declared as Absolute/Final.

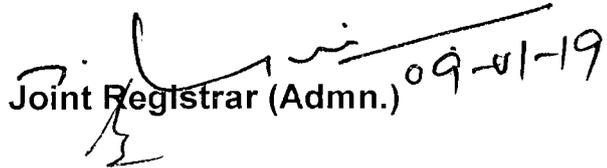
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53875-00/CP Dated: 10-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Sumeara Rashid Tantray, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

115

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1502 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Ahad
D/O Sh. Abdul Ahad Mir
R/O Habba Kadal, Tehsil Khas, Distt. Srinagar

vide Notification No. 802 dated 16.08.2017 has been declared as Absolute/Final.

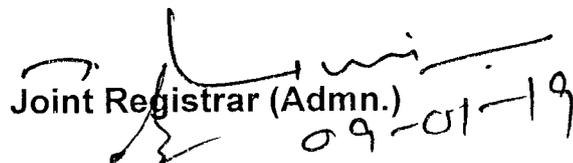
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53659-64/UP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Bisma Ahad**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)
09-01-19

119
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1501 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arif Ahmad Shah
S/O Sh. Abdul Rashid Shah
R/O Mirpora, Lar, Ganderbal

vide Notification No. 769 dated 16.08.2017 has been declared as Absolute/Final.

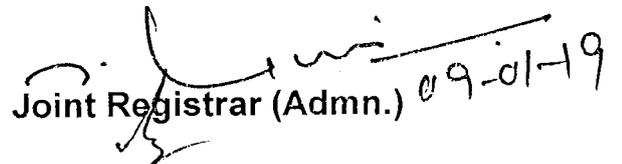
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53653-58/UP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Arif Ahmad Shah, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

113

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1500 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

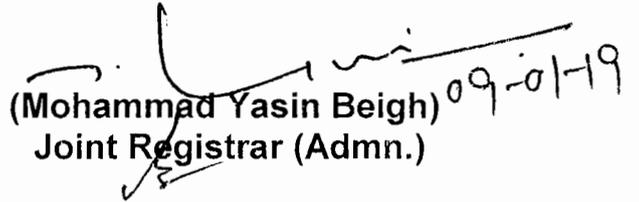
Mr. Mudaser Ali

S/O Sh. Ali Mohmad Bhat

R/O Tulla-Mulla, Meshherpora, Ganderbal

vide Notification No. 865 dated 18.08.2017 has been declared as Absolute/Final.

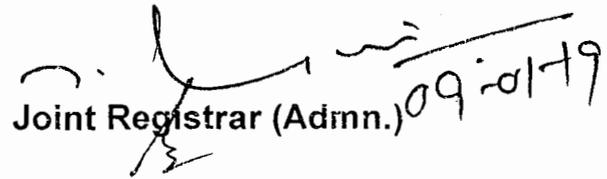
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53647-52/UP Dated: 17-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mudaser Ali**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

102
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1499 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

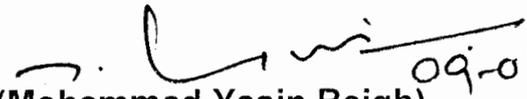
Mr. Rajeshwar Singh Sumbria

S/O Sh. Puran Singh

R/O H.No.6/7, Sector-3, Extn. Trikuta Nagar, Jammu

vide Notification No. 914 dated 19.08.2017 has been declared as Absolute/Final.

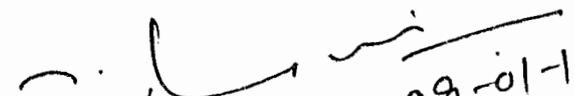
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53641-46/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Rajeshwar Singh Sumbria, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

111

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1490 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

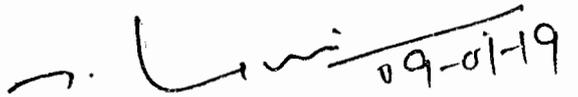
Mr. Hilal Ahmad Bhat

S/O Sh. GhulamNabi Bhat

R/O Sari Warpora, Dilshad Mohalla, Tehsil Pattan, Distt. Baramulla

vide Notification No. 1374 dated 29.12.2017 has been declared as Absolute/Final.

By Order

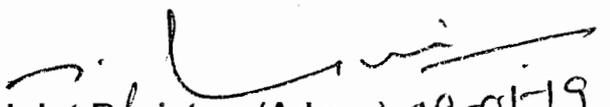

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53635-40/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Hilal Ahmad Bhat**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

110
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1497 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

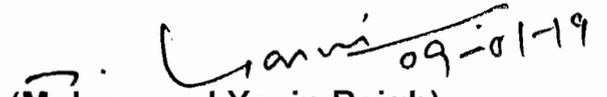
Mr. Danish Riaz

S/O Sh. Riaz Ahmad

R/O-Maisuma Chanapora beind Electric Receving Station, Srinagar

vide Notification No. 1219 dated 06.12.2017 has been declared as Absolute/Final.

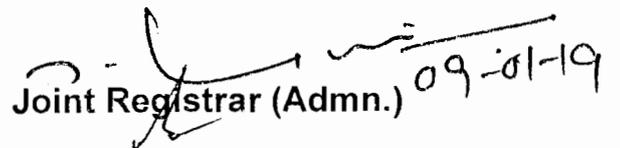
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53629-34/LP Dated: 17-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Danish Riaz**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

169
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

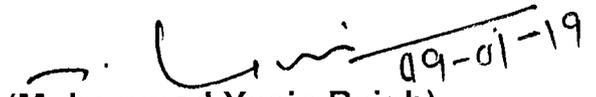
No: 1496 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Younis Hamid
S/O Sh. Ab Hamid Digoo
R/O Ghat Mohalla, Kakapora, Pulwama

vide Notification No. 1327 dated 12.12.2017 has been declared as Absolute/Final.

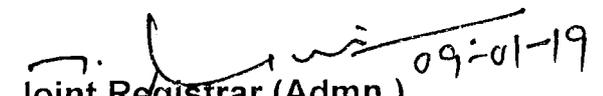
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53623-20/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Younis Hamid, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

108
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

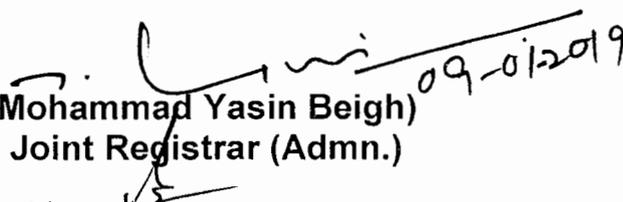
No: 1495 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Bashir
D/O Sh. Basher Ahmad Shah
R/O Shah Mohalla, Pandach, Ganderbal

vide Notification No. 1291 dated 08.12.2017 has been declared as Absolute/Final.

By Order

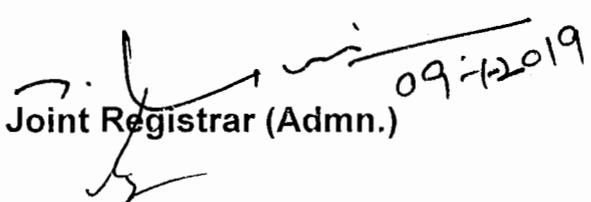

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53617-22/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Saima Bashir**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.)

107

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1494 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Amina Doonu

D/O Sh. Ab Gani Doonu

R/O Firdous Colony, H.No.346, Bemina, Tehsil & Distt. Srinagar

vide Notification No. 1373 dated 29.12.2017 has been declared as Absolute/Final.

By Order

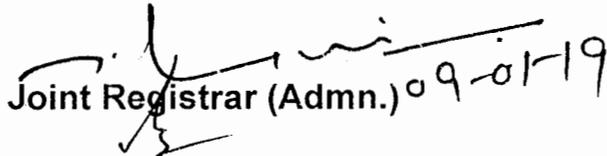

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 52611-16/UP Dated: 17-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Amina Doonu, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

105
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1493 Dated: 17-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

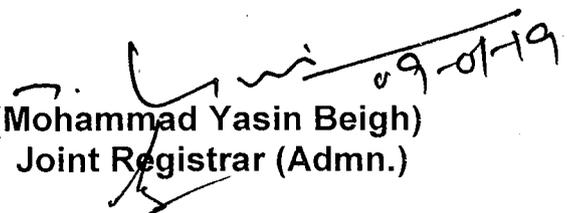
Mr. Vineet Sharma

S/O Sh. Rakesh Kumar

R/O Village Jandrore, P.O Choki, Ramnagar, Udhampur

vide Notification No. 1334 dated 12.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: S3605-10/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Udhampur.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Vineet Sharma, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

105
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1492 Dated: 17-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonika Malhotra

D/O Sh. Som Nath

R/O Upper Indra Nagar back side of Station Petrol Pump, Udhampur (Village) Dallah Domali Chowk).

vide Notification No. 1057 dated 27.03.2017 has been declared as Absolute/Final.

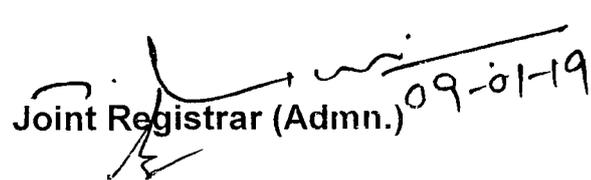
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53599-604/LP Dated: 17-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Udhampur.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Sonika Malhotra, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

104
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

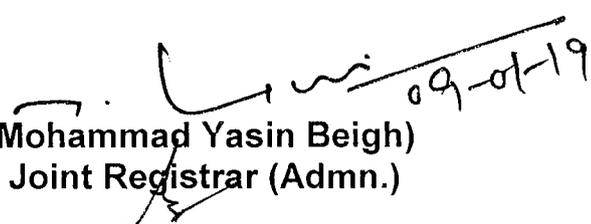
No: 1491 Dated: 17-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fancy Mohmood
D/O Sh. Gulam Mohd Bhat
R/O Tarigam, Devsar Kulgam.

vide Notification No. 1223 dated 06.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53593-90/LP Dated: 17-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Fancy Mohmood, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

103
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

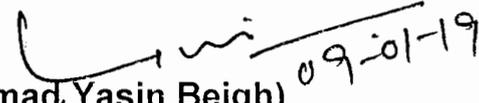
No: 1490 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Aabid Hussain
S/O Sh. Syed Gh. Qadir
R/O Pachahar, Rajpora, Pulwama
A/P Nadir Gund, Peer Bagh, Srinagar.

vide Notification No. 1348 dated 12.12.2017 has been declared as Absolute/Final.

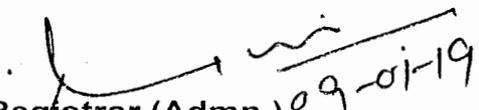
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 53507-92/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Syed Aabid Hussain, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

152-

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

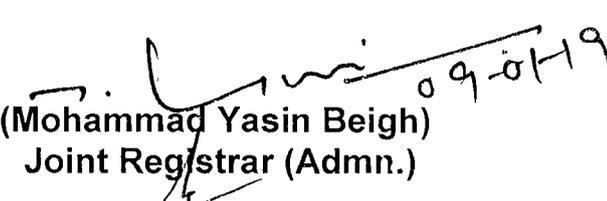
No: 1489 Dated: 17.01.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sidharth Singh Pathania
S/O Sh. Sursewak Singh Pathania
Ward No.3, Mohalla Chohatta, Samba.

vide Notification No. 901 dated 13.02.2017 has been declared as Absolute/Final.

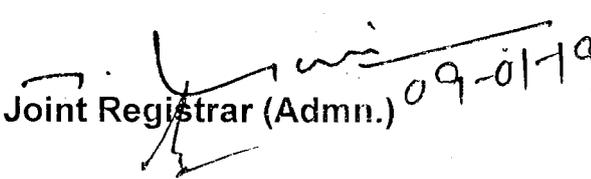
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53581-86/UP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Samba.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Sidharth Singh Pathania**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

101
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1480 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

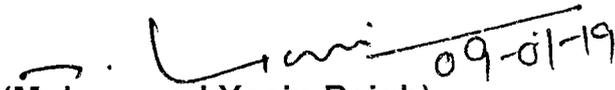
Syed Zahoor Abasss

S/O Sh. Syed Javid Abas

R/O Chichoo Mohalla, Takia Magam, Kokernag, Anantnag.

vide Notification No. 1345 dated 12.12.2017 has been declared as Absolute/Final.

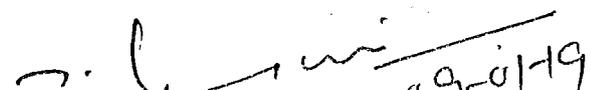
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53575-00/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Syed Zahoor Abasss, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

100
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

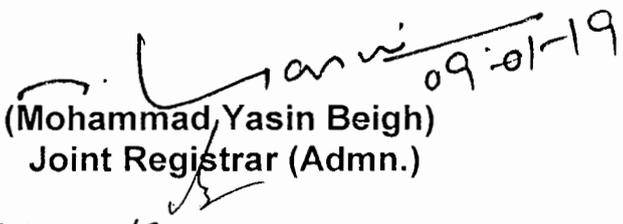
No: 1487 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pir Waqar Ahmad
S/O Sh. Sunaullah Pir
R/O Saiwan Lolab, Kupwara.

vide Notification No. 1247 dated 07.12.2017 has been declared as Absolute/Final.

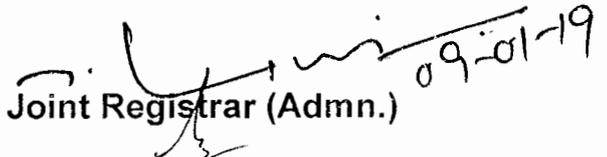
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53569-74/UP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kupwara.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Pir Waqar Ahmad**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

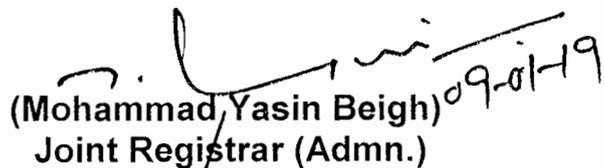
NOTIFICATIONNo: 1486 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Furkan Yaqub
S/O Sh. Mohd Yaqub
R/O Hanifiya Colony, Arampora, Sopore.

vide Notification No. 815 dated 16.08.2017 has been declared as Absolute/Final.

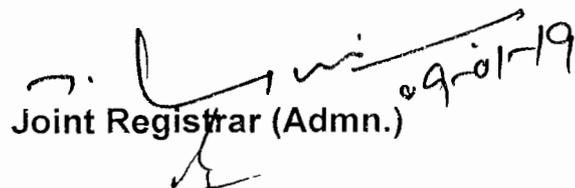
By Order


 (Mohammad Yasin Beigh)
 Joint Registrar (Admn.)

No: 53563-68/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Furkan Yaqub**, Advocate.
for information and necessary action.


 Joint Registrar (Admn.)

98
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1485 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Maqbool
S/O Sh. Mohamad Maqbool Shah
R/O Qasba Lar, Ganderbal.

vide Notification No. 770 dated 16.08.2017 has been declared as Absolute/Final.

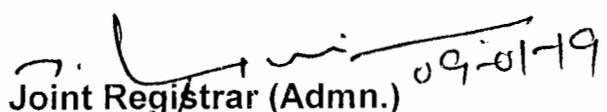
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53557-62/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ishfaq Maqbool, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

97
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

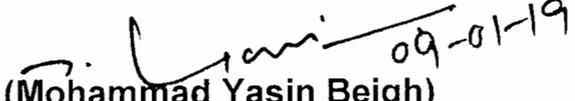
No: 1402 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Syed Iram Vajahat Byhaqi
D/O Sh. Syed Vajahat Hussain
R/O Sheesh Bagh, Illahi Bagh, Buchpora, Srinagar.

vide Notification No. 1054 dated 27.03.2017 has been declared as Absolute/Final.

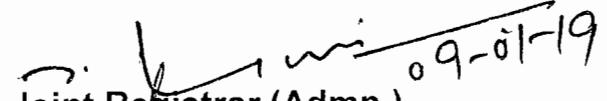
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53539-44/4P Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Syed Iram Vajahat Byhaqi, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

96
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

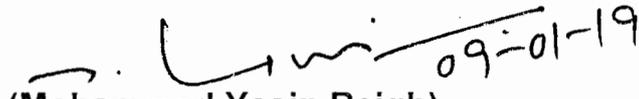
No: 1481 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Javeed
S/O Sh. Javeed Iqbal Bhat
R/O Laroo, Kulgam.

vide Notification No. 867 dated 18.08.2017 has been declared as Absolute/Final.

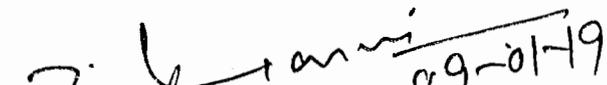
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53533-38/4P Dated: 17-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Aaqib Javeed**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

95
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

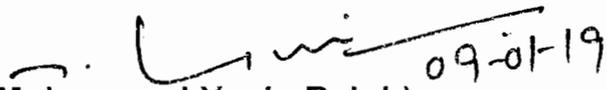
No: 1480 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mansoor Ahmad Mir
S/O Sh. Habibullah Mir,
R/O Rung Mohalla, Lashtiyal, Kalaroos, Kupwara.

vide Notification No. 1281 dated 07.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53527-32/UP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kupwara.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mansoor Ahmad Mir**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

94
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

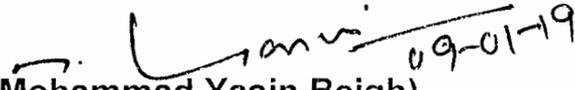
No: 1479 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Firdous Majid Bhat
S/O Sh. Ab Majid Bhat
R/O Laripora, Kulgam.

vide Notification No. 960 dated 22.08.2017 has been declared as Absolute/Final.

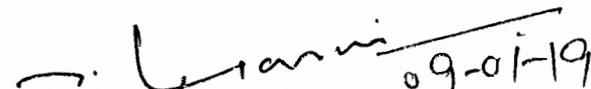
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53521-26/UP Dated: 17-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Firdous Majid Bhat, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

93
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1478 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

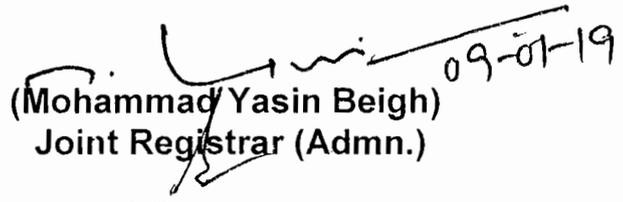
Ms. Sakhi Hassan

D/O Sh. Gh Hassan Karnai

R/O Nehru Park Boulevard Road, Dalgate, Srinagar

vide Notification No. 853 dated 17.08.2017 has been declared as Absolute/Final.

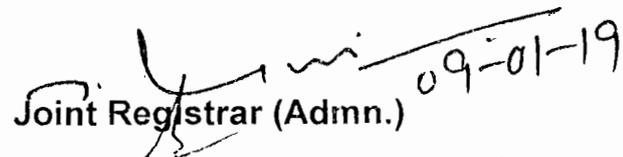
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: SB515-20/LP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Sakhi Hassan**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

99

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1477 Dated: 16-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zulaikha Ajaz

D/O Sh. Ajaz Hussain

R/O Makhdoom Pora Nowshera, Srinagar

A/P Green View Colony, Allochi Bagh, Srinagar

vide Notification No. 1321 dated 12.12.2017 has been declared as Absolute/Final.

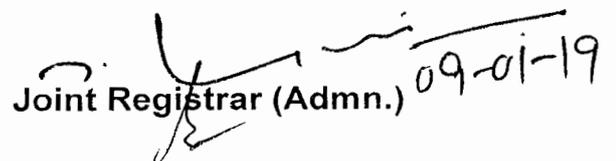
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 53525-10/19 Dated: 16-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Zulaikha Ajaz, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

91
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

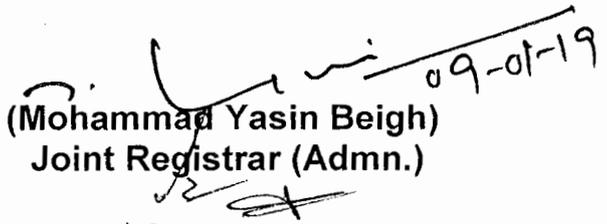
No: 1476 Dated: 17-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gazanfar Ali Dar
S/O Jala-Udin Dar
R/O Dab, Shalhar, Tehsil Wakura, Distt. Ganderbal

vide Notification No.1356 dated 28.12.2017 has been declared as Absolute/Final.

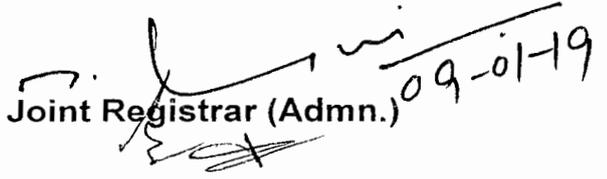
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53499-504/LP Dated: 17-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Gazanfar Ali Dar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

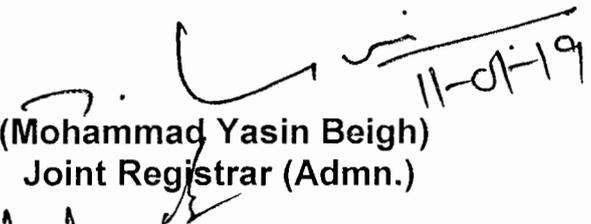
NOTIFICATIONNo: 1592 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Hamid Lone**S/O Sh. Ab Hamid Lone****R/O Lone Mohalla, Tehsil Pahaloo, Distt. Kulgam**

vide Notification No. 23 dated 06.04.2017 has been declared as Absolute/Final.

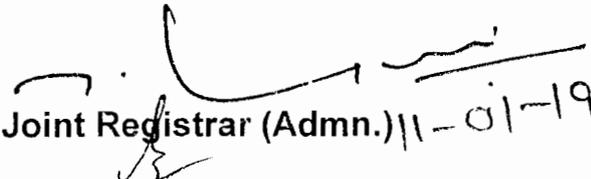
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54254-5916 Dated: 21/1/2019**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Adil Hamid Lone**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

89

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1591 Dated: 21/11/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

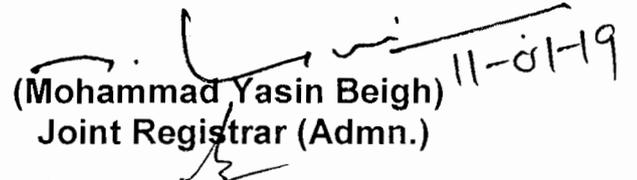
Mr. Mukesh Kumar Angural

S/O Sh. Gharu Ram Angural

R/O Chak Tara, P/O Salehar, Tehsil Bishnah, Distt. Jammu

vide Notification No. 76 dated 06.04.2017 has been declared as Absolute/Final.

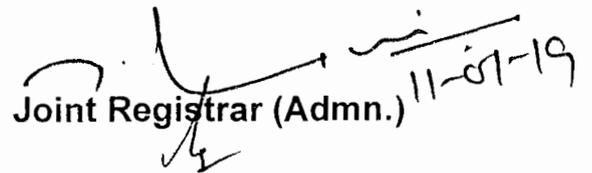
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 54248-53/LP Dated: 21/11/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mukesh Kumar Angural, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

88
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1590 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahroz Riaz Malik

S/O Sh. Riaz Ul Ghani Malik

R/O Mohammad Dhampura, W.No.7, H.No.37, Bhaderwah, Doda

A/P H.No.147, Vidhata Nagar, Bathindi, Lane-2, Jammu

vide Notification No. 907 dated 19.08.2017 has been declared as Absolute/Final.

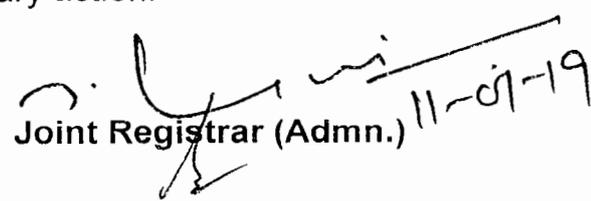
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54242-47/2P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu/Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Bhaderwah.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Shahroz Riaz Malik, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

87
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

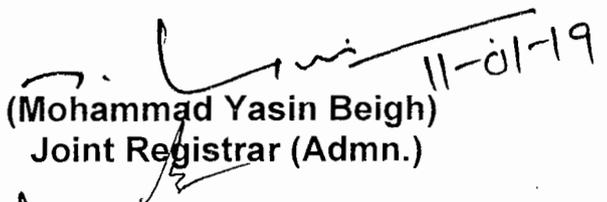
No: 1589 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shivang Tagotra
S/O Sh. Raman Sharma
R/O H.No.97, Sector-1, Sanjay Nagar, Jammu

vide Notification No. 904 dated 13.02.2017 has been declared as Absolute/Final.

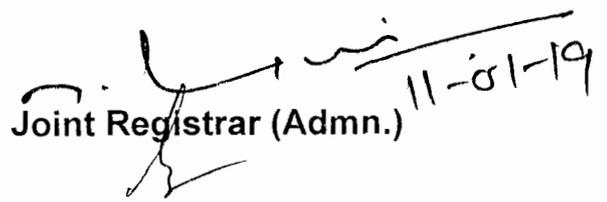
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
11-01-19

No: 54236-41/18 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Shivang Tagotra, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)
11-01-19

86
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1588

Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

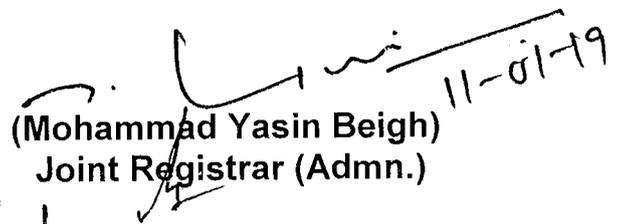
Ms. Divya Bharti

D/O Sh. Kanwar Paul Singh

R/O Village Mandliyal, P.O Ramgarh, Samba

vide Notification No. 40 dated 06.04.2017 has been declared as Absolute/Final.

By Order

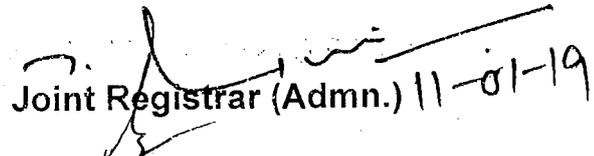

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54230-35/P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Samba.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Divya Bharti, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

94

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1587 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Jameel

S/O Sh. Mohd Sharief

R/O Kallar Kattal, Tehsil Surankote, Distt. Poonch

vide Notification No. 67 dated 06.04.2017 has been declared as Absolute/Final.

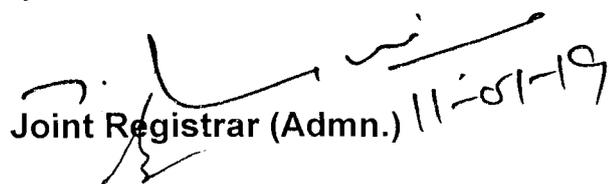
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54224-29/1.P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Poonch.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mohd Jameel**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

23
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1586 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ahmad Dar

S/O Sh. Ghulam Mohi Din Dar

R/O Kanipora, Kaildar, Tehsil Bagati Kanipora, Distt. Budgam

vide Notification No. 1379 dated 29.12.2017 has been declared as Absolute/Final.

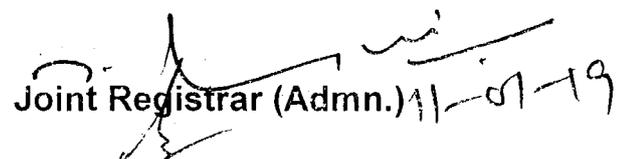
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 54218-23/4P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Bilal Ahmad Dar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

82
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1473 Dated: 16-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

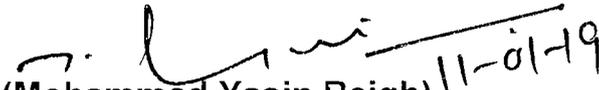
Mr. Mohd Irfan

S/O Sh. Ghulam Nabi

R/O Village Dharana, Breela, Tehsil Mendhar, Distt. Poonch

vide Notification No. 914 dated 13.02.2017 has been declared as Absolute/Final.

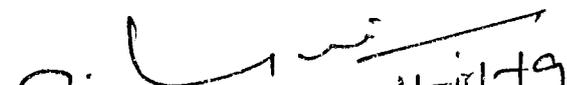
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53296-01/CP Dated: 16-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Poonch.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mohd Irfan, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

6)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1585 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

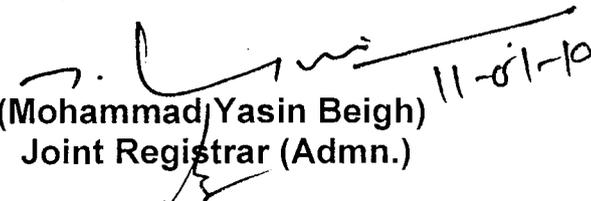
Mr. Imran Akram

S/O Sh. Mohd Akram

R/O Mahore, Reasi

A/P Sidhra Bye-Pass near Masjid, Chinar Enclave, behind Police Station, Jammu vide Notification No. 949 dated 14.02.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54212-17/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Imran Akram, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

20
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

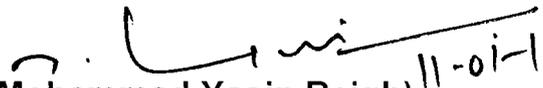
No: 1584 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deepanjali Sharma
D/O Sh. Chuni Lal Sharma
R/O Ward No.17 near All india, Radio Station, Kathua

vide Notification No. 42 dated 06.04.2017 has been declared as Absolute/Final.

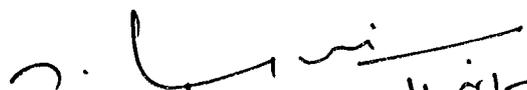
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 54193-204/2P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kathua.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Deepanjali Sharma, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

79
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1583 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Charak
S/O Sh. Pritam Singh Charak
R/O Lane No.53, Greater Kailash, Jammu

vide Notification No.934 dated 14.02.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54194-97/P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Sahil Charak, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

72
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1582 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sanam

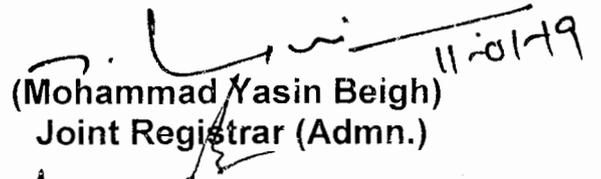
D/O Sh. Faqir Mohd

R/O Village Hartaryan (Sunari), Udhampur

A/P Ward No.6, H.No.64/C, Jogi Gate, Jammu

vide Notification No. 120 dated 07.04.2017 has been declared as Absolute/Final.

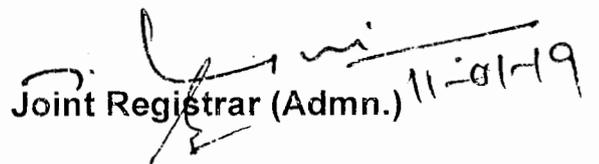
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54188-93/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu/Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Udhampur.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Sanam, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1581 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashwani Kumar Banotra
S/O Sh. Ram Chand Banotra
R/O Majua Uttami, P.O Raika
A/P H.No.1, Street No.1, Shakti Nagar, Jammu

vide Notification No. 951 dated 14.02.2017 has been declared as Absolute/Final.

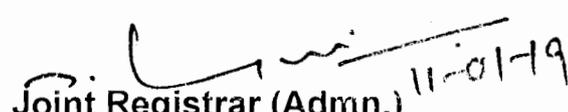
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54182-87/21 Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ashwani Kumar Banotra**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

76
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

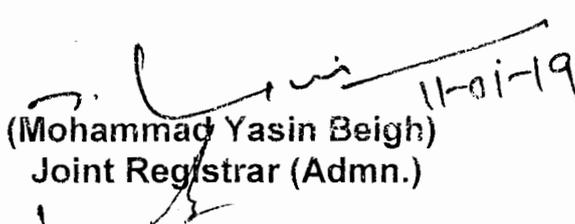
No: 1580 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saika Bashir
D/O Sh. Bashir Ahmed Khan
R/O Gopal Pora, Khord, Anantnag

vide Notification No. 1243 dated 07.12.2017 has been declared as Absolute/Final.

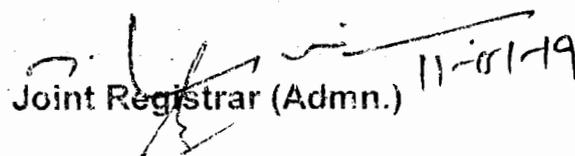
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54176-81/2.P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Saika Bashir, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

75
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

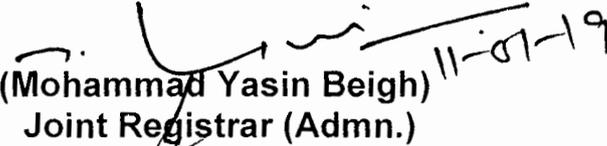
No: 1447 Dated: 16-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahil Ahmad Shah
S/O Bashir Ahmad Shah
R/O Tailwani Achabal, Anantnag

vide Notification No.1246 dated 07.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 53135-39/CP Dated: 16-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Rahil Ahmad Shah, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

74
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

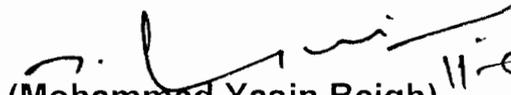
No: 1579 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javid Iqbal Kumar
S/O Sh. Gulam Rasool Kumar
R/O Brass Khansahib, Budgam

vide Notification No. 1265 dated 07.12.2017 has been declared as Absolute/Final.

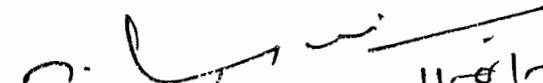
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 54170-75/2.P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Javid Iqbal Kumar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

73
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

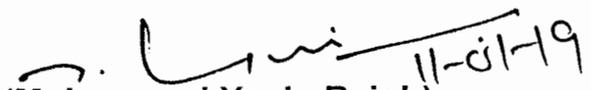
No: 1578 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Attiya Shahid Shapoo
D/O Sh. Shahid Iqbal Shapoo
R/O H.No.63, Ward No.8, Iqbal Colony, Bhaderwah, Doda

vide Notification No. 780 dated 16.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54158-63/2P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Bhaderwah.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Attiya Shahid Shapoo, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

72
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1577 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Irfana Ashraf

D/O Sh. Mohd Ashraf Hajam

R/O Hanjiwara, Bala Firdous Colony, Pattan, Baramulla

vide Notification No. 827 dated 16.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54158-63/2P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Irfana Ashraf, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

71
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

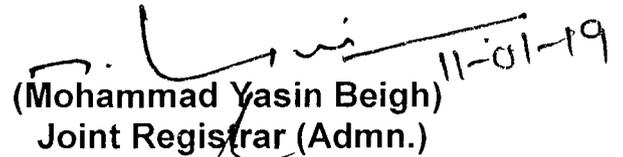
No: 1576 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmad Lone
S/O Sh. Gh Mohd Lone
R/O Dardagud, Devsar, Bonpora, Kulgam

vide Notification No. 888 dated 19.08.2017 has been declared as Absolute/Final.

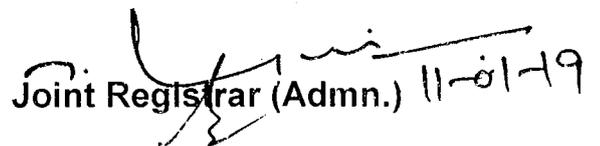
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54152-57/2P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Suhail Ahmad Lone, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

70
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1575 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anandita Rattan Anand
D/O Sh. Kul Rattan Anand
R/O H.No.483, Sec-3, Channi Himmat, Jammu

vide Notification No. 940 dated 14.02.2017 has been declared as Absolute/Final.

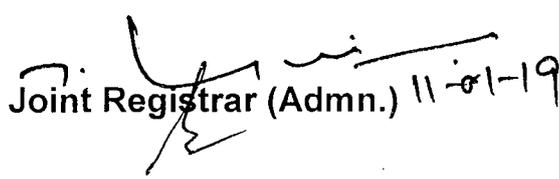
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54146-51/2.P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Anandita Rattan Anand**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

69
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

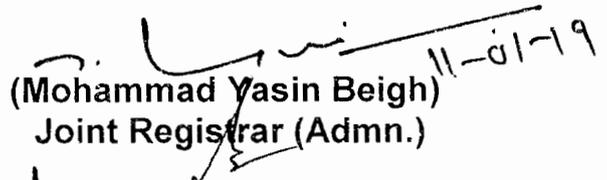
No: 1574 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Khursheed Ahmad Rather
S/O Sh. Farooq Ahmad Rather
R/O Rather Mohalla, Kanchan Saloora, Ganderbal

vide Notification No. 771 dated 16.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54140-45/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Ganderbal.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Khursheed Ahmad Rather, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

68
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

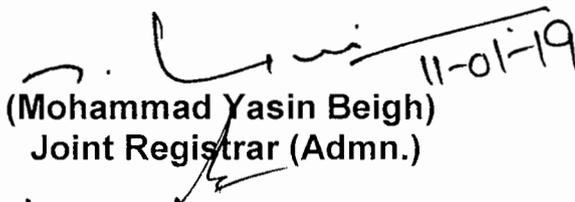
No: 1573 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajad Ahmad Wani
S/O Sh. Gh Mohi Ud Din Wani
R/O Kresh-Hama, Banpora, Kunzer, Baramulla

vide Notification No. 932 dated 21.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54134-39/6P Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Sajad Ahmad Wani, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

67
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

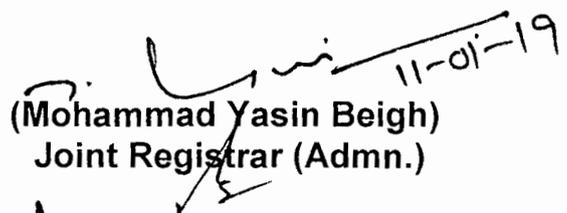
No: 1572 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ul Rashid
S/O Sh. Abdul Rashid Zargar
R/O Zargar Mohalla, Ichigam, Budgam

vide Notification No. 1233 dated 06.12.2017 has been declared as Absolute/Final.

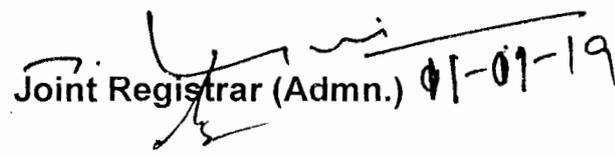
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 54128-33/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Irfan Ul Rashid, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 01-01-19

65

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

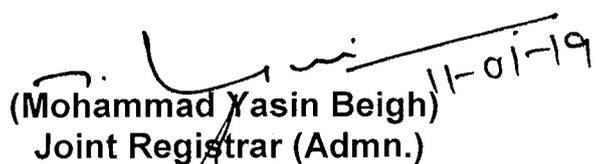
No: 1571 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Hussain Itoo
S/O Sh. Gh Mohd Itoo
R/O-Jalapora Sonigam, Kulgam

vide Notification No. 1198 dated 06.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54/22-27/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Aamir Hussain Itoo**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

65
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1570 Dated: 21/1/2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nida Khan

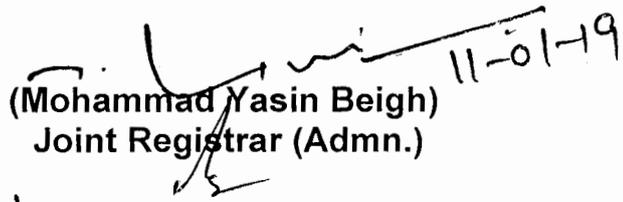
D/O S. Khalid Farooq Khan

R/O Umar Abad, Sector-B, Peer Bagh, Hyderpora, Tehsil Chanpora,

Srinagar

vide Notification No. 1349 dated 12.12.2017 has been declared as Absolute/Final.

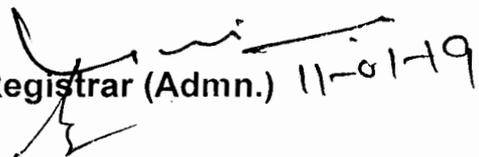
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 54116-21/LP Dated: 21/1/2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Nida Khan**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

219
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

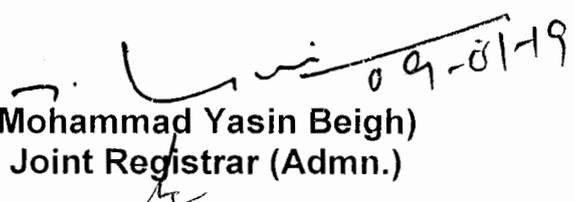
No: 1549 Dated: 18-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Feroz Ahmad Parrey
S/O Abdul Aziz Parrey
R/O Baghi Sidiq Mohalla Tehsil. Hajin, Bandipora

vide Notification No.466 dated 03.07.2018 has been declared as Absolute/Final.

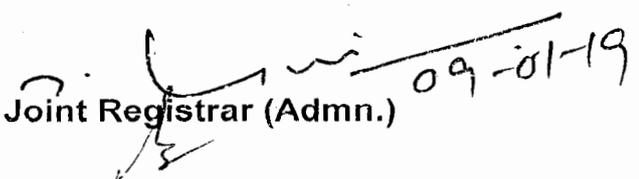
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53968-73/4P Dated: 18-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Feroz Ahmad Parrey, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

212
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

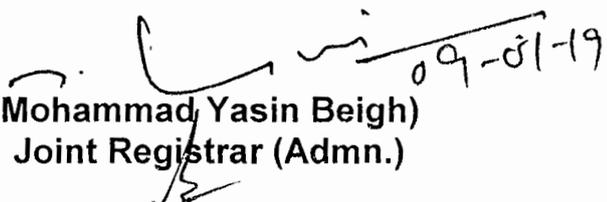
No: 1548 Dated: 18-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zamir Ul Islam Bhat
S/O Mohammad Ashraf Bhat
R/O Padshahi Bagh Jawahar Nagar Sringar

vide Notification No. 618 dated 08.08.2018 has been declared as Absolute/Final.

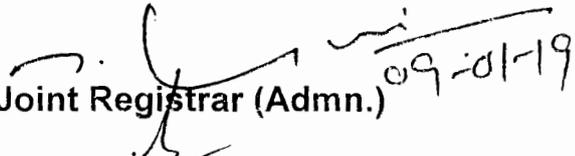
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 33961-67/19 Dated: 10-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Zamir Ul Islam Bhat, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

217
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

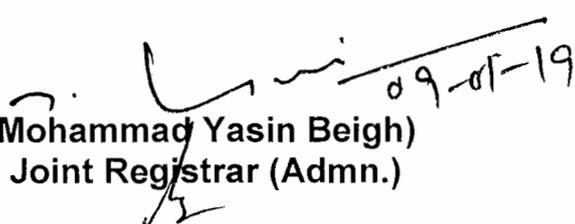
No: 1547 Dated: 10-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Uzma Amin
D/O Mohammad Amin Mugloo
R/o Mughal Mahal Rainawari Sringar**

vide Notification No. 519 dated 10.07.2018 has been declared as Absolute/Final.

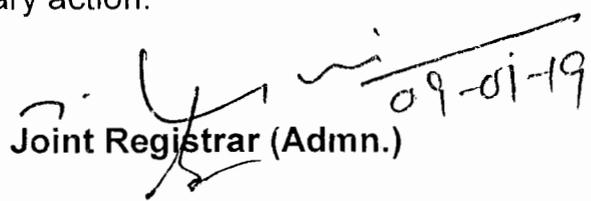
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53954-60/4P Dated: 18-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Uzma Amin, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

216
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

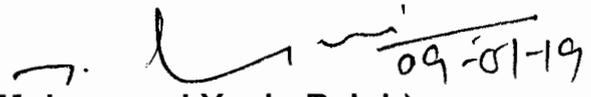
No: 1546 Dated: 18-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikram Singh Chib
S/O Ranbir Singh Chib
R/o-Dab Ditta Jhiri Teh. . Marh. Distt. Jammu

vide Notification No. 29 dated 05.04.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53947-53/CP Dated: 18-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jamm
4. u for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Vikram Singh Chib**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

215

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

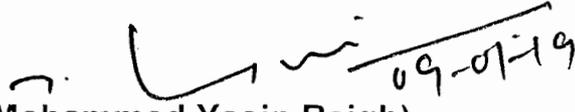
No: 1545/A Dated: 10-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Umarah Amin
D/O Mohd Amin Bhat
R/O Pantha Chowk Srinagar

vide Notification No.520 dated 10.07.2018 has been declared as Absolute/Final.

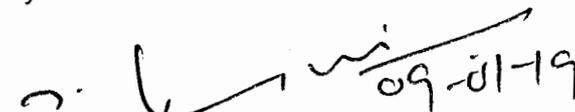
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53941-46/KD Dated: 10-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Umarah Amin, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

214
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

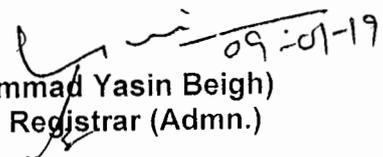
No: 1545 Dated: 18/01/19

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Mohd Yousuf Tantri
S/O Ab Aziz Tantri
R/O Tantray Pora Ainod Aishmuqam Anantnag

vide Notification No.492 dated 10.07.2018 has been declared as
Absolute/Final.

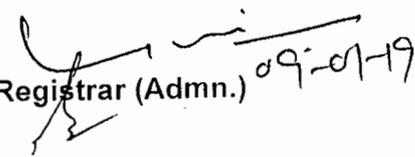
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53941-46/01 Dated: 18/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next
issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the
website.
6. Mr. Mohd Yousuf Tantri, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

213
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

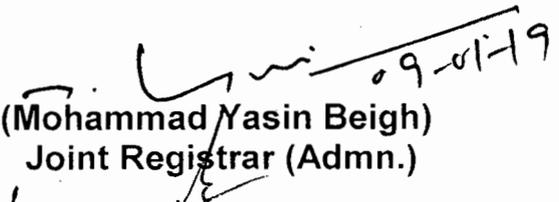
No: 1544 Dated: 18/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Nazir
D/O Nazir Ahmad Bhat
R/O Padshahi Bagh Charli Pora Srinagar

vide Notification No.555 dated 07.08.2018 has been declared as Absolute/Final.

By Order

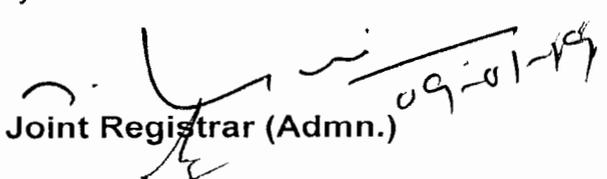

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53935-40/18 Dated: 18/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Ishrat Nazir, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

148
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

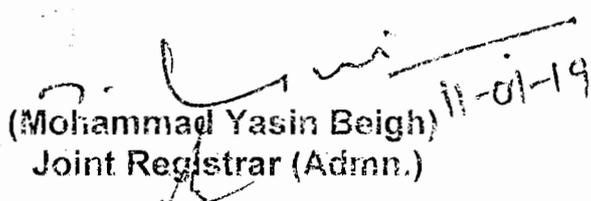
No: 1459 Dated: 16-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Qayoom
D/O Sh. Abdul Qayoom Yattoo
R/O-Rawalpora-B Nomani Lane, Srinagar

vide Notification No. 597 dated 08.08.2018 has been declared as Absolute/Final.

By Order

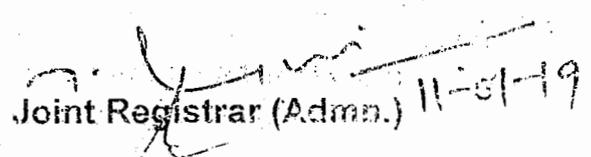

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53207/K.P⁻¹² Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Shaista Qayoom, Advocate.**

for information and necessary action.


Joint Registrar (Admn.) 11-01-19

147

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1458 Dated: 16-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheezan Mushtaq
S/O Sh. Gh Nabi Mushtaq
R/O Mustaffa Colony Rambagh Bala Srinagar

vide Notification No. 594 dated 07.08.2018 has been declared as Absolute/Final.

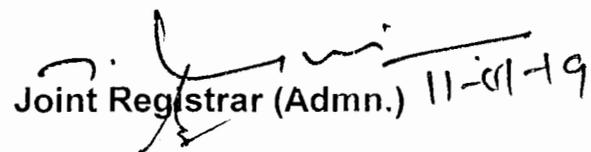
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 53196-53201/L.P Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Sheezan Mushtaq**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

146
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

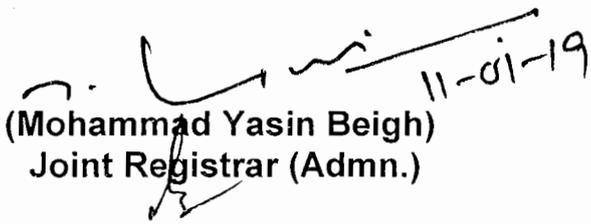
No: 1457 Dated: 16-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashiq Ali
S/O Sh. Mohd Hussain
R/O Chimikchan, Thamgdumbur Sankoo Kargil

vide Notification No. 447 dated 02.07.2018 has been declared as Absolute/Final.

By Order

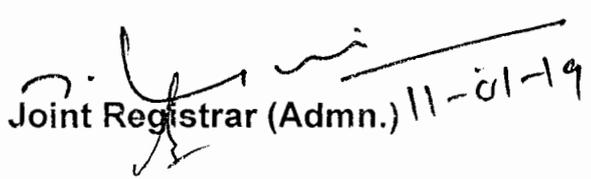

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53190-95/LP Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kargil.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ashiq Ali**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

1495

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1456 Dated: 16-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javid Ul Rehman

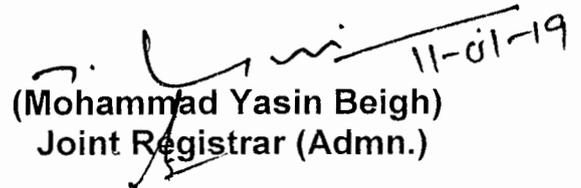
S/O Sh. Abdul Rehman Bhat

R/o ^Aram Wari Foot Bridge, Raj Bagh, Near Masjid Rizwan

Srinagar

vide Notification No. 1538 dated 03.03.2018 has been declared as Absolute/Final.

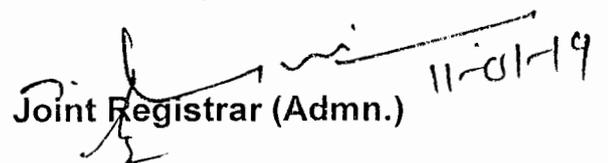
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53184-89/L.P Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Javid Ul Rehman, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

144
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

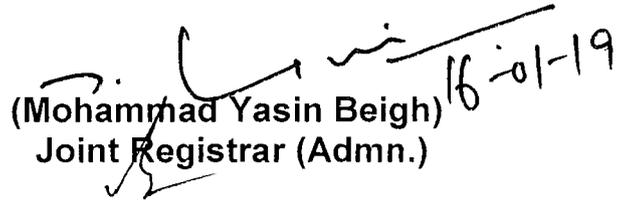
No: 1541 Dated: 18-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gousiya Gulzar
D/O Gulzar Ahamd Thakoo
R/O Zampa Kadal Chattabal Srinagar

vide Notification No.547 dated 07.08.2018 has been declared as Absolute/Final.

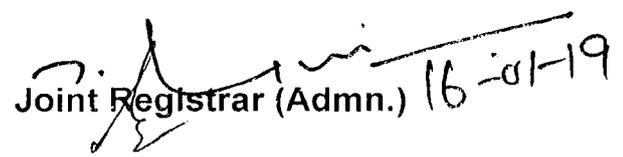
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 16-01-19

No: S3917-22/CP Dated: 18-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Gousiya Gulzar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 16-01-19

143
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1455 Dated: 16-01-2019,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

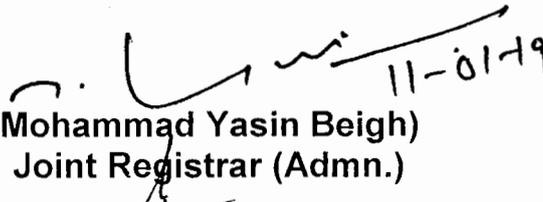
Ms. Saba Manzoor

D/O Sh. Manzoor Ahmad Malik

R/O Sonwar Srinagar

vide Notification No. 1881 dated 15.03.2018 has been declared as Absolute/Final.

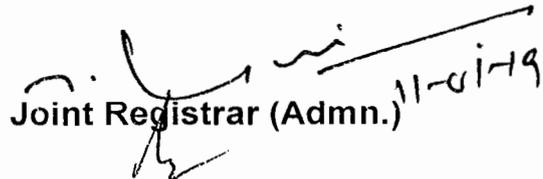
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: S3178-03/LP Dated: 16-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Saba Manzoor**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

147
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1454 Dated: 16-1-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gousia Gull

D/O Sh. Gh. Ahmad Dar

R/O Ogmuna, War Mohalla Tangmarg, Distt Baramulla

vide Notification No. 1849 dated 15.03.2018 has been declared as Absolute/Final.

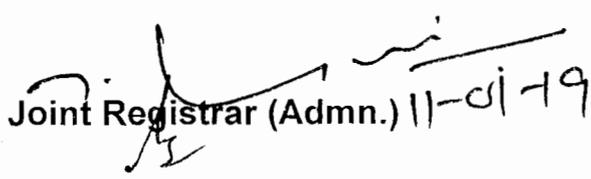
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: S3172-77/CP Dated: 16-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Gousia Gull**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

141
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

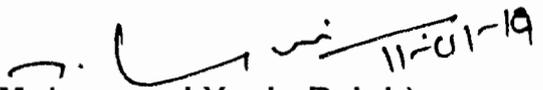
No: 1453 Dated: 16-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Azra Ismail
D/O Sh. Mohammad Ismail Parray
R/O Rawalpora Chinar Chowk, Srinagar

vide Notification No. 1561 dtaed 03.03.2018 has been declared as Absolute/Final.

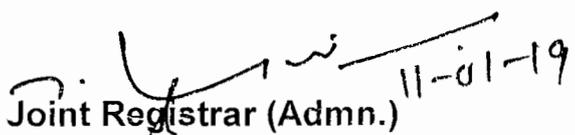
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: S3166-71/LP Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Azra Ismail**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

140
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

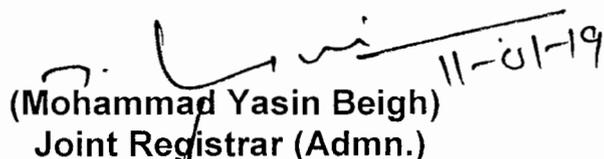
No: 1452 Dated: 16-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Khud Isfandyar Iqbal
S/O Sh. Mohammad Iqbal Sofi
R/O Kral Khud Habba Kadal Srinagar

vide Notification No. 530 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53160-65/LD Dated: 16-01-2019,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Khud Isfandyar Iqbal, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

929

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1451 Dated: 16-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

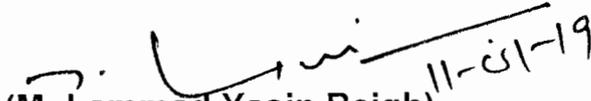
Mr. Rozy Jan

S/O Sh. Gulam Nabi Mir

R/o Modhai Mohalla, Opp Munsiff Court Aishmuqam, Anantnag

vide Notification No. 502 dated 10.07.2018 has been declared as Absolute/Final.

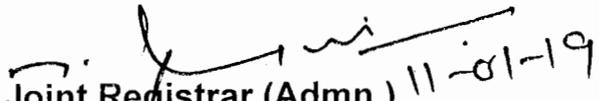
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
11-01-19

No: 53154-59/CP Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Rozy Jan**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)
11-01-19

138

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

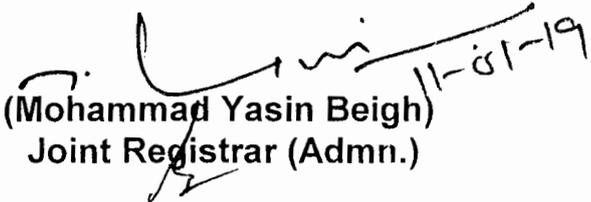
No: 1450 Dated: 16-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehwish Imtiyaz
D/O Sh. Imtiyaz Ahmad Bhat
R/O Sathu Barbarshah Srinagar

vide Notification No. 570 dated 07.08.2018 has been declared as Absolute/Final.

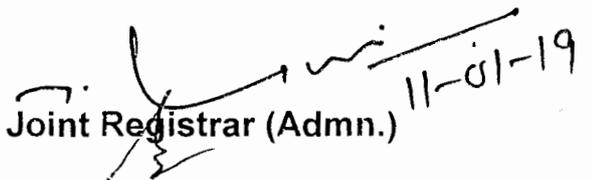
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
11-01-19

No: 53148-53/40 Dated: 16-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Mehwish Imtiyaz, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)
11-01-19

137
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

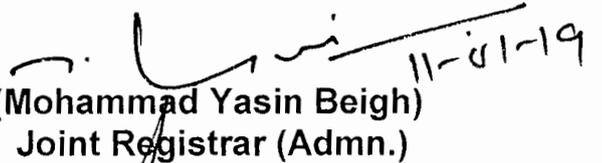
No: 1449 Dated: 16-1-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Shahbaz Dar
S/O Sh. Mohd Shahbaz Dar
R/O Kawari Handwara Kupwara

vide Notification No. 586 dated 07.08.2018 has been declared as Absolute/Final.

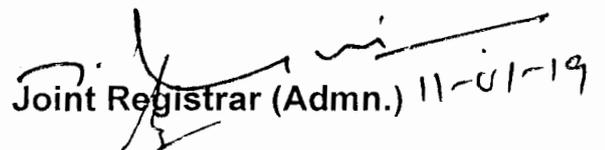
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53146-47/LP Dated: 16-1-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kupwara.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Suhail Shahbaz Dar**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

136

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1440 Dated: 016-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

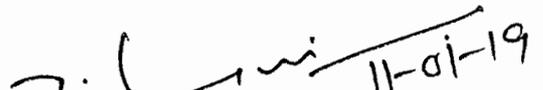
Mr. Farhan Amin Vaida

S/O Sh. Mohd Amin Vaida

R/o Govt Housing Colony, Bagh-I-Mehtab H.No.735, Srinagar

vide Notification No. 1732 dated 10.03.2018 has been declared as Absolute/Final.

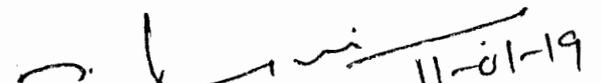
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53140-45/CP Dated: 16-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Farhan Amin Vaida, Advocate.**
..... for information and necessary action.


Joint Registrar (Admn.) 11-01-19

135

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1540 Dated: 10-1-19.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shahnaza Yousf
D/O Mohmmad Yousf
R/O Sheikh Mohalla Ward 10 Beerwah Budgam

vide Notification No.462 dated 03.06.2018 has been declared as Absolute/Final.

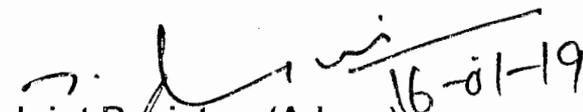
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 16-01-19

No: 53911-16/UP Dated: 10-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Shahnaza Yousf, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 16-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1471 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Peerzada Irfan Hassan
S/O Sh. Peerzada Ghulam Hassan
R/O Hardu-Ichloo Tehsil Tangmarg Distt Baramulla

vide Notification No. 1908 dated 16.03.2018 has been declared as Absolute/Final.

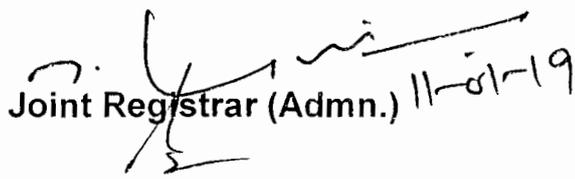
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53279-84/18 Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Peerzada Irfan Hassan, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

132

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

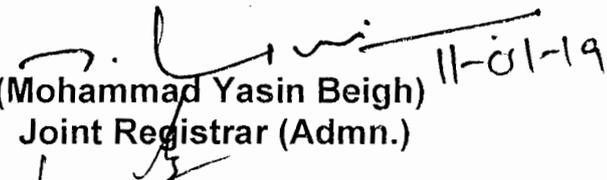
No: 1470 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rouf Mohd Rather
S/O Sh. Gh Mohd Rather
R/O-Kurhama Budgam

vide Notification No. 584 dated 07.08.2018 has been declared as Absolute/Final.

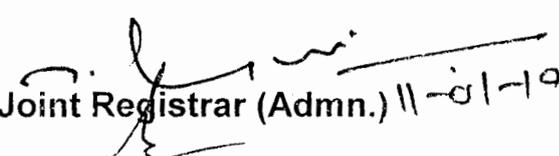
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53273-78/c Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Rouf Mohd Rather, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

132
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1469 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muzaffar Iqbal Qureshi

S/O Sh. Mohd Mukhtar Qureshi

R/O Doru Shahbad, Mir Maidan Anantnag/A/P Gupt Ganga, Ishber

Nishat Hamza Hills (Exchange Road) Srinagar

vide Notification No. 844 dated 17.10.2018 has been declared as Absolute/Final.

By Order

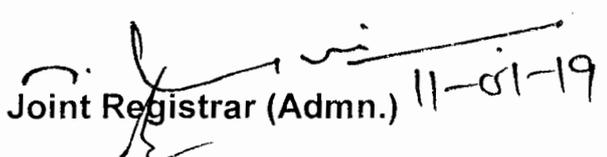

(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53267-72/19 Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Muzaffar Iqbal Qureshi, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

131

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

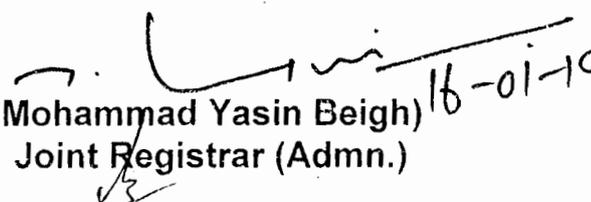
No: 1539 Dated: 18-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muzafar Majeed Chopan
S/O Abdul Majeed Chopan
R/O Mughama The Kunzer Distt Baramulla

vide Notification No.1573 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh) 16-01-19
Joint Registrar (Admn.)

No: 53905-10/CP Dated: 18-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Mr. Muzafar Majeed Chopan, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 16-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

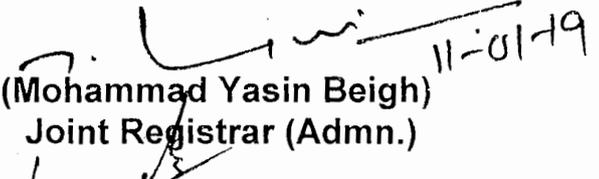
No: 1468 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Majeed Mir
S/O Sh. Abdul Majeed Mir
R/O Sallar Bagander Distt Anantnag

vide Notification No. 1572 dated 03.03.2018 has been declared as Absolute/Final.

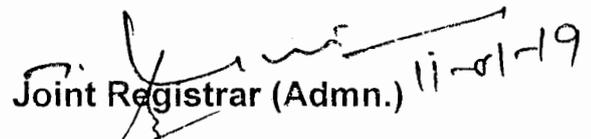
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53261-66/cl Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Ishfaq Majeed Mir, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

129
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

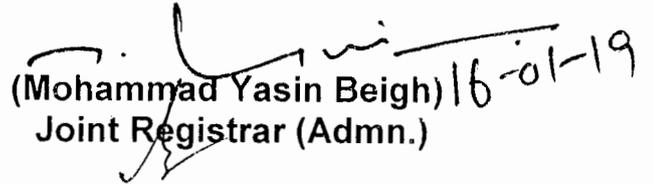
No: 153A Dated: 10-1-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Aasif Nazir
S/O Sheikh Nazir Ahmad
R/O Gundbal, Andergam, Pattan Baramulla

vide Notification No.601 dated 08.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh) 16-01-19
Joint Registrar (Admn.)

No: 53099-904/CP Dated: 10-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Sheikh Aasif Nazir, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 16-01-19

128
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1467 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumaira Gulzar
D/O Sh. Gulzar Ahmad Sofi
R/O Awantipora Pulwama.

vide Notification No. 482 dated 10.07.2018 has been declared as Absolute/Final.

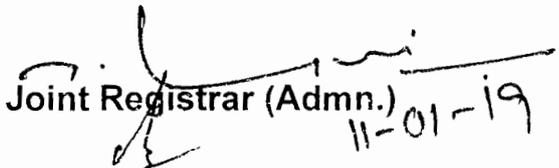
By Order


(Mohammad Yasin Beigh) 11-01-19
Joint Registrar (Admn.)

No: 53255-60/CP Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Sumaira Gulzar**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

127
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

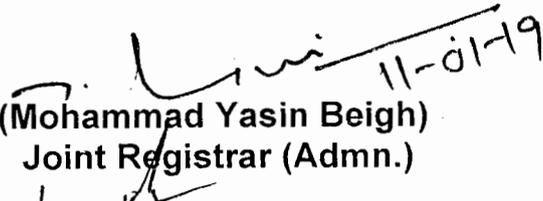
No: 1466 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Raja Bhat
S/O Sh. Mohammad Ramzan Bhat
R/O Kalsera Nehalpora Pattan Baramulla.

vide Notification No. 1691 dated 07.03.2018 has been declared as Absolute/Final.

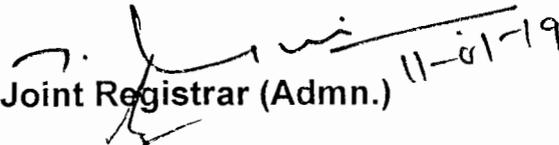
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53249-54/cl Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Waseem Raja Bhat**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATIONNo: 1465 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahrukh Rashid
S/O Sh. Abdul Rashid Dar
R/O Satoora, Tral, Distt. Pulwama.

vide Notification No. 469 dated 03.07.2018 has been declared as Absolute/Final.

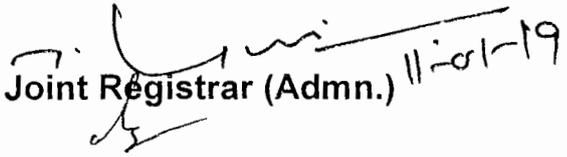
By Order


 (Mohammad Yasin Beigh)
 Joint Registrar (Admn.)

No: 53243-48/4 Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Shahrukh Rashid, Advocate.**
for information and necessary action.


 Joint Registrar (Admn.) 11-01-19

125
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

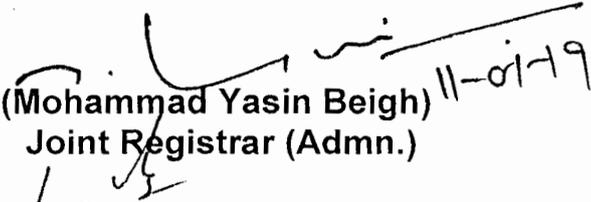
No: 1464 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aarifa Hamid
D/O Sh. Ab. Hamid Bhat
R/O Manzgam, Brane Nishat Srinagar.

vide Notification No. 1508 dated 02.03.2018 has been declared as Absolute/Final.

By Order

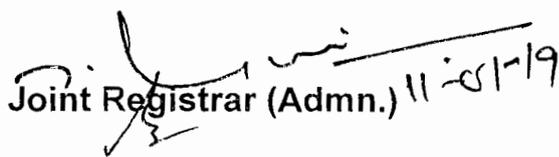

(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 11-01-19

No: 53237-42/18 Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Aarifa Hamid, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 11-01-19

12-4
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1462 Dated: 16/01/19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

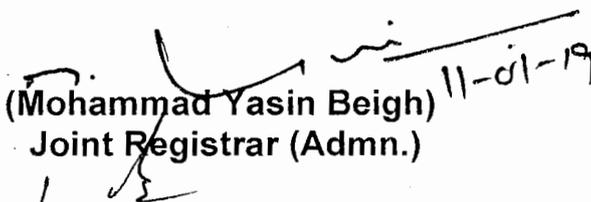
Mr. Haroon Rashid Dar

S/O Sh. Ab Rashid Dar

R/O Nadigam (Dar Mohalla), Narbal Near Jamia Masjid, Budgam.

vide Notification No. 550 dated 07.08.2018 has been declared as Absolute/Final.

By Order

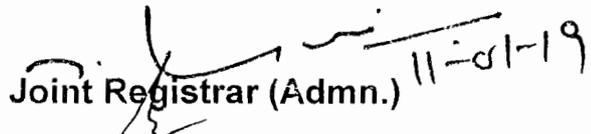

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53925-30/18 Dated: 16/01/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Haroon Rashid Dar, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

122
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

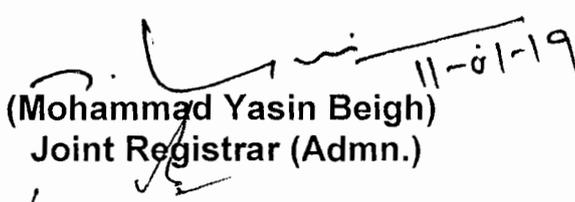
No: 1461 Dated: 16-01-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humera Khan
D/O Sh. Gh. Mohd Khan
R/O Manzgam Tarathpora, Kupwara

vide Notification No. 1229 dated 06.12.2017 has been declared as Absolute/Final.

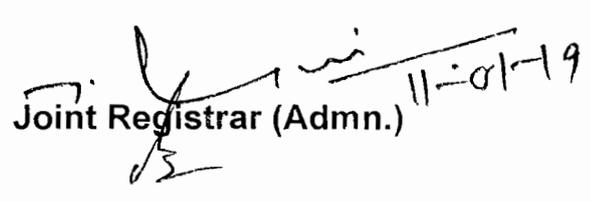
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53219-24/CP Dated: 16/1/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kupwara.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Humera Khan**, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.)

121
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

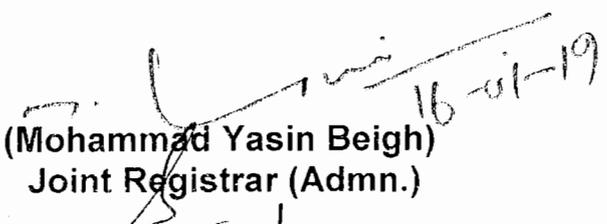
No: 1531 Dated: 18-01-2019

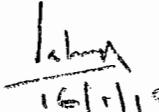
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Nazir Lone
S/O Nazir Ahmad Lone
R/O Sonigam, Tehsil and Distt. Kulgam

vide Notification No.16 dated 06.04.2017 has been declared as Absolute/Final.

By Order

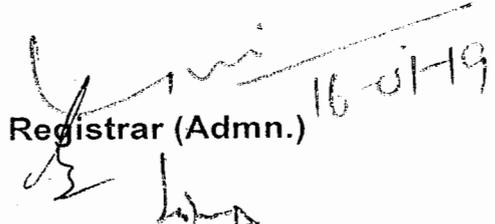

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53857-62/CP Dated: 18-01-2019 
16/1/19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Mr. Aamir Nazir Lone, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.)


16/1/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1507 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

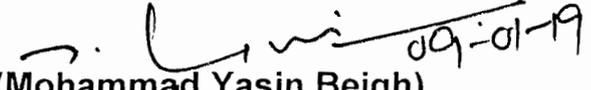
Mr. Tariq Raja Wani

S/O Sh. Mohammad Yousuf Wani

R/O-Wanipora, Makandpora, Tehsil Qaimoh, Distt. Kulgam

vide Notification No. 866 dated 18.08.2017 has been declared as Absolute/Final.

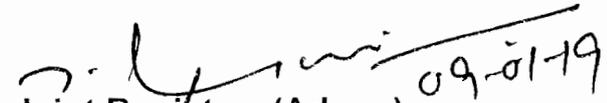
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53609-94/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Tariq Raja Wani, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

119
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1506 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

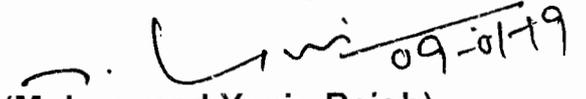
Ms. Rehana Qayoom

D/O Sh. Abdul Qayoom Parimoo

R/O Gulshan Mohalla, Badamwari, Harwal Narth, Srinagar

vide Notification No. 902 dated 19.08.2017 has been declared as Absolute/Final.

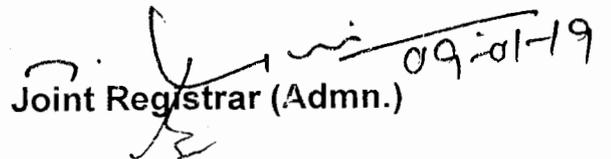
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53603-80/UP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Rehana Qayoom, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

118
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

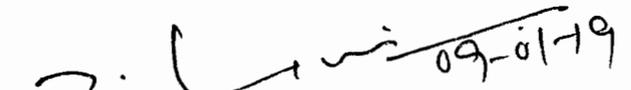
No: 1505 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hishma Gowher Mir
D/O Sh. Gowher Hussain Mir
R/O Iqbalabad, Anantnag

vide Notification No. 833 dated 16.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53677-82/4 Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Hishma Gowher Mir, Advocate.**
.....for information and necessary action.

Joint Registrar (Admn.)


117
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1504 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

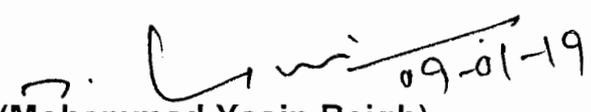
Ms. Saba Ashraf

D/O Sh. Mohd Ashraf Bhat

R/O Lane No.4, H.No.68, Rawalpora Qayoom Colony, Srinagar

vide Notification No. 1288 dated 08.12.2017 has been declared as Absolute/Final.

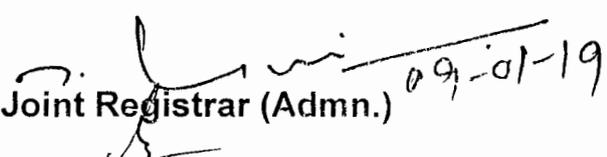
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53671-76/CP Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Saba Ashraf, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

116
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1503 Dated: 17-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

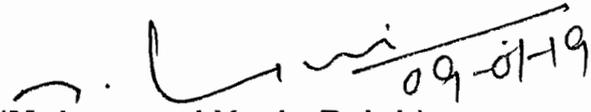
Mr. Zameer Ahmad Mir

S/O Sh. Azizul Rehman Mir

R/O Mir Mohalla, Diver Ander Bugh, Sogam, Kupwara

vide Notification No. 1325 dated 12.12.2017 has been declared as Absolute/Final.

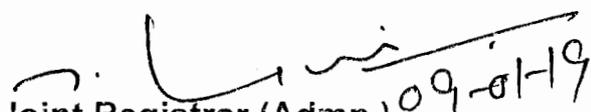
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 53665-70/4 Dated: 17-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kupwara.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Zameer Ahmad Mir, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

132
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1417 Dated: 11.01.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Shazad
S/O Sh. Mohd Shafi
R/O Bhalla, Bashlla (Bhalla), Distt. Doda.

vide Notification No. 605 dated 01.12.2015 has been declared as Absolute/Final.

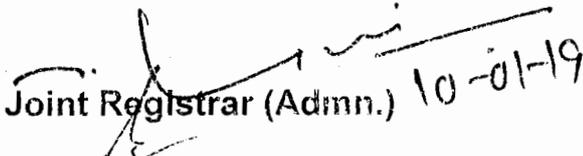
By Order


(Mohammad Yasin Beigh) 10-01-19
Joint Registrar (Admn.)

No: 51820-33/19 Dated: 11.1.19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Bhandarwah.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mohd Shazad, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 10-01-19

31

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

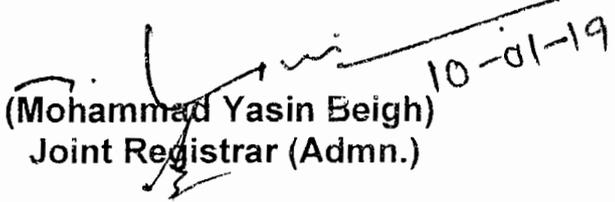
No: 1420 Dated: 15-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sadaf Fayaz
S/O Sh. Fayaz Ahmad Kar
R/O New Kar Mohalla Tar Pulwama

vide Notification No. 663 dated 29.12.2015 has been declared as Absolute/Final.

By Order

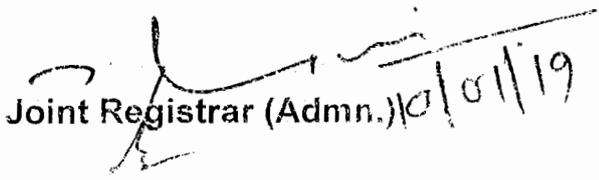

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51926-31/CP Dated: 15-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Sadaf Fayaz, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

30
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

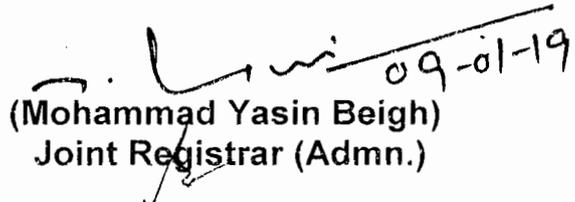
No: 1416 Dated: 11-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishakha Chib
D/O Sham Singh
R/O Khour, Distt. Jammu
A/P Purkhoo, P/O Domana Jammu

vide Notification No.201 dated 29.05.2015 has been declared as Absolute/Final.

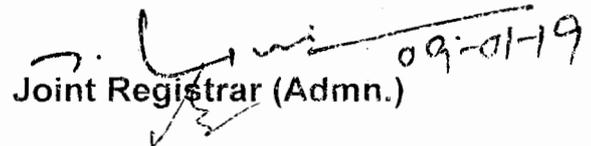
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51022-27/UP Dated: 11-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Vishakha Chib, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

29
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1415 Dated: 11-01-2019,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Heemanshu Sharma
S/O Parveen Kumar Sharma
R/O W.No.15 behind Flour Mill Patel Nagar, Kathua

vide Notification No.262 dated 16.07.2015 has been declared as Absolute/Final.

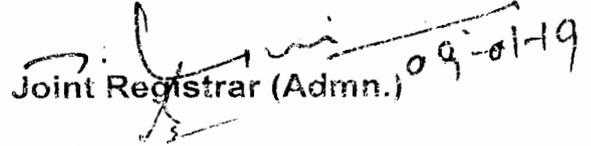
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 51016-21/LP Dated: 11-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Heemanshu Sharma, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

28
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1414 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monika Rathore

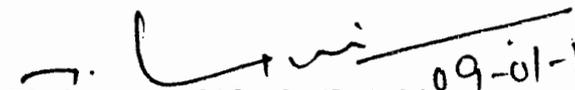
D/O Sehdev Singh Rathore

R/O Sh. H.No.62A, Daily Excelsior Lane Indira Colony, Janipur,

Jammu

vide Notification No. 190 dated 28.05.2015 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 51010-15/4P Dated: 11-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Monika Rathore, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

27
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1413 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Ul Shafi
S/O Sh. Mohd Shafi Rashi
R/O Hariwantoo Tangmarg, Baramulla

vide Notification No. 703 dated 30.12.2015 has been declared as Absolute/Final.

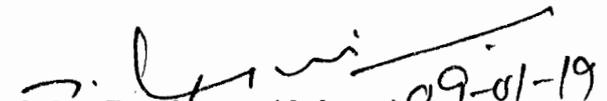
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51804-9/LP Dated: 11-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Junaid Ul Shafi, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

26
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1412 Dated: 11-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iram Farooq

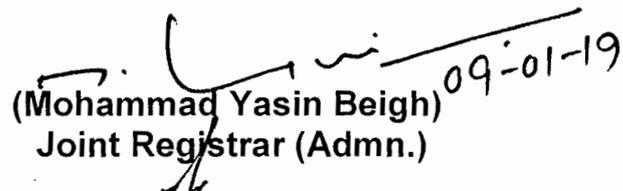
D/O Sh. Farooq Ahmad Bhat

R/O Bagat Mohalla, Sidiq Colony, Bye-Pass, Kupwara, Tehsil

Sopore, Distt. Baramulla

vide Notification No. 625 dated 01.12.2015 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 51798-003/CP Dated: 11-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Iram Farooq, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

24

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1410 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

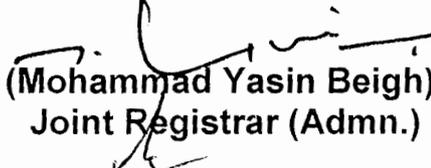
Daljeet Singh

S/O Sh. Babu Ram

R/O Nagarota (Prehlta) Barohli, Distt. Kathua

vide Notification No. 671 dated 29.12.2015 has been declared as Absolute/Final.

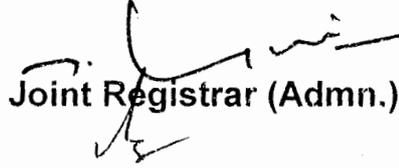
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 51786-91/LP Dated: 11-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Kathua.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Daljeet Singh, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

22

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1408 Dated: 11-01-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saika Jan

D/O Sh. Ali Mohd Parray

R/O Moominabad Mandebal, Eid Gah, Srinagar

vide Notification No. 587 dated 01.12.2015 has been declared as Absolute/Final.

By Order

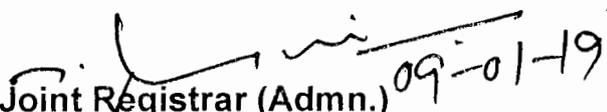

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51793-98/LP Dated: 11-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Saika Jan, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

72

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1407 Dated: 11-01-2019,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

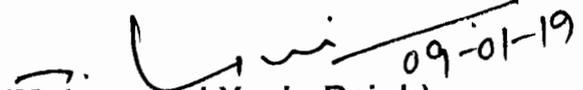
Mr. Peerzada Abid Hussain

S/O Sh. Peer M. Saif U Din Shah

R/O H.No.443, Sec.D, J&K Bank Lane, Bemina Batmaloo, Srinagar

vide Notification No. 222 dated 29.05.2015 has been declared as Absolute/Final.

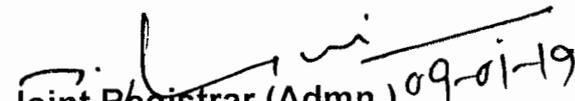
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)
09-01-19

No: 51707-92/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Peerzada Abid Hussain, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)
09-01-19

21
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1406 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Seema Noor
D/O Sh. Noor Mohammad Wani
R/O Budgam Oppo. D.C Office, Budgam

vide Notification No. 1174 dated 24.02.2015 has been declared as Absolute/Final.

By Order

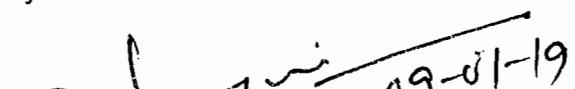

(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 51781-06/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Seema Noor**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

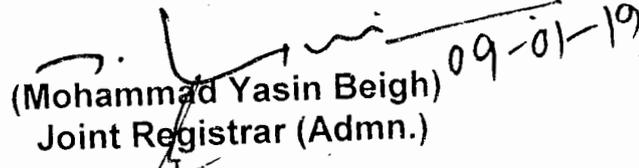
No: 1405 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anju Verma
D/O Manga Ram Verma
R/O H.No.1314, Lane No.14, Green Enclave behind School
Education Board, Jammu
A/P VPO Bhngdone, Tehsil & Distt. Samba

vide Notification No.1381 dated 30.03.2015 has been declared as Absolute/Final.

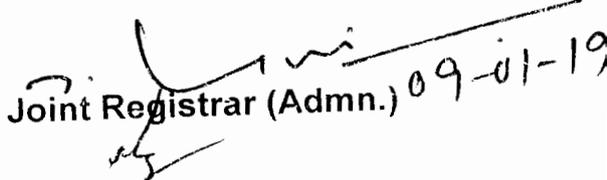
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 09-01-19

No: 51775-80/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu/Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Ms. Anju Verma, Advocate.
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

19
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

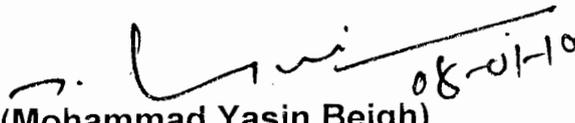
No: 1404 Dated: 11-01-2019.

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Shaieb Hussain
S/O Sh. Mir Mohammad Akram
R/O Tapper Payeen Pattan, Distt. Baramulla
A/P Lower Laxmi Nagar, H.No.88, Jammu

vide Notification No. 988 dated 01.01.2015 has been declared as
Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 08-01-19

No: 51769-74/CP Dated: 11-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu/Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Shaieb Hussain**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

186
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

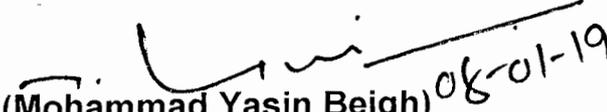
No: 1403 Dated: 11-1-2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hritik Badyal
S/O Sh. Ravi Parkash
R/O H.No.1312, Indra Colony, Janipur, Jammu

vide Notification No. 377 dated 05.10.2015 has been declared as Absolute/Final.

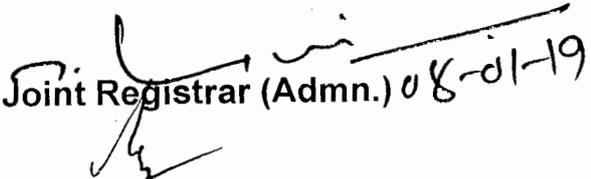
By Order


(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51763-66/LP Dated: 11-01-2019.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Hritik Badyal, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

17

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

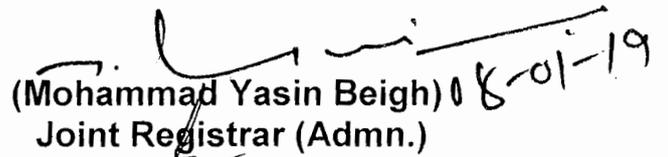
No: 1401- Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Firdous Ahmad Rather
S/O Mohammad Ahsan Rather
R/O Arin (Id-Gah Mohalla), Bandipora

vide Notification No.401 dated 05.10.2015 has been declared as Absolute/Final.

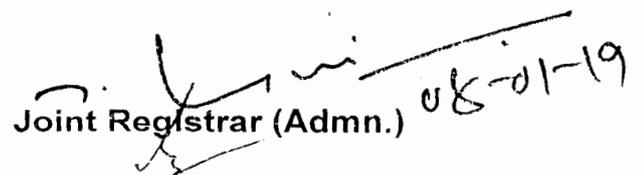
By Order


(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51751-56/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Firdous Ahmad Rather, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

16
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

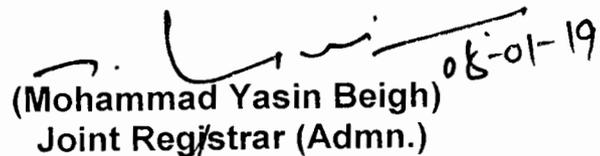
No: 1400- Dated: 11-01-2019,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Marooj Bashir
S/O Sh. Bashir Ahmad Teli
R/O Khanpora, near Al Hadis Masjid, Baramulla

vide Notification No. 1187 dated 24.02.2015 has been declared as Absolute/Final.

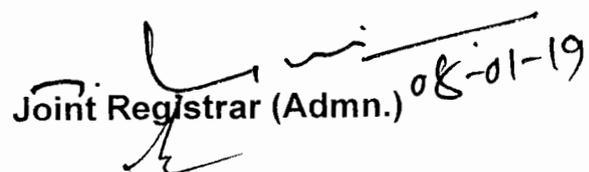
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 08-01-19

No: 51745-50/LP Dated: 11-1-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Marooj Bashir, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

15
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

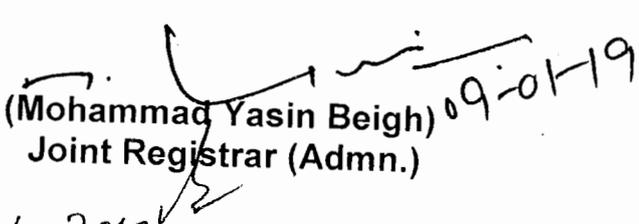
No: 1399- Dated: 11-1-2019,

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Umer Basheer Rather
S/O Basheer Ahmed Rather
R/O Near Agriculture Complex, Doda Faridabad, Doda

vide Notification No.687 dated 29.12.2015 has been declared as
Absolute/Final.

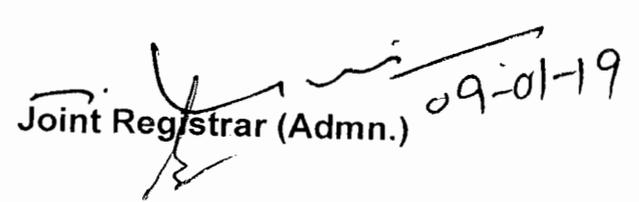
By Order


(Mohammad Yasin Beigh) 09-01-19
Joint Registrar (Admn.)

No: 51739-44/LP Dated: 11-1-2019,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baderwah.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Umer Basheer Rather, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 09-01-19

14
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1390 Dated: 11-1-19

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

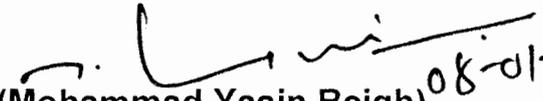
Ms. Bushra,

D/O. Sh. Farooq Ud Din Bhat

R/O Sheeren Abad (Sheeri), Tehsil Baramulla, Distt. Baramulla.

vide Notification No. 1119 dated 21.02.2015 has been declared as Absolute/Final.

By Order

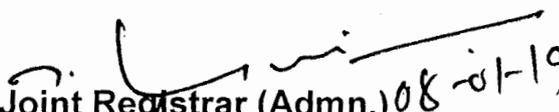

(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51733-30/UP Dated: 11-1-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Bushra, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

13
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1397 Dated: 11.01.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arshid Bashir

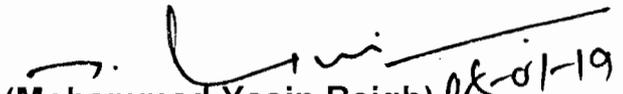
S/O Sh. Bashir Ahmad

R/O Sultanpora Kandi, Thoker Mohalla, Baramulla

A/P CPWD Quarter, Bemina, Srinagar.

vide Notification No. 563 dated 01.12.2015 has been declared as Absolute/Final.

By Order

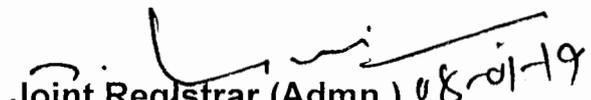

(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51727-32/CP Dated: 11.01.19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Arshid Bashir**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

12
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1396 Dated: 11.01.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Maqbool

S/O Sh. Abdul Kareem

R/O Ward No.11, M.H. Road, Udhampur.

vide Notification No. 559 dated 15.10.2014 has been declared as Absolute/Final.

By Order

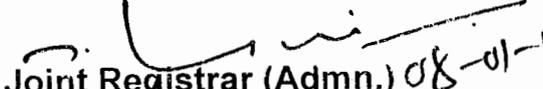

(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51721-26/4 Dated: 11.1.2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Mohd Maqbool**, Advocate.

.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

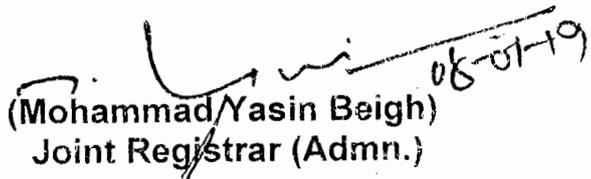
No: 1395 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anwar Ul Haq
S/O Sh. Amim Ul Haq
R/O Lower Ujhan (A) Mohalla Lamwalla W.No.2, Tehsil Darhal,
Distt. Rajouri.

vide Notification No. 335 dated 14.07.2014 has been declared as Absolute/Final.

By Order

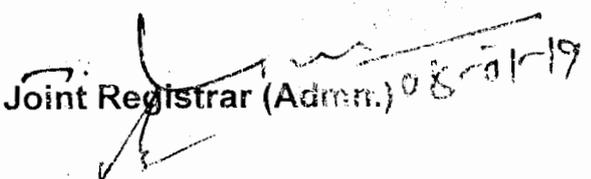

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51715-20/CP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Anwar Ul Haq, Advocate.**

.....for information and necessary action.


Joint Registrar (Admn.)

10
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

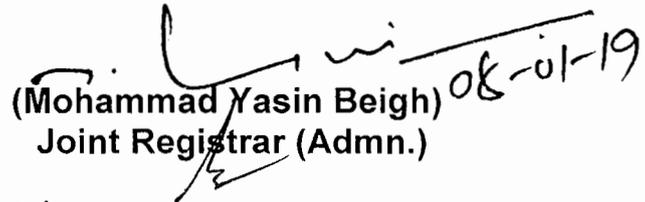
No: 1394 Dated: 11.01.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Urfan Mirza
S/O Sh. Ajmal Hussain
R/O Badhoon, Rajouri

vide Notification No. 893 dated 22.12.2014 has been declared as Absolute/Final.

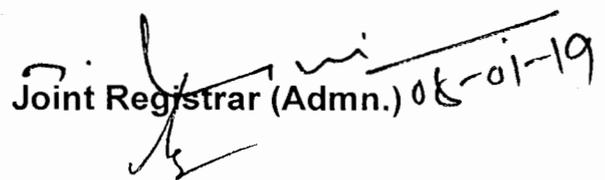
By Order


(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51709-14/CP Dated: 11.01.2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Urfan Mirza, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

9

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

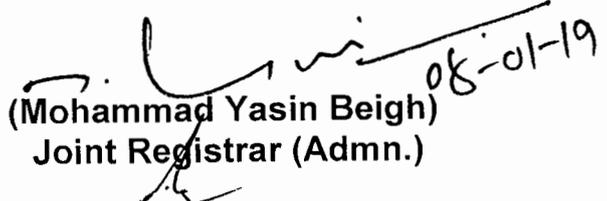
No: 1393 Dated: 11.01.2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jameel Ahmad Dar
S/O Sh. Ab Gaffar Dar
R/O Drugmulla Qasima Colony, Kupwara

vide Notification No. 577 dated 15.10.2014 has been declared as Absolute/Final.

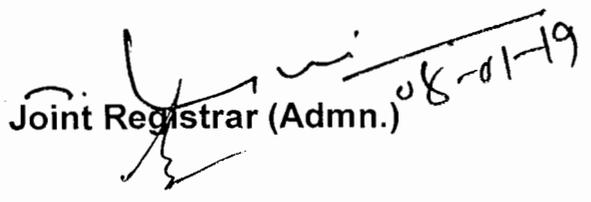
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 57701-06/CP Dated: 11-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Jameel Ahmad Dar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

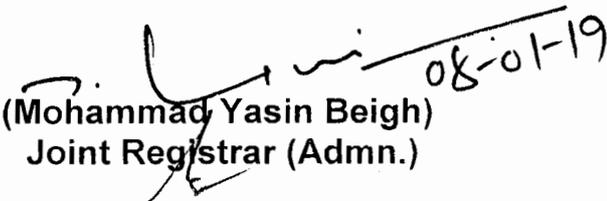
No: 1392 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Kumar Tonothra
S/O. Sh. Nasib Chand
R/O Kotli Manotrian, Tehsil and Distt. Reasi

vide Notification No.1114 dated 19.03.2014 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51695-700/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Deepak Kumar Tonothra, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

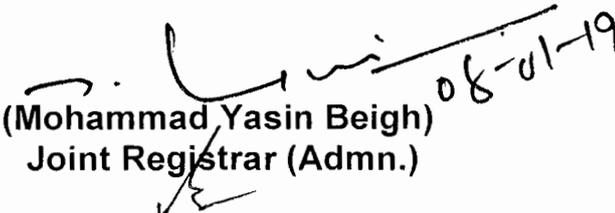
No: 1391 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wasim Ahmad Dar
S/O Sh. Gh. Hassan Dar
R/O Awgam, Darpora, Kulgam

vide Notification No.727 dated 14.11.2014 has been declared as Absolute/Final.

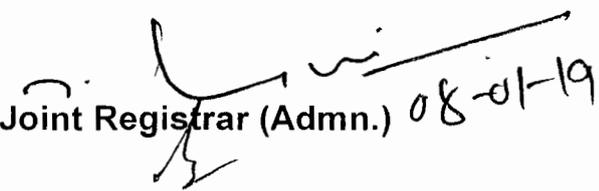
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.) 08-01-19

No: 51689-94/L.P Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Wasim Ahmad Dar, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

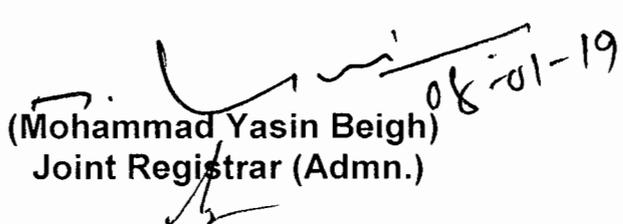
No: 1390 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Majid Zahoor Bhat
S/O Sh: Zahoor Ahmad Bhat
R/O Mooninabad Ashajipora (Bona Dialgam), Anantnag

vide Notification No.294 dated 23.05.2014 has been declared as Absolute/Final.

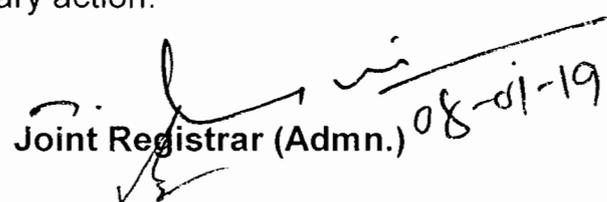
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51693-00/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Majid Zahoor Bhat, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

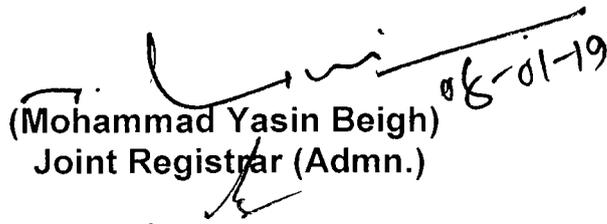
No: 1389 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajad Bashir
S/O Sh. Bashir Ahmad Ahanger
R/O Malik Mohalla Shopian

vide Notification No.871 dated 09.01.2014 has been declared as Absolute/Final.

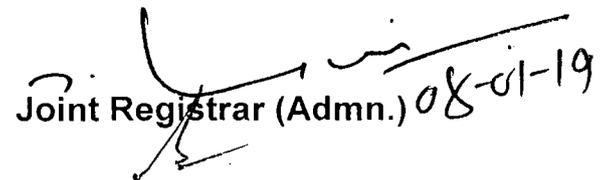
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51677-02/L.P Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Sajad Bashir, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

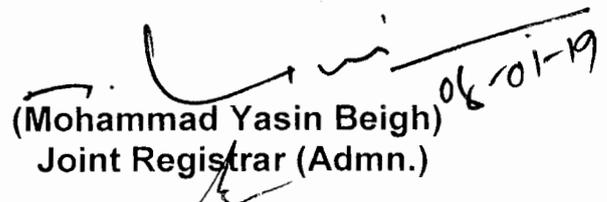
No: 1300 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Priyanshu Sharma
S/O Sh. Hans Raj Sharma
R/O Channi Himmat, Sec. No.4, H.No.410, Jammu

vide Notification No.05 dated 04.04.2013 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51671-76/LP Dated: 11-01-2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Priyanshu Sharma, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1387 Dated: 11.01.2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Saleem
S/O Sh. Syed Farooq Ahmad
R/O Druroo, Rangmarg, Baramulla

vide Notification No.464 dated 04.09.2013 has been declared as Absolute/Final.

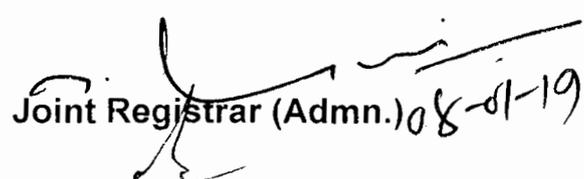
By Order


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 51665-70/LP Dated: 11.01.2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Syed Saleem, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1386 Dated: 11-01-2019

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rubia Hassan
D/O Sh. Gh Hassan Wani
R/O Ajar, Bandipora

vide Notification No.681 dated 31.12.2012 has been declared as Absolute/Final.

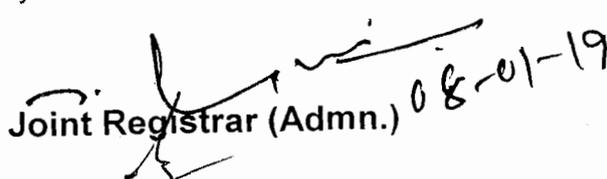
By Order


(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51659-64/CP Dated: 11-01-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Ms. Rubia Hassan, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 08-01-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1385 Dated: 11.01.2019.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imran Ahad Bhat
S/O Sh. Abdul Ahad Bhat
R/O Bona Mohalla, Tilsara, Chari Sharief, Budgam

vide Notification No.553 dated 23.11.2010 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) 08-01-19
Joint Registrar (Admn.)

No: 51653-58/CP Dated: 11.01.2019

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Imran Ahad Bhat, Advocate.**
.....for information and necessary action.

Joint Registrar (Admn.) 08-01-19